

LOK SABHA DEBATES

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(Fourteenth Lok Sabha)



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LOK SABHA DEBATES

LOK SABHA

Friday, December 1, 2006/Agrahayana 10, 1928 (Saka)

The Lok Sabha met at three minutes past
Eleven of the Clock.

[MR. DEPUTY SPEAKER in the Chair]

[English]

SHRI BASU DEB ACHARIA (Bankura): Sir, I have given a notice for suspension of Question Hour. ...*(Interruptions)* A democratic institution has been attacked. ...*(Interruptions)*

[Translation]

SHRI BRAJESH PATHAK (Unnao): Mr. Deputy Speaker, Sir, I have also given notice of Adjournment Motion to suspend the Question Hour in protest against atrocities on Dalits, and to discuss the matter in regard to desecration of the Statue of Baba Saheb Ambedkar ...*(Interruptions)*. So, please listen to me. ...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER: I will listen to all of you after the Question Hour.

...*(Interruptions)*

MR. DEPUTY SPEAKER: I will listen to all of you after the Question Hour.

...*(Interruptions)*

[Translation]

SHRI SANTOSH GANGWAR (Bareilly): The incident that happened to Mamta Banerjee yesterday was very unfortunate.*(Interruptions)*

[English]

SHRI BASU DEB ACHARIA: A democratic institution has been attacked. So, Sir, please give me a chance to speak. It is a very important issue. ...*(Interruptions)*

MR. DEPUTY SPEAKER: Shri Acharia, I will give you time during the 'Zero Hour.'

...*(Interruptions)*

MR. DEPUTY SPEAKER: Please sit down. Nothing is going on record.

...*(Interruptions)**

[Translation]

MR. DEPUTY SPEAKER: I have received a notice from Shri Brajesh Pathak to suspend the Question Hour and the second notice is from Shri Basu Deb Acharia. The notice of Adjournment Motion given by Shri Brajesh Pathak is regarding desecration of statute of Baba Saheb Ambedkar. I think, it is a very serious matter. Therefore, I request you to let the Question Hour proceed. Thereafter, I will allow you to raise it during Zero Hour. I will allow Shri Achariaji also to speak.

...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER: Please sit down. Nothing is going on record.

...*(Interruptions)**

MR. DEPUTY SPEAKER: I will accommodate you after the Question Hour.

...*(Interruptions)*

[Translation]

MR. DEPUTY SPEAKER: It will not go on records.

SHRI BRAJESH PATHAK: We cannot tolerate the insult of Shri Baba Saheb. Mr. Deputy Speaker, Sir, please give me five minutes time. ...*(Interruptions)*

MR. DEPUTY SPEAKER: You please sit down for a while.

*Not recorded.

SHRIMATI KRISHNA TIRATH (Karol Bagh): I also want to associate myself with it ...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER: Hon. Members, please sit down.

...*(Interruptions)*

MR. DEPUTY SPEAKER: I will accommodate you after the Question Hour.

[Translation]

SHRI RAJESH VERMA (Sitapur): The entire country is agitated over it. We cannot tolerate insult to the framer of our Constitution. ...*(Interruptions)*

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): The statute of the framer of the Constitution has been desecrated, it is a very serious matter. ...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER: Hon. Members, please sit down. Nothing is going on record.

...*(Interruptions)**

MR. DEPUTY SPEAKER: Nothing should be recorded except the speech of Shri Brajesh Pathak.

...*(Interruptions)**

[Translation]

MR. DEPUTY SPEAKER: Shri Yadavji and Shri Pathakji, please sit down. All the parties are in favour of having a discussion on this issue in the House. I do not want to suspend the Question Hour. In spite of that I will allow Shri Pathak to present his views in two minutes. So, I am giving him time to speak.

SHRI BRAJESH PATHAK: Mr. Deputy Speaker, Sir, I would like to draw your attention towards the tense situation in Uttar Pradesh, Maharashtra and other States in the country following desecration of the statue of Baba Saheb Ambedkar in Kanpur area of Uttar Pradesh. Four people of a family were killed during agitation in

Maharashtra. They were all Dalits It has created a law and order situation in the country. The people who have been oppressed and downtrodden for centuries together, are still being subjected to atrocities in the aftermath of the incident of desecration of the statue of Baba Saheb. It is an insult to dalits. It is an insult to those who have been strengthened by the Constitution of India. The situation will worsen further on this matter because the guilty persons in this incident have not yet been arrested. The arrested persons have been falsely implicated. A dalit person has been arrested just to defame the dalit community. An innocent person belonging to Balmiki community has been arrested to create just a rift among dalits. A drunkard can never climb 10-12 feet high statue and desecrate its head. A dalit can never do that because he considers Baba Saheb as his Messiah. Therefore, a CBI inquiry should be conducted into this incident. The Government of Uttar Pradesh should be dismissed immediately and President's Rule imposed there. ...*(Interruptions)*

SHRI RAMJI LAL SUMAN (Firozabad): A conspiracy is being hatched to defame the Uttar Pradesh Government. ...*(Interruptions)*

11.10 hrs.

(At this stage Shri Tufani Saroj and some other hon. Members came and stood on the floor near the Table)

...*(Interruptions)*

11.11 hrs.

(At this stage Shri Tufani Saroj and some other hon. Members went back to their seats.)

...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER: Allegation should not be recorded.

...*(Interruptions)**

[Translation]

MR. DEPUTY SPEAKER: Sumanji, allegation has been expunged from the proceedings

...*(Interruptions)*

[*English*]

MR. DEPUTY SPEAKER: Nothing is going on record.

...(Interruptions)*

[*Translation*]

MR. DEPUTY SPEAKER: Sumanji, allegation has been expunged from the proceedings.

...(Interruptions)

[*English*]

MR. DEPUTY SPEAKER: The House stands adjourned to meet again at 11.30 a.m.

11.12 hrs.

The Lok Sabha then adjourned till thirty minutes past Eleven of the Clock.

11.30 hrs.

The Lok Sabha re-assembled at thirty minutes past Eleven of the Clock.

[MR. SPEAKER in the Chair]

REFERENCE BY SPEAKER

Observance of world AIDS Day

[*English*]

MR. SPEAKER: Hon. Members, today is being observed as the World AIDS Day, a day when we have to take stock of measures to combat one of the greatest global challenges of our times. There is an urgent need to check the continued spread of HIV-AIDS, for which there is no tangible cure yet.

For fighting this malaise, there is a need for endeavours beyond medical solutions. As HIV-AIDS knows no frontiers, its victims are on many occasions, unsuspecting innocents. On this date, let us rededicate ourselves in spreading awareness about HIV-AIDS,

*Not recorded.

providing socially supportive and conducive environment for AIDS victims and generation of support services for them.

...(Interruptions)

[*Translation*]

SHRI BRAJESH PATHAK (Unnao): Mr. Speaker, Sir, I have given a notice for suspension of question hour to raise an important issue. ... (Interruptions)

[*English*]

MR. SPEAKER: Please go to your seat.

...(Interruptions)

MR. SPEAKER: Shri Athawale, go to your seat. Why do you start unhappiness from the morning? Give me some happiness.

...(Interruptions)

[*Translation*]

MR. SPEAKER: I will listen to you from your seat at 12 o'clock.

...(Interruptions)

MR. SPEAKER: I will listen to you at 12 o'clock.

...(Interruptions)

[*English*]

MR. SPEAKER: Rajesh Verma ji, I am very very concerned about the incident; I am sure, the entire House will condemn it. I strongly condemn from the Chair of the Parliament of India, Lok Sabha. Such a heinous incident should not have occurred. I will certainly allow you to say after the Question Hour at 12 o'clock, only 28 minutes later. I am requesting you.

...(Interruptions)

[*Translation*]

MR. SPEAKER: You please raise your issue after 28 minutes.

...(Interruptions)

SHRI BRAJESH PATHAK: Mr. Speaker, Sir, I will conclude my point in 5 minutes only. ...*(Interruptions)*

MR. SPEAKER: Then other members will also start speaking.

...*(Interruptions)*

MR. SPEAKER: Shri Brajesh Pathak, You have raised a very important issue. Please raise it after 28 minutes.

...*(Interruptions)*

SHRI BRAJESH PATHAK: Mr. Speaker, Sir, there can be no issue more important than this.

...*(Interruptions)*

MR. SPEAKER: It will not affect its seriousness. I will call you at immediately after 12 o'clock.

...*(Interruptions)*

SHRI BRAJESH PATHAK: Mr. Speaker, Sir, I will conclude my point in five minutes. ...*(Interruptions)*

MR. SPEAKER: What about question hour?

...*(Interruptions)*

[English]

MR. SPEAKER: Dr. Ambedkar was the Chairman of the Drafting Committee of our Constitution. He has made the House supreme. He has suggested that the Question Hour should be taken up in the morning. To pay respect to Dr. Ambedkar, we should see that the House runs properly. That is my respect.

...*(Interruptions)*

MR. SPEAKER: Q. No. 142.

...*(Interruptions)*

[Translation]

MR. SPEAKER: I will call you at 12 o'clock.

...*(Interruptions)*

[English]

MR. SPEAKER: I have already condemned this incident.

...*(Interruptions)*

[Translation]

SHRI BRAJESH PATHAK: Mr. Speaker, Sir, Baba Saheb Ambedkar has been insulted.

[English]

MR. SPEAKER: I myself allowed the matter to be raised yesterday. That has been done yesterday.

...*(Interruptions)*

[Translation]

SHRI BRAJESH PATHAK: It has insulted the Constitution. Therefore, Question hour should be suspended. ...*(Interruptions)*

[English]

MR. SPEAKER: Will you stop that? Let one hon. Member speak.

...*(Interruptions)*

[Translation]

MR. SPEAKER: Only one member should speak at a time. Other members should resume their seats.

...*(Interruptions)*

MR. SPEAKER: Nothing will go on records if all the members speak simultaneously. ...*(Interruptions)*

[English]

MR. SPEAKER: Only Shri Brajesh Pathak will speak.

...*(Interruptions)*

[Translation]

SHRI BRAJESH PATHAK: Mr. Speaker, Sir, I would like to draw your attention towards the incident of

desecration of statue of Baba Sahib Bhimrao Ambedkar in Kanpur city of Uttar Pradesh. Baba Saheb Ambedkar was the leader of dalits, oppressed and backward people of the country. He was the architect of the Constitution of India. He played an important role in framing the Constitution. Some anti-social elements desecrated his statue in Kanpur. People of the country including Uttar Pradesh and of dalit community. ...(*Interruptions*)

MR. SPEAKER: Please speak in low volume.

SHRI BRAJESH PATHAK: Mr. Speaker, Sir, resentment has spread among the entire dalit community over this incident in the entire country. ...(*Interruptions*)

SHRI MOHAN SINGH (Deoria): Mr. Speaker, Sir, you have to listen to us. ...(*Interruptions*)

(English)

MR. SPEAKER: I will delete all references to the State Government.

...(*Interruptions*)

MR. SPEAKER: You are not showing respect to Dr. Ambedkar.

...(*Interruptions*)

MR. SPEAKER: Please do not record one word.

...(*Interruptions*)*

MR. SPEAKER: Everybody has the highest respect for Dr. Ambedkar. I have already condemned the incident. I will allow you to speak. This is very unfortunate.

...(*Interruptions*)

MR. SPEAKER: You are insulting Dr. Ambedkar.

...(*Interruptions*)

MR. SPEAKER: Please go to your seats.

...(*Interruptions*)

WRITTEN ANSWERS TO QUESTIONS

Pending Proposals of Rural Development

*142. SHRI G. KARUNAKARA REDDY:
SHRI MANJUNATH KUNNUR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of the proposals/projects submitted by various States pertaining to different sectors of rural development including scanning of survey documents in taluks during the last three years and current year, State-wise;

(b) the estimated cost of these projects/proposals;

(c) whether the Government has considered these proposals/projects;

(d) if so, the details thereof, State-wise; and

(e) the time by which the financial assistance is likely to be released to the States particularly Karnataka for the purpose?

THE MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH): (a) to (e) The Ministry of Rural Development implements, through State Governments/Union Territory Administrations, a number of rural development programmes for employment generation, poverty eradication, area development and provisioning of village infrastructure and amenities like rural roads, rural housing and drinking water supply. A large number of projects are received by the Ministry under the Schemes of Swarnajayanti Gram Swarozgar Yojana (SGSY), Pradhan Mantri Gram Sadak Yojana (PMGSY), Integrated Wastelands Development Programme (IWDP), Drought Prone Areas Programme (DPAP), Desert Development Programme (DDP), Computerization of Land Records (CLR), Strengthening of Revenue Administration and Updating of Land Records (SRA and ULR), Total Sanitation Campaign (TSC) and Provision of Urban Amenities in Rural Areas (PURA). The funds for various projects are released in accordance with guidelines of the Schemes.

No proposals for scanning and digitisation of village maps were received during the years 2003-04 and 2004-05. During the year 2005-06, four States had submitted

proposals for scanning and digitisation of village maps which were processed and funds released as indicated below:

- | | | |
|-------------------------------------|---|-----------------|
| (1) Andhra Pradesh (Medak district) | — | Rs. 5.31 crore |
| (2) Uttar Pradesh | — | Rs. 8.50 crore |
| (3) Uttaranchal | — | Rs. 12.08 crore |
| (4) Tamil Nadu | — | Rs. 8.67 crore |

Similarly, proposals for scanning and digitisation of survey records/cadastral maps have been received during the current financial year from the following States as per details given below. These proposals have been examined as per the applicable norms for scanning and digitisation of land records and approved for release of funds as per admissibility, as indicated:

	Amount applied for	Amount approved
(i) Andhra Pradesh	Rs. 27.00 crore	Rs. 8.44 crore
(ii) Gujarat	Rs. 6.00 crore	Rs. 5.56 crore
(iii) Karnataka	Rs. 16.78 crore	Rs. 8.84 crore
(iv) Rajasthan	Rs. 15.03 crore	Rs. 4.14 crore
(v) Tripura	Rs. 11.18 crore	Rs. 0.09 crore
(vi) Jharkhand	Rs. 13.52 crore	Rs. 3.26 crore
(vii) Bihar	Rs. 50.00 crore	Proposal details sought from State

No other proposal for scanning and digitisation of land records under the currently approved schemes is pending in the Department.

Since the inception of PMGSY, projects amounting to Rs. 34584.52 crores have been cleared under the

Scheme. A sum of Rs. 19,915.69 crores has been released. Further, out of 57,444 road works sanctioned, 33,658 roads have been completed, the length completed being 99,985.65 kms. A statement showing the State-wise position is at Statement-I.

Under SGSY, 113 Special Projects have been sanctioned and Rs. 351.48 crores released to the various States during the last three years and current year. Statewise details of the projects sanctioned and funds released are given at Statement-II.

The State-wise details and year-wise projects approved and their costs under IWDP, DPAP and DDP during the last three years and current year are given at Statement-III.

Under Total Sanitation Campaign (TSC), during the last three years and current year, 302 number of projects were sanctioned, having project outlay of Rs. 4,427.84 crores. Of this the Central share is Rs. 2,784.60 crores, out of which Rs. 1,560.06 crores have been released. Statewise details of the project outlays, Central Share and the Central releases are given at Statement-IV.

Under the Scheme of Provision of Urban Amenities in Rural Areas (PURA), seven clusters were chosen for implementation of PURA on pilot basis in the States of Andhra Pradesh, Assam, Bihar, Maharashtra, Orissa, Rajasthan and Uttar Pradesh. An amount of Rs. 20.50 crores has been released for the projects under the Scheme.

To conduct training, proposals of Rs. 262.17 crores were received from State Governments and State Institutes of Rural Development (SIRDs) for non-recurring grants towards construction of buildings, furniture, etc. from 2003-04 to 2006-07. In the last three years Rs. 69.05 crores was sanctioned and Rs. 56.24 crores released. State-wise details are given at Statement-V.

Statement I

Statement showing Physical & Financial Progress under PMGSY since inception

(Rs. in crores)

Sl.No.	States	No. of Roads works sanctioned	Value of proposals cleared	Amount Released (Upto 20.11.2006)
1	2	3	4	5
1.	Andhra Pradesh	4580	1632.95	1101.40
2.	Arunachal Pradesh	446	437.74	181.45

1	2	3	4	5
3.	Assam	1294	1601.11	1010.88
4.	Bihar	1516	1384.03	962.14
5.	Chhattisgarh	2094	2220.21	1416.50
6.	Goa	90	9.72	10.15
7.	Gujarat	1553	438.34	375.32
8.	Haryana	176	457.72	203.49
9.	Himachal Pradesh	1506	1353.08	489.06
10.	Jammu & Kashmir	277	312.40	146.31
11.	Jharkhand	629	633.03	508.12
12.	Karnataka	1993	759.36	510.54
13.	Kerala	443	196.73	122.93
14.	Madhya Pradesh	5562	5159.95	2722.50
15.	Maharashtra	3717	1792.67	603.88
16.	Manipur	849	273.04	104.47
17.	Meghalaya	373	145.72	123.66
18.	Mizoram	114	333.23	227.52
19.	Nagaland	208	194.43	163.53
20.	Orissa	3323	2820.49	15550.50
21.	Punjab	525	300.31	258.09
22.	Rajasthan	8665	4502.01	2627.13
23.	Sikkim	182	298.37	112.46
24.	Tamil Nadu	2604	724.18	493.84
25.	Tripura	344	200.99	133.15
26.	Uttar Pradesh	12473	3633.47	2225.22
27.	Uttaranchal	292	360.83	229.02
28.	West Bengal	1274	2328.20	1261.95
Total (States)		57302	34504.31	19875.21
Union Territories		142	80.21	40.48
Grand Total		57444	34584.52	19915.69

Statement II

Total No. of special projects sanctioned and fund released under SGSY during the last three years and current year

Sl.No.	State	Total Number of Projects Sanctioned	Total Funds Released (In lakhs)
1	2	3	4
1.	Andhra Pradesh	10	2239.59
2.	Arunachal Pradesh	2	280.74
3.	Assam	2	1654.64
4.	Bihar	6	1446.50
5.	Chhattisgarh	6	1881.84
6.	Goa	1	294.70
7.	Gujarat	6	1938.05
8.	Haryana	0	0.00
9.	Himachal Pradesh	1	1518.85
10.	Jammu & Kashmir	2	133.05
11.	Jharkhand	1	438.58
12.	Karnataka	4	1023.71

1	2	3	4
13.	Kerala	7	1639.64
14.	Maharashtra	7	3753.14
15.	Manipur	9	1698.45
16.	Meghalaya	3	519.91
17.	Mizoram	2	144.41
18.	Madhya Pradesh	1	663.02
19.	Nagaland	4	958.83
20.	Orissa	0	470.17
21.	Punjab	0	110.05
22.	Rajasthan	7	4123.97
23.	Sikkim	1	0.00
24.	Tamil Nadu	5	1979.01
25.	Tripura	1	153.58
26.	Uttar Pradesh	5	1832.40
27.	Uttaranchal	5	1670.10
28.	West Bengal	2	1177.84
29.	Multi-state	13	1203.24
Total		113	35147.97

Statement III

(Rs. in lakhs)

Sl.No.	Name of the State	IWDP				DPAP		DDP	
		No. of Projects Sanctioned	Project Cost	Central Share	Total Releases	No. of Projects Sanctioned	Project Cost	No. of Projects Sanctioned	Project Cost
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	64	22830.00	20827.51	5653.76	1276	38280.00	502	15080.00
2.	Bihar	63	18720.00	17520.00	2856.50	308	9240.00		
3.	Chhattisgarh	59	17113.84	15887.51	4205.41	507	15210.00		
4.	Goa	4	775.20	710.60	106.60				
5.	Gujarat	57	17250.00	15812.51	3847.27	1085	32550.00	1388	41580.00

1	2	3	4	5	6	7	8	9	10
6.	Haryana	19	4642.94	4301.03	1047.78			535	16050.00
7.	Himachal Pradesh	39	11440.50	10487.13	2337.74	174	5220.00	181	5430.00
8.	Jammu & Kashmir	30	9642.66	9051.41	1391.61	286	8580.00	193	5790.00
9.	Jharkhand	21	6674.02	6259.03	917.68	776	23280.00		
10.	Karnataka	63	19529.67	17902.20	5289.41	984	28520.00	750	22500.00
11.	Kerala	26	7166.19	6569.01	965.36				
12.	Maharashtra	64	19272.66	17862.31	3136.61	1395	41850.00		
13.	Madhya Pradesh	85	26615.16	24397.24	6865.38	1181	35430.00		
14.	Orissa	59	18230.34	16902.06	3542.83	635	19050.00	3885	116560.00
15.	Punjab	13	3067.62	2833.21	523.86				
16.	Rajasthan	61	18374.28	16843.10	4800.59	427	12810.00		
17.	Tamil Nadu	58	17459.34	16004.40	4858.79	718	21540.00		
18.	Uttar Pradesh	89	26896.62	25134.22	6577.26	711	21330.00		
19.	Uttaranchal	36	11470.80	10514.90	2210.93	394	11820.00		
20.	West Bengal	28	6755.10	6334.15	1243.56	304	9120.00		
Total		938	283926.739	262053.522	62201.91	11161	334830.00	7432	222960.00

North-Eastern States

1.	Arunachal Pradesh	115	16990.00	264.00	2770.56				
2.	Assam	108	36655.20	693.00	7236.34				
3.	Manipur	25	9000.00	247.50	1614.36				
4.	Meghalaya	98	8850.00	231.00	1765.50				
5.	Mizoram	35	16800.00	330.00	2310.00				
6.	Nagaland	18	6670.00	330.00	3640.39				
7.	Sikkim	16	4229.82	148.50	680.61				
8.	Tripura	16	4375.74	0.00	840.96				
Total of NE		431	105560.76	2244.00	21058.72				
Total (IWDP)		1369	389487.499	264297.522	83280.630				

Statement IV

No. of Projects sanctioned, Projects outlay, Central share and amount of Central Releases under Total Sanitation Campaign (TSC) during last three years and current year

Sl.No.	State	Number of Projects Sanctioned.	Project Outlay	Central Share	Amount of Central Releases.
1	2	3	4	5	6
1.	Andhra Pradesh	4	19491.47	12235.37	21900.91
2.	Arunachal Pradesh	10	2395.45	1608.13	482.42
3.	Assam	11	10869.29	6990.15	2147.65
4.	Bihar	22	43517.17	27978.63	6195.91
5.	Chhattisgarh	12	33678.93	22447.42	644103
6.	Goa	1	727.57	425.58	134.67
7.	Gujarat	20	32342.21	18834.14	7539.90
8.	Haryana	13	9628.84	5422.1	3064.68
9.	Himachal Pradesh	5	2643.09	1619.68	718.07
10.	Jammu & Kashmir	10	5100.52	3215.8	1121.36
11.	Jharkhand	16	35273.98	23083.44	6440.81
12.	Karnataka	24	29749.56	18928.59	6214.60
13.	Kerala	1	445.17	205.27	2870.63
14.	Madhya Pradesh	30	31411.39	20204.43	10713.40
15.	Maharashtra	13	29442.36	18932.01	9712.92
16.	Manipur	1	434.85	305.96	194.37
17.	Meghalaya	4	2699.88	1509.25	446.17
18.	Mizoram	7	2730.89	1838.64	458.70
19.	Nagaland	3	783.02	542.35	231.67
20.	Orissa	15	40448.2	26675.36	7681.39
21.	Pondicherry	0	0	0	0.00*
22.	Punjab	11	5404.57	2956.67	894.00
23.	Rajasthan	22	29442.5	19050.67	6322.18
24.	Sikkim	0	0	0	529.98*

1	2	3	4	5	6
25.	Tamil Nadu	7	17900.35	10461.44	14101.23
26.	Tripura	0	0	0	1549.66*
27.	Uttar Pradesh	29	46932.06	28632.8	27525.66
28.	Uttaranchal	7	2783.09	1807.44	695.83
29.	West Bengal	4	6108.24	2549.00	7629.09*
Total		302	442784.67	278460.32	156006.31

*Fund released is in excess of central share for the projects in these years. This is because fund was released in these years against the projects which was sanctioned in earlier years.

Statement V

Proposals Sanctioned, Estimated Cost and Amount Released to State Govts. under Training Programmes

(Rs. in lakhs)

Sl.No.	Name of the State	2003-04 to 2006-07		
		Estimated cost	Amount Sanctioned	Amount Released
1	2	3	4	5
1.	Andhra Pradesh	780.93	107.05	107.05
2.	Arunachal Pradesh	601.91	211.38	203.78
3.	Assam	1243.19	163.06	163.06
4.	Bihar	335	335	111.6
5.	Chhattisgarh	1122.46	705.72	705.72
6.	Goa	119.5	8.3	7.05
7.	Gujarat	0	0	0
8.	Haryana	502.55	55.46	37.21
9.	Himachal Pradesh	1554.6	142.1	138.29
10.	Jammu & Kashmir	2549.43	1057.2	832.2
11.	Jharkhand	189.81	0	0
12.	Karnataka	1497	74.05	42.77
13.	Kerala	1760.96	365.07	281.57
14.	Madhya Pradesh	126.82	24.7	16.01

1	2	3	4	5
15.	Maharashtra	3118.07	375.63	317.38
16.	Meghalaya	359.55	53.44	47.03
17.	Manipur	83.9	40	40
18.	Mizoram	362.24	81.77	62.98
19.	Nagaland	897.41	395.86	291.29
20.	Orissa	685.41	63.33	37.29
21.	Punjab	871.77	671.27	508.71
22.	Rajasthan	733.56	206.41	181.27
23.	Sikkim	350.53	251.03	88.28
24.	Tamil Nadu	93	0	0
25.	Tripura	253.1	34.03	23.46
26.	Uttaranchal	1232.23	778.6	778.59
27.	Uttar Pradesh	1872.81	362.37	289.54
28.	West Bengal	2919.06	341.78	311.78
Total		26216.8	6904.61	5623.91

Solar Energy

*143. DR. M. JAGANNATH:
SHRI BADIGA RAMAKRISHNA:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether the Government has received any proposals from various States to provide solar energy under Remote Village Electrification programme during the last three years;

(b) if so, the details thereof, State-wise; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI VILAS MUTTEMWAR): (a) to (c) Yes, Sir. Receipt of proposals from states and their sanction by the Ministry is a continuous process. The State-wise details of villages/hamlets for which proposals for providing solar energy devices were sanctioned under the Remote Village Electrification Programme during the last 3 years, i.e.,

2003-04 to 2005-06 are given in the enclosed Statement. These are provided on the basis of certification of villages by REC since 2005-06, in respect of which proposals are received from the State Governments. As of date, all such complete proposals received from the State have been sanctioned.

Statement

State-wise details of Villages/Hamlets Sanctioned during the last 3 years i.e. 2003-04 to 2005-06 for providing Solar Energy Devices under the Remote Village Electrification Programme

Sl.No.	State	No. of Villages/Hamlets
1	2	3
1.	Arunachal Pradesh	168
2.	Assam	33
3.	Gujarat	38

1	2	3
4.	Haryana	45
5.	Jammu & Kashmir	50
6.	Jharkhand	341
7.	Karnataka	20
8.	Madhya Pradesh	50
9.	Maharashtra	174
10.	Manipur	40
11.	Mizoram	20
12.	Rajasthan	230
13.	Tamil Nadu	152
14.	Tripura	518
15.	Uttaranchal	164
16.	Uttar Pradesh	97
17.	West Bengal	265
Total		2405

[*Translation*]

Enhancement and Additional Allocation of Funds under IAY

*144. SHRI JASWANT SINGH BISHNOI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of requests made by the various State Governments regarding enhancement and additional allocation of funds under Indra Awas Yojana (IAY) during the current year in the wake of the heavy rains and floods etc.; and

(b) the action taken/to be taken by the Union Government thereon indicating the funds allocated/to be allocated, State-wise?

THE MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH): (a) and (b) The following State Governments have made requests for release of additional funds, under IAY, for construction of house damaged by floods occurred during the current year:

Andhra Pradesh	Construction of 4 lakh houses
Orissa	Construction of 1 lakh houses
Karnataka	Construction of 12,753 houses
Rajasthan	For release of Rs. 50.00 lakh each for 12 flood Affected districts and Rs. 11.00 crore for Barmer & Jaisalmer Distts. for construction of IAY houses.

In addition, the Leader of Opposition in the Gujarat Legislative Assembly, has also made a request for construction of additional 10,000 houses in Gujarat damaged due to floods.

As per IAY guidelines, an amount up to Rs. 50.00 lakh (including the State share) per district can be released to meet the exigencies arising out of the natural calamities like floods which is sufficient for construction of 200 houses per district only. For this purpose, the State Government may send a proposal, along with requisite documents such as district-wise number of houses damaged due to floods, and block-wise, village-wise list of BPL beneficiaries to whom the assistance is to be provided. However, these details have not been provided by the above States except Rajasthan for which an amount of Rs. 2.25 crore has been released to 12 districts as 1st instalment @ Rs. 18.75 lakh to each district. The other State Governments have since been informed about this.

Regarding the additional demands of these States, the Ministry of Home Affairs have informed that as per the laid down procedure Inter-Ministerial Central Teams visited these States and submitted their Reports which were considered by the Inter-Ministerial Group (IMG). The recommendations of the IMG in the case of these States will be considered by the High Level Committee shortly for approval of financial assistance.

Loan to Farmers by RRBs

*145. SHRI VIJAY KUMAR KHANDELWAL:
SHRI KRISHNA MURARI MOGHE:

Will the Minister of FINANCE be pleased to state:

(a) the number of small farmers belonging to SCs/ STs extended credit by the Regional Rural Banks (RRBs) in the country during each of the last three years and the current year;

(b) whether the Government is aware that the farmers are facing a lot of difficulties in getting loans from the RRBs; and

(c) if so, the corrective measures taken/being taken by the Government to ensure easy flow of credit to the farmers?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) The number of small farmers belonging to SCs/STs extended credit by the RRBs in the country during each of the last three years is as under:

Year	Number of Accounts	
	SCs	STs
2003-2004	489674	235486
2004-2005	615473	292333
2005-2006	648875	304904

The data for the year is compiled on an annual basis and therefore the data for current year would become available after closure of the financial year.

(b) and (c) Various measures have been taken to ensure easy flow of credit to farmers. These inter-alia, include:

- (i) Banks have been advised to simplify procedures while providing loans to farmers at reasonable rates of interest and use their discretion in respect of margin money and security norms. Loans upto Rs. 50000/- are free from collateral and margin requirements.
- (ii) Branch Managers have been delegated adequate powers to expeditiously sanction loans to farmers at their level itself.
- (iii) The progress in sanction of loans and pendency is also reviewed at the Block level and District Level Bankers Committee meetings.
- (iv) Instructions to issue Kisan Credit Cards (KCCs) within 15 days of receiving the application.
- (v) Banks including RRBs, have been given a specific target to bring 50 lakhs new farmers under the fold of institutional credit in the current financial year. Targets have also been set for providing credit to tenant farmers/share croppers through the mechanism of Joint Liability Groups.

(vi) Government has decided to provide Debt relief measures to the farmers for the following categories within the limit of financial prudence:

(a) Farmers in distress

(b) Farmers in Arrears

(c) One Time Settlement Scheme for small and marginal farmers.

(vii) Government has decided that flow of Agricultural credit should be doubled within a span of three years starting with the year 2004-05. Accordingly, all the agencies were advised to step up their disbursements under agricultural lending so as to fulfil their targets.

(viii) Government has decided to provide Short-Term Credit to the farmers at 7% p.a. rate of interest, upto a principal amount of Rs. 3 lacs for Kharif and Rabi 2006-07. Government has provided concessional refinance through NABARD to Cooperative Banks and RRBs at an interest rate of 2.5% and 4.5% p.a. respectively. An interest subvention of 2% p.a. will be provided to Public Sector Banks, RRBs and Cooperative Banks on their lending out of their own resources.

[English]

Utilisation of Funds for Power Generation

*146. SHRI K.S. RAO:

SHRI SARVEY SATYANARAYANA:

Will the Minister of POWER be pleased to state:

(a) whether there is a huge shortage of power in the country;

(b) if so, the details of the power generation capacity increased by the States during the last three years, State-wise;

(c) whether some State Governments have not utilized the funds allocated by the Union Government to increase their power generation capacity;

(d) if so, the details thereof along with the reasons therefor, and

(e) if action taken by the Union Government in this regard?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) Despite record generation growth of over 7% during April-October, 2006, overall shortage of power exists in the country due to increase in demand for power outstripping the availability of power. The shortages vary from State to State, season to season, day to day and even on hourly basis depending on the demand and supply of power.

(b) The generation capacity additions made by the States in the State Sector during the last three years are as under:

(in MW)			
Year	Hydro	Thermal	Total
2003-04	165.00	651.60	816.60
2004-05	515.00	653.92	1168.92
2005-06	1060.00	428.00	1488.00
2006-07*	374.00	0	374.00
Total	2114.00	1733.52	3847.52

*upto 25.11.2006

Project-wise details are enclosed as statement.

(c) to (e) The Power Finance Corporation (PFC) and Rural Electrification Corporation (REC) of the Ministry of Power provide debt financing for power generation projects especially in the State sector projects. To ensure that good projects do not suffer for want of funds, these organizations have geared themselves to mobilize required funds so that adequate funds are available for all good projects. The year-wise details of sanction by PFC and REC to state generation projects including Independent Power Producers (IPPs) during the last three years are as under:

(Rs. in crore)			
Organization	2003-04	2004-05	2005-06
PFC	8,648	12,756	15,654
REC	5,811	5,496	5,873
Total	14,459	18,252	21,527

States have been advised for identification and firming up 11th Plan State sector generation projects and IPPs to overcome Power shortages and to indicate to PFC and REC about their likely financing requirements.

Statement

Details of Thermal & Hydro Capacity addition made by the States in the State Sector during the last three years and the current year till 25.11.2006

Name of the Project	Thermal & Hydro Capacity Addition (MW)			
	2003-04	2004-05	2005-06	2006-07
1	2	3	4	5
Andhra Pradesh				
Srisaillam LBPH 6x150 MW	150	—	—	—
Karnataka				
Almati 1x15+5x55 MW	15	165	110	—
Gujarat				
Sardar Sarovar* CHPH-5x50 MW RBPH-6x200 MW	—	350	800	200

1	2	3	4	5
Dhuvaran CCPP				
GT	67.85			
ST	38.767			
Akrimota TPP	—	125	125	
Dhuvaran CCPP			72	
GT	—			
Tamil Nadu				
Pykara Ultimate 3x50 MW	—	—	150	—
Bhawani Barrage-I 2x15 MW	—	—	—	30
Kuttalam CCPP				
GT	63			
ST	37			
Himachal Pradesh				
Larji 3x42 MW				84
Madhya Pradesh				
Madhikheda 2x20 MW	—	—	—	40
Bansagar Tons PH-IV 2x10 MW	—	—	—	20
Uttar Pradesh				
Parichha TPS Extn. 2x210 MW			210	
Rajasthan				
Suratgarh TPP St. III U-5	250	—	—	—
Kota TPP St. IV U-6	195			
Haryana				
TDL (Panipat) TPS 2x250 MW (U-7 & 8)		500		

1	2	3	4	5
Mizoram				
Bairabi DGPP 4x5.73 MW (DG 1 to 4)		22.92		
Andaman & Nicobar				
Rangatbay DGPP 5x1.2 MW (DG-1 to 5)		6.0		
Tripura				
Rokhia GT Extn. 1x21 MW GT-8			21	
Total	816.6	1168.92	1488	374

*Share from this project goes to Gujarat, Madhya Pradesh & Maharashtra.

'Filling of IT Returns'

*147. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of FINANCE be pleased to state:

(a) whether the Union Government has prepared any scheme to provide help in the form of Tax Return Preparers (TRPs) for filing income tax returns;

(b) if so, the details thereof;

(c) the salient features of said scheme;

(d) the agency selected to impart training in tax law and IT returns to TRPs; and

(e) the criteria for selection of such TRPs in the country?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) Yes, Sir. The Union Government proposes to provide help to small and medium tax-payers in the form of Tax Return Preparers to assist them to file their income-tax returns.

(b) To Tax Return Preparers (TRPs) will assist individuals and Hindu Undivided Families (HUFs) to prepare and furnish their return of income. However, the returns of income involving complexity such as those involving statutory audit will not be prepared by the TRPs. The scheme proposes to achieve the twin objectives of

reducing the cost of compliance for small and medium taxpayers, thereby encouraging them to comply with tax laws and also to provide self-employment opportunities to unemployed graduates all over the country.

(c) The Tax Return Preparers Scheme involves selection of unemployed graduates, imparting training to them, conducting post-training examinations before certifying them as Tax Return Preparers. Training will involve classroom training, self-study and web-based training. During the financial year 2006-07, the scheme is being launched on a pilot basis to train 5,000 TRPs and to issue certification to successful candidates in February 2007.

(d) NIIT has been selected as the agency for selection of candidates and imparting of training to the TRPs. NIIT has extensive experience and nation-wide network in computer-based training.

(e) Applications received from the candidates will be shortlisted on the basis of marks obtained at graduation level. The minimum qualification for undergoing training as Tax Return Preparers is a graduation degree in Commerce, Law, Economics, Mathematics, statistics, and Business Management/Administration. The shortlisted candidates will undergo a test and 5000 candidates will be selected and enrolled. The selected candidates will undergo training and end-of-training examination and only successful candidates will be certified as TRPs.

Withdrawal of CST

*148. SHRI BALASHOWRY VALLABHANENI:
SHRI IQBAL AHMED SARADGI:

Will the Minister of FINANCE be pleased to state:

(a) the present status of phasing out of Central Sales Tax (CST);

(b) whether compensation package against loss of revenue by the States as a result of phasing out of CST has been finalised; and

(c) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (c) the Central Sales Tax (CST) is a tax on inter-State sale of goods, levied by the Central Government but collected and appropriated entirely by the originating State, i.e., the State from where the movement of goods commences. CST being an origin-based tax is inconsistent with the concept of VAT which is a destination-based tax is inconsistent with the concept of VAT which is a destination-based tax. Further, CST is not rebatable against VAT and is, therefore, a tax of cascading nature. In view of these factors, there is a broad consensus that in the context of the ongoing tax reform process at State level, the CST should be phased out.

The Empowered Committee of State Finance Minister (EC) has been deliberating on the issue. The EC has been of the view that the States should be compensated for the revenue loss on account of phasing out of CST. The matter also came up for discussion in the meetings with the State Finance Ministers held on 16.12.2005, 17.02.2006 and 22.03.2006. In the meeting held on 22.03.2006, it was agreed that a composite compensation package of non-monetary and monetary measures, for a limited number of years, should be finalised. It was also agreed that the EC shall constitute a Technical Committee of State Commissioners of Taxes to suggest the options for such compensation and the modalities for the same. Accordingly, the EC constituted a Committee which submitted its Report to the EC and the EC, after due consideration of the Report, submitted a proposal to the Central Government. The proposal of the EC was examined and, thereafter, the views and suggestions of the Government on the same were communicated to the EC for further consideration of the matter. The EC is

deliberating on the issue further. The response of the EC is awaited.

Thus, the package of compensation for revenue loss to the States on account of phasing out the CST has not yet been finalised. Due to this, the process of phasing out of CST has not yet commenced.

[Translation]

Loan to BPL Families

*149. SHRI HEMMAL MURMU: Will the Minister of FINANCE be pleased to state:

(a) whether a comprehensive review of performance of the banks has been undertaken recently;

(b) if so, the outcome therefor;

(c) whether the beneficiaries under various rural development programmes including the Below Poverty Line (BPL) families are being deprived of loan facilities in various States in the country;

(d) if so, the reasons therefor; and

(e) the remedial steps taken by the Government in this regard?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) and (b) The performance of Public Sector Banks (PSBs) for the half year ending 30th September, 2006 was reviewed in the meeting with their Chief Executives held on 6.11.2006. In view of the continued high growth of bank credit, PSBs have been advised to focus on deposit growth and re-balance their portfolios to ensure that adequate credit is available to the productive sectors of the economy.

(c) and (d) The Government of India is implementing schemes for providing loans to various sections of the society living below poverty line (BPL) including Swarnajayanti Gram Swarojgar Yojana (SGSY), Prime Minister Rojgar Yojana (PMRY), etc. As per information furnished by RBI, the public and private sector banks disbursed loans amounting to Rs. 1,125 crore under SGSY and Rs. 1,536 crore under PMRY during the year 2005-06. Further, SHGs have been Credit-Linked in the country with a total financial assistance of Rs. 11,398 crore upto 31st March, 2006. However, studies conducted

by RBI have indicated that there have been some instances of delay in disbursement of credit by the banks due to various reasons including inadequate number of applications received by the banks, bunching of applications towards the end of the financial year, non-receipt/delay in receipt of subsidy, lack of coordination among implementing agencies, non completion of formalities by applications, deficient applications, delay in creation of assets by the borrowers, etc.

(e) Government/RBI have taken various steps for expeditious sanctioning and disbursement of credit under these schemes which, *inter-alia*, include monitoring the performance of domestic scheduled commercial banks on a regular basis, requesting States to be proactive in implementing the schemes, treating the advances sanctioned under SGSY as priority sector advances, prescribing time limit for prompt disposal of loan applications, requiring vesting of adequate sanctioning powers with the branch manager, etc.

[English]

Loans for Restructuring of Co-Operative Banks

*150. SHRI ASADUDDIN OWASI: Will the Minister of FINANCE be pleased to state:

(a) whether the Government has finalised loans from World Bank and Asian Development Bank (ADB) to restructure the Co-operative Banks in order to boost credit flow to agriculture sector;

(b) if so, the details alongwith the terms and conditions thereof;

(c) the ratio of expenditure likely to be borne by the Centre and the States in the restructuring process; and

(d) the time by which this process is likely to be completed?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) and (b) Negotiations have been held with, Asian Development Bank (ADB), KfW Germany and World Bank for resource mobilisation for implementation of Revival Package for strengthening of Short Term Cooperative Credit Structure. The loan agreements are at different stage of discussion and terms and conditions for these loans will emerge only after due deliberations.

(c) The revival package approved in consultation with State Governments includes a financial outlay estimated at Rs. 13,596 crores to be shared by Central Government, State Government and the Cooperative Credit Structure in the ratio of 68:28:4 respectively for the country as a whole.

(d) The States choosing to participate in the revival package will be entitled for financial assistance, if they agree, through the mechanisms of a formal Memorandum of Understanding (MoU) or Exchange of Letters with the Central Government, to implement (in a phased manner and within a period of three years), the legal and institutional reforms envisaged. States not ready to make the choice immediately will be given two years to take a decision on this matter. So far six states have signed the MoU. Five other states have conveyed their acceptance to the package.

Ultra Mega Power Projects

*151. SHRI G.V. HARSHA KUMAR:
SHRIMATI JAYAPRADA:

Will the Minister of POWER be pleased to state:

(a) the details of the ultra mega power projects proposed to be set up along with the locations thereof;

(b) the estimated cost of each project and the total power proposed to be generated from it;

(c) whether Expression of Interest (EOI) has been invited for these projects;

(d) if so, the details along with the response to each project;

(e) whether selection of the bidders have been made in respect of these projects and if so, the details in this regard; and

(f) the further steps taken for timely execution of these projects?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) and (b) The Ultra Mega Power Projects initiative envisages the development of large capacity coal based projects of 4000 MW each with estimated cost of over 16,000 crores each through a process of tariff based competitive bidding. 7 projects, one each in Madhya Pradesh, Gujarat, Andhra Pradesh, Orissa, Maharashtra,

Karnataka and Chhattisgarh have already been identified. In addition, Jharkhand and Tamil Nadu have made a request for setting up Ultra Mega Power Projects (UMPPs) in their states.

(c) to (f) The Expression of Interest (Eoi) were invited for UMPPs sites located at Sasan (Madhya Pradesh), Mundra (Gujarat), Girye (Maharashtra) and Tadri (Karnataka) UMPPs.

Out of these, based on the requisite clearances and site confirmation bidding process has been initiated in respect of Sasan in Madhya Pradesh and Mundra in Gujarat. The list of pre-qualified bidders in respect of these two projects is enclosed as Statement I. As per the time line decided for Sasan and Mundra projects the successful bidder is scheduled to be identified by end of December 2006.

In addition to these two projects, bidding Process has also been initiated in respect of Krishnapatnam UMPP in Andhra Pradesh.

Statement

Pre Qualified Bidders for Sasan UMPP, M.P.

Sl.No.	Company/Consortium
1	2
Domestic	
1.	CESC Ltd.
2.	Torrent Power
3.	Sterlite Industries Ltd.
4.	Tata Power Ltd.
5.	L&T Ltd.
6.	Essar Power Ltd.
7.	Jindal Steel & Power Ltd.
8.	Reliance Energy Ltd.
9.	Jaiprakash Associates Ltd.
10.	NTPC Ltd.

1	2
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Foreign/Consortium

11. GMR (Consortium with CLP)
12. Lanco (Consortium with Globeleg Ltd.)
13. AES India Ltd.

Pre Qualified Bidders for Mundra UMPP, Gujarat

Domestic

1. Adani Exports Ltd.
2. Torrent Power
3. Sterlite Industries Ltd.
4. Tata Power Ltd.
5. L&T Ltd.
6. Essar Power Ltd.
7. Reliance Energy Ltd.

Foreign

8. AES India Ltd.
9. SNC Lavalin International+Lanco
10. Sumitomo Corporation
11. CLP Power (I) Pvt. Ltd.

Shortage of Dwelling Units

*152. SHRI JASHUBHAI DHANABHAI BARAD: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Government has made any assessment regarding shortage of housing units in urban areas at the end of the Ninth Five Year Plan;

(b) if so, the details thereof;

(c) the number of houses constructed/proposed to be constructed during the Tenth Five Year Plan period in the public and private sector separately;

(d) the projected shortage of dwelling units by the end of the Tenth Five Year Plan; and

(e) the future strategy being evolved in this regard to overcome the problem?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) and (b) As per the Tenth Plan document, the housing shortage in urban area at the end of Ninth Plan and the beginning of the Tenth Plan was 8.89 million. The total number of houses required cumulatively during the Tenth Plan Period was assessed at 22.44 million.

(c) No separate estimation for construction of houses by the Private/Public Sector has been made for the Tenth Plan Period. However, details of achievements during the Period 2002-03 to 2005-06 by various Housing Finance Institutions and under various schemes are given in the enclosed Statement.

(d) As per the preliminary estimation by the Technical Group, constituted by the Ministry to assess the Housing Shortage in urban areas in the context of formulation of 11th Plan Document, the shortage of houses at the

beginning of 11th Five Year Plan (i.e. 2007) is 24.71 million in urban areas.

(e) Government of India has launched the Jawaharal Nehru National Urban Renewal Mission (JNNURM) in December, 2005 to cope with the problem in a mission mode for 63 select cities. Under 'Basic Services to Urban Poor', a sub-mission of JNNURM, provision of improved housing with security of tenure at affordable prices is aimed for urban poor. For remaining cities not covered under mission, an omnibus scheme namely 'Integrated Housing and Slum Development Programme' (IHSDP) has been launched alongwith JNNURM. The component of assistance under the scheme would include upgradation/new construction of houses and infrastructural facilities like water supply and sewerage as part of slum improvement.

A revised National Urban Housing & Habitat policy with a view to accelerate the pace of development of housing and related infrastructure and creation of affordable housing stock especially for the urban poor is under consideration.

Statement

Progress of Urban Housing Schemes during the Tenth Plan period 2002-2007

1. Two Million Housing Programme

Year	Targets Cumulative Target of HUDCO, Coop. Housing & HFIs.	Sanctions			Total no. of dwelling units
		HUDCO*	Coop Housing as reported by NCHF**	HFIS***	
		Total No. of units sanctioned (Urban)	Total No. of units sanctioned (Urban)	Total No. of units sanctioned (Urban)	
2002-03	700000	459969	73481	637091	1170521
2003-04	700000	427455	89948	621331	1138734
2004-05	700000	254885	71280	434675	760840
2005-06	700000	184597	64687	317077	566361
Total	2800000	1326906	299376	2010174	3636456

*HUDCO—Housing & Urban Development Corpn. Ltd.

**NCHF—National Cooperative Housing Federation of India.

***HFIs—Housing Financial Institutions including Public Sector Banks.

2. Vaimiki Ambedkar Awas Yojana (VAMBAY)

Year	Fund released (Rs. in lakhs)	Nos. of dwelling units covered	Nos. of toilet seat covered
2002-03	19329.285	105449	21393
2003-04	23815.565	108160	3090
2004-05	26941.161	112143	35086
2005-06	16401.820	89772	1420
Total:	86487.831	415524	60969

(the scheme of VAMBAY has been subsumed with National Slum Development Programme (NSDP) in 'Basic Services to urban Poor' (BSUP) and in 'Integrated Housing and Slum Development Programme' (IHSDP) w.e.f. 3.12.2005)

3. Basic Services to Urban Poor (BSUP)

(As on 25.11.2006)

Projects approved			First Installment (25% of Central share) (Rs. in crore)
No. of Projects	Project Cost Approved	Approved Central Share	
34	2097.78	1043.96	260.99

4. Integrated Housing & Slum Development Programme (IHSDP)

(As on 25.11.2006)

Projects approved			First Installment of Central Assistance (50% of Central share) (Rs. in crore)
No. of Projects	Total Approved Cost	Approved Central Share	
61	647.79	467.21	233.60

*[Translation]***Closure of Branches of Banks in Rural Areas**

*153. SHRI PANKAJ CHOWDHARY: Will the Minister of FINANCE be pleased to state:

(a) whether a number of commercial banks have closed their branches in the rural areas in the last few years;

(b) if so, the reasons therefor;

(c) the number of rural branches closed during each of the last three years and the current year, bank-wise; and

(d) the steps taken/being taken by the Government to stop such closures and also to develop and popularise banking in rural areas?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (d) No Sir. The bank-wise details of the number of rural branches of Public Sector Banks closed and certain branches closed as a result of merger with nearby branches during the last three years and upto 30th September, 2006 in the current year are given in the enclosed Statement.

In terms of the current Branch Authorisation Policy announced by the Reserve Bank of India (RBI) on 8th September, 2005, banks are encouraged to open branches in rural and underbanked areas. However, under certain exceptional circumstances i.e. law and order problems, natural calamities or continuous losses, banks may have to close their rural branches. Also as banks go through technological transformation, a need may arise to merge a branch with a nearby branch.

Closure of rural branches of banks required the prior permission of the RBI. While closure of even loss making branches at rural centres having a single commercial bank branch is not permitted, proposals for closure of branches at a centre served by more than one bank branch is required to be included in the bank's Annual Branch Expansion Plan after obtaining approval of the District Consultative Committee (DCC). In some cases, even proposals for closure of rural branches approved by DCC are not considered favourably by the RBI.

Statement

Name of the Bank	2003-04		2004-05		2005-06		2006-07 Upto Sept. 06	
	Closed	Closed as a result of Merger	Closed	Closed as a result of Merger	Closed	Closed as a result of Merger	Closed	Closed as a result of Merger
State Bank of India	—	3	—	2	—	1	1	—
State Bank of Indore	—	—	—	—	—	5	—	—
State Bank of Mysore	—	1	—	—	—	—	—	—
State Bank of Travancore	—	1	—	—	—	—	—	—
Allahabad Bank	—	1	—	—	—	—	—	—
Bank of Baroda	—	1	—	2	—	3	—	—
Bank of India	—	3	—	1	—	—	—	—
Dena Bank	—	—	—	1	—	—	—	—
Indian Bank	—	4	—	—	—	—	—	—
Indian Overseas Bank	—	1	—	—	—	—	—	—
Punjab National Bank	—	—	—	—	—	1	—	—
UCO Bank	1	—	1	—	—	—	—	—
Total	1	15	1	6	—	10	1	—

[English]

PURA Scheme

*154. SHRI SHRINIWAS DADASAHEB PATIL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the funds allocated and spent on the implementation of Provision of Urban Amenities in Rural Areas (PURA) Scheme since inception, year-wise and State-wise;

(b) whether the Government is considering to revise the guidelines of the PURA scheme; and

(c) if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH): (a) Government is implementing the Provision of Urban Amenities in Rural

Areas (PURA) scheme on a pilot basis for a period of 3 years with effect from 2004-05. The budgetary provision for the scheme has been Rs. 10 crores per year in 2004-05, 2005-06 and 2006-07. State-wise and year-wise funds released and amount spent are as follows:

(In Rs. lakhs)

Sl.No.	State	Amount released in 2004-05	Amount released in 2005-06	Amount released in 2006-07	Total fund released	Cumulative expenditure reported by States as on 31.10.2006
1.	Assam	150.00	136.00	—	286.00	233.70
2.	Andhra Pradesh	150.00	78.80	50.00	278.80	199.00
3.	Bihar	150.00	150.00	—	300.00	126.96
4.	Maharashtra	100.00	147.30	—	247.30	79.00
5.	Orissa	150.00	200.00	—	350.00	182.02
6.	Rajasthan	150.00	130.00	—	280.00	165.39
7.	Uttar Pradesh	150.00	157.90	—	307.90	186.19
Total		1000.00	1000.00		2050.00	1172.26

(b) and (c) Government is formulating proposal for implementation of the restructured PURA scheme in the 11th Five Year Plan.

[Translation]

Banking Ombudsman

*155. DR. RAJESH MISHRA:
SHRI AVTAR SINGH BHADANA:

Will the Minister of FINANCE be pleased to state:

(a) the number and nature of complaints received by the Banking Ombudsman during 2006 till date;

(b) the number of complaints disposed of; and

(c) the extent to which Banking Ombudsman has been successful in resolving the grievances of the customers?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) During the period from 01.01.2006 to 31.10.2006, the Banking Ombudsman Offices received 35,503 complaints mainly related to delay in collection/ remittance, unauthorized debits in the deposit accounts, penalties for non-maintenance of minimum balance, ATM card issues, levying service charges without prior notice, credit cards, non-sanctioning or delay in sanctioning of loans, interest rate charged on the loans, etc.

(b) and (c) Reserve Bank of India has put in place a revised Banking Ombudsman Scheme with effect from January 1, 2006 wherein many new areas have been included and complaints are allowed to be filled on-line and by e-mail. Despite a huge increase in the number of complaints received in the period 01.01.2006 to 31.10.2006, as compared to 14,687 complaints received in 2005, the Banking Ombudsmen have successfully disposed of 29,691 complaints during the said period.

Assistance by CAPART for Welfare of Physically Challenged People

*156. SHRI SUNIL KUMAR MAHATO:
SHRI KASHIRAM RANA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether assistance is being provided by the Council for Advancement of People's Action and Rural Technology (CAPART) for the welfare of physically challenged people;

(b) if so, the amount released and spent during each of the last three years and the current year, and

(c) the details of the Non-Governmental Organisations to which assistance were provided for the purpose during the said period, alongwith the projects and amounts thereof?

THE MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH): (a) Yes, Sir. Assistance is being provided by CAPART for the welfare of physically challenged people/people with disability under its disability scheme.

(b) and (c) Year-wise/State-wise details of amount sanctioned, released and utilized under the Disability Scheme to Non-governmental Organisations in the last three years i.e. 2003-04, 2004-05, 2005-06 and the current year till 20.11.2006 are given in the Statement.

Statement

Year-wise/State-wise/NGO-wise details under Disability Scheme

Sl.No.	Vo Name Address	Scheme	Sanc. Amt	Rel. Amt	Util. Amt
1	2	3	4	5	6
2003-2004					
State-Andhra Pradesh					
1.	Community Development Centre Ramabhadrapuram, Dist Vizianagaram, Andhra Pradesh	Disability	580900	00	00
2.	Naren Rehabilitation Institute D.No. 15/40, Burma Street, Madanapalle, Chittoor Dist, Andhra Pradesh	Disability	36800	36800	36800
3.	People Action in Development (PAID) D.No. 20/1030-2, R.K. Nagar, Co-operative Colony, Cuddapah, Andhra Pradesh—516001	Disability	36800	36800	36800
4.	Rural Small Industries Development Society 5-43, Car Street, Punganur, Chittoor	Disability	542110	542110	542110
5.	Sailatha Association for Integrated Development for Women D.No. 1-23, Sainik Colony, Kothapeta, Dharmavaram, Anantapur Dist., Andhra Pradesh	Disability	36800	36800	36800
6.	Sneha D.No. 15/40, Burma Street, Madanapalle, Chittoor Dist, Andhra Pradesh	Disability	36800	36800	36800

1	2	3	4	5	6
7.	Sri Venkateswara Khadi Gramæna Praisramala D.No. 15/40, Burma Street, Madanapalle, Chittor Dist, Andhra Pradesh Samstha Haripalem Village, Anakapalli, Visakhapatnam Dist, Andhra Pradesh	Disability	36800	36800	36800
2003-2004					
State-Bihar					
1.	Lohia Jai Prakash Khadi Gramodyog Manav Vikas Sanstha AT+PO-Baghra, Block-Mohanpur, Dist-Samastipur-Bihar	Disability	520000	280000	174000
2.	Mahila Shilp Kala Kendra VIII/PO-Koilwar, BLK-Koilwar, Dist. Bhojpur	Disability	36800	36800	36800
3.	Vinoba Arogya Evam Lok Shikshan Kendra Vill-Jaikrishana Nagar, PO-Baday, BLK-Islampur, Dist Nalanda, Bihar	Disability	784450	543450	198325
2003-2004					
State-Gujarat					
1.	Social Welfare Trust A-24, Shubhlaxmi Nagar, Chakkargadh Road, Blk.-Amreli	Disability	36800	00	00
2003-2004					
State-Himachal Pradesh					
1.	Layul Tribals Welfare Association 157/3, Gonpa Road, Manali, Blk.-Naggar, Distt-Kullu, Himachal Pradesh.	Disability	36800	36800	36800
2003-2004					
State-Karnataka					
1.	Rural Education and Awareness Development Organisation 2/56, Praharains Street, Harshitha Complex, Patanjali Nagar, Pavagada	Disability	36800	00	00
2003-2004					
State-Madhya Pradesh					
1.	Shivangi Education & Rural Development Society Hanuman Colony, Guna (M.P.)	Disability	501250	501250	501250
2.	Yuva Mahila Mandal Gulabgunji, Cantt. BLK/Distt-Guna, Madhya Pradesh.	Disability	36800	36800	U/C awaited

1	2	3	4	5	6
2003-2004					
State-Orissa					
1.	Antyodaya Chetana Mandal Vill-Rangamatia, Po-Patagadia, Via/Blk.- Rashogovindpur, Dist. Mayurbhanj	Disability	332861	300000	300000
2.	Forum for Rural Education and Empowerment on Development Organisation Nirman Pitha, Chakasolana, P.O. Jopan, P.S. Pipli, Via-Balanga, Distt. Puri, Orissa	Disability	36800	36800	36800
3.	Institute for Self-Employment and Rural Development AT-Pandapokhari, PO-Panasapada, Blk.-Krushnaprasad	Disability	36800	36800	36800
4.	Institute for Youth and Women Development AT-Gorandijudi (Near River Deo), Saharpada	Disability	36800	36800	36800
5.	Progressive Union of the Visually Handicapped for Fraternity Plot. No. 1236, Shastrinagar, Unit—4, Bhubneshwar- 751001, Distt. Khurda, Orissa	Disability	36800	36800	U/C awaited
6.	Sri Nrusinghadev Anchalika Yuba Parisad AT-Golasahi, PO-Khadipada-752002, Dist-Puri	Disability	297000	227100	89300
7.	Vikash D-2/7, Industrial Estate, Rasulagarh, Bhubaneswar, Orissa.	Disability	479030	169040	U/C awaited
2003-2004					
State-Tamilnadu					
1.	Anugraha Trust for Handicapped 24/4-77 E3, Nesamony Nagar, Nagercoil, Kanyakumari Dist., Tamilnadu.	Disability	697750	562500	145250
2.	Chetna Vikas Kadachanendal, PO Kathakinaru, Distt-Madurai, Tamilnadu	Disability	36800	36800	36800
3.	Mother Theresa Society for the Handicapped- Udumalpet No.-375, Palani Road, S.V. Mills (Post). Blk.- Udumalpet, Distt. Coimbatore, Tamilnadu	Disability	36800	36800	36800
4.	Resource Centre for Ecology Agriculture and Community Development, Chenkuzhikara, Kodaya, Kaliyal, Blk.-Melpuram, Dist. Kanyakumari, Tamilnadu	Disability	541600	541600	178900

1	2	3	4	5	6
5.	Thanjai Janaseva Bhavan 48/90, Anna Colony, Pattukkottai Road, Thanjavur Dist., Tamilnadu,	Disability	36800	36800	36800
6.	Trust for Rural Uplift and Education Doctor Thottam, Main Road (Near Bus Stand), Vadakangulam, Tirunelveli Dist., Tamilnadu.	Disability	738700	256850	256850
2003-2004					
State-West Bengal					
1.	Economic Rural Development Society 6 Kiran Sankar Roy Road, Ground Floor, Room No. 3 Calcutta, West Bengal	Disability	36800	36800	36800
2.	Prayasi Gram Vikas Kendra AT/PO Gabberia, P.S./Blk.-Mandir Bazar	Disability	36800	36800	36800
2004-2005					
State-Andhra Pradesh					
1.	Aditya Industrial Educational Society H.No. 3-79, Shivunipally, Ghanpur (Station), Warangal Dist, Andhra Pradesh	Disability	387000	189900	189900
2.	Manochethana the Warangal Rehabilitation Centre for the Welfare of men 3-112, Parimala Colony, Waddepally, Blk.- Hanamkonda, Dist. Warangal	Disability	691305	344700	U/C awaited
3.	Movement Voluntary Organisation MIG-69, APHB Colony, Blk.-Bhongir, Distt-Nalgonda, Andhra Pradesh	Disability	449400	169800	169800
4.	Pragati Seva Samiti #2-5-898, Circuit House Road Hanamkonda,	Disability	1291100	616150	316594
5.	Rashtriya Seva Samiti No. 9, Old Huzur Office Buildings, Tirupati Distt- Chittoor, Andhra Pradesh	Disability	120000	96000	96000
6.	Relief Organisation for Handicapped Sevamandir, Hindupur, Distt-Anantapur, Andhra Pradesh	Disability	459900	229950	229950
2004-2005					
State-Assam					
1.	Manav Sarathi 147 Udayan, RGB Road, Ganeshguri	Disability	1106800	553300	553300

1	2	3	4	5	6
2004-2005					
State-Bihar					
1.	Bihar Gram Vikas Praishad Vill. Manikpur Mushahamia, PO. Anjoli Dist- Sitamarhi, Bihar.	Disability	36800	36800	36800
2.	Mahila Utthan Mandali Jhanukia Sthan, Blk.-Rajgir, Ward No.-1, Distt- Nalanda, Bihar.	Disability	36800	00	00
2004-2005					
State-Jammu & Kashmir					
1.	Social Organisation for Upliftment and Research Centre Swankha More, P.O. Vijaypur, Block-Samba	Disability	114500	111600	91600
2004-2005					
State-Jharkhand					
1.	NAV Bharat Jagriti Kendra Vill Bahera, PO Brindavan, Via Chouparan, Distt- Hazaribag, Jharkhand	Disability	113500	94549	94549
2004-2005					
State-Karnataka					
1.	Action on Disability and Development India 4005, 19th Cross, Banashkart II Stage Extn. Distt Bangalore, Karnataka	Disability	105250	52625	52625
2004-2005					
State-Maharashtra					
1.	Sheel Bahu Uddeshiya Apang Vikas Sanstha Tirora, Dist. Gondia, Maharashtra	Disability	592000	296000	296000
2.	Suryodaya Bahuuddeshiya Samajik Sanstha 2625, Tapasya Complex, Samarth Nagar, Tal. Bhoom	Disability	957800	478900	478900
2004-2005					
State-Manipur					
1.	All Backward Classes & Economic Development Organisation Samaram Bazar, Thoubal C.D. Block	Disability	4776680	429012	238340

1	2	3	4	5	6
2004-2005					
State-Tamilnadu					
1.	Society for Community Organisation and Rural Development Alangottai, Blk.-Mannargudi, Tiruvarur	Disability	454800	220550	220550
2004-2005					
State-Uttar Pradesh					
1.	Saurabh Sewa Sansthan Vill and PO-Mawaipariyana, Sarojini Nagar Lucknow	Disability	712200	353800	353600
2004-2005					
State-Uttaranchal					
1.	Divya Prem Sewa Mission, Sewa Kunj, Divya Prem Sewa Mission, Chandighat Haridwar	Disability	110000	107000	88000
2005-2006					
State-Andhra Pradesh					
1.	Indira Priyadarsini Womens Welfare Association 31-106, Gowrishankar Colony, Jadcherla, Mahabubnagar District, Andhra Pradesh	Disability	1389500	459900	459900
2.	Needs Effective Welfare Society No. 25, 11/601 1st Cross Road, Savithri Nagar, Nellore District, Andhra Pradesh	Disability	2518570	915930	915930
2005-2006					
State-Assam					
1.	North East Voluntary Association of Rural Development Life Line Clinical Hospital & Research Centre, Dokhingaon, PO. Kahilipara, Guwahati-19 Assam	Disability	104500	83600	83600
2005-2006					
State-Karnataka					
1.	Shri Manik Prabhu Shikshan Samiti Maniknagar, Humnabad	Disability	324000	160000	U/C awaited
2005-2006					
State-Madhya Pradesh					
1.	Asha Gram Trust Ashagram Trust, Blk. & Distt-Barwani, Madhya Pradesh.	Empowerment of Women SC ST and PWD	92600	00	00

1	2	3	4	5	6
2005-2006					
State-Manipur					
1.	Centre of Rural Upliftment Service Wangbal, P.O.-Thoubal	Disability	794800	321700	321700
2005-2006					
State-Tripura					
1.	Tripura Charitable Health Society (TCHS) Indranagar, ITI Road, Agartala	Empowerment of Women SC ST and PWD	109250	87400	87400
2005-2006					
State-Uttar Pradesh					
1.	Social Work and Rural Development Association 219/70-A, Patanala Chowk, Distt Lucknow, Uttar Pradesh	Disability	748300	362800	U/C awaited
2005-2006					
State-Uttaranchal					
1.	Social Work and Rural Development Association Vill-Mundet, P.O. Manglaur, Distt-Haridwar	Disability	1077800	538800	U/C awaited
2005-2006					
State-West Bengal					
1.	Sanchar A.R.O.D A2/6, Diamond Park, Kolkata	Empowerment of Women SC ST and PWD	83900	00	00
2006-2007 (till 20.11.2006)					
State-Andhra Pradesh					
1.	Brethren Institute for Rural Development Bestavarapet, Distt Prakasam, Andhra Pradesh	Disability	2132800	735400	U/C awaited
2.	Rural Infrastructure Development Organisation Jadi Jamalpur Village, Bodhan Mandal, Nizamabad Dist. Andhra Pradesh.	Diability	1523000	00	00
3.	Vasantha Lakshmi Charitable Trust and Research Centre D. No. 16-11/131, Kasturi Devi Nagar, Pogathota, Nellore Dist., Andhra Pradesh	Disability	1357100	445800	U/C awaited

1	2	3	4	5	6
2006-2007					
State-Jharkhand					
1.	Nav Bharat Jagriti Kendra Vill Bhera, PO Brindavan, Via Chouparan, Distt- Hazaribagh, Jharkhand	Disability	3393000	00	00
2006-2007					
State-Orissa					
1.	Aaina B-31, Sahid Nagar, Bhubaneswar, Distt-Khurda, Orissa	Disability	943700	00	00
2.	Sevak AT/PO-Binayakpur, Via-Sarankul, Blk-Odagaon	Disability	443460	00	00
2006-2007					
State-Uttaranchal					
1.	Unecess Research & Development Society Vill.-Rubhwala, P.O.-Sahaspur	Disability	2026500	00	00
2006-2007					
State-West Bengal					
1.	Seba Sangha Vill Kantalfully, PO Makhana, Blk.-Falta, Dist. South 24 Paraganas	Disability	988185	00	00

Problem of Drinking Water in Mega Cities

*157. PROF. MAHADEORAO SHIWANKAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government is aware of the drinking water problem in the metro cities and also the culturally important cities of the country;

(b) if so, the extent to which the target set for provision of drinking water during the Tenth Plan for such cities has been achieved; and

(c) the steps proposed to be taken to improve the position further?

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): (a) Yes, Sir.

(b) Water Supply is a State subject. The State Governments and Urban Local Bodies (ULBs) are responsible to ensure adequate safe drinking water supply to urban population. The Government of India supplements the efforts of State Government and ULBs by providing technical and financial assistance through Centrally Sponsored Scheme/Programme. It is mentioned in 10th Five Year Plan document that resources amounting to Rs. 28240 crore approximately would be required to provide water supply facility to 100% urban population. As per the information furnished by the State Governments and ULBs, it has been assessed that 91% of Urban population has got access to drinking water as on 31st March, 2004.

(c) To bring about comprehensive water management programmes, Government of India has undertaken various steps through reform approach. These steps will address

the issues relating to source, transmission, equitable distribution, reduction in unaccounted for water, institutional strengthening, cost recovery, efficient operation & maintenance etc. To improve availability of drinking water to urban population in metropolitan and culturally important cities in the country, Government of India have launched Jawaharlal Nehru National Urban Renewal Mission (JNNURM) & Urban Infrastructure Development Scheme for Small and Medium Towns ((UIDSSMT) in December, 2005.

[English]

Reconstitution of Law Commission

*158. SHRI ANANDRAO VITHOBA ADSUL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government proposes to reconstitute the Law Commission;

(b) if so, the details thereof; and

(c) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) to (c) Yes Sir, the 18th Law Commission has been constituted for a period of three years from 1st September, 2006 to 31st August, 2009. However, the Chairman and Members of the Commission are yet to be appointed.

Delay In IPO Clearance

*159. SHRIMATI NIVEDITA MANE:
SHRI EKNATH MAHADEO GAIKWAD:

Will the Minister of FINANCE be pleased to state:

(a) whether the Securities and Exchange Board of India (SEBI) being the market regulator takes more than the stipulated period to clear applications from companies for their Initial Public Offerings (IPOs) as reported in the *Times of India* dated October 16, 2006;

(b) if so, the facts thereof; and

(c) the measures taken/proposed to streamline the procedure by SEBI?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) and (b) The Securities and Exchange Board of India (SEBI) does not clear applications from companies for Initial Public Offerings (IPOs), but only issues observations on draft prospectus filed by companies. The process leading to issue of observation involves interaction with and input from various agencies such as merchant bankers, other regulators and exchanges. SEBI has informed that in a majority of cases, it has issued observations within 21 days of getting complete inputs from the agencies concerned.

(c) SEBI has informed that it is constantly endeavouring to streamline the procedure to facilitate issuers to access market without compromising disclosure and other standards. For example, it is working to streamline the internal procedure for dealing with offer documents of issuers against whom some regulatory action is in process.

Regulatory Authority for Housing Sector

*160. SHRI NAVEEN JINDAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority (DDA) has achieved the housing targets as laid down in the 1962 Master Plan for Delhi;

(b) if not, the extent to which the targets have been met;

(c) the reasons for not meeting the targets fully;

(d) whether it is proposed to set up an independent regulatory authority for the housing sector;

(e) if so, the details thereof; and

(f) the time by which it is likely to be set up?

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): (a) to (f) The Master Plan for Delhi (MPD) 1962 projected a population of 45.85 lakh by 1981 and a requirement of about 47,360 acres in the form of residential area, with an average residential density of 97 persons per acre. It did not, however, specify any housing targets as such.

DDA has created housing stock of about 11 lakh units through allotment of plots/land to individuals, groups housing societies and for rehabilitation and resettlement

colonies as well, as by way of built up accommodation. This includes over 3.03 lakh dwelling units constructed by DDA between 1966 and 2006.

The draft MPD 2021 indicates that as per Census 2001, there is a shortage of 4 lakh dwelling units in Delhi including 1 lakh required for replacement of dilapidated structures. The draft MPD 2021 envisages creation of 24 lakh additional dwelling units for the projected population of 230 lakh persons by 2021 through a mix of redensification, augmentation of housing in National Capital Region as well in Urban Extension of about 27,000 hectare within Delhi. It also envisages private sector involvement in land assembly and development of housing. It is expected that this will enable supply to keep pace with the growing demand for housing in Delhi.

A proposal to provide for regulation of certain aspects of the real estate sector in Delhi has also been initiated. The formulation of the draft legislation is at the preliminary stage.

Wind Energy Generation

*161. SHRI BASU DEB ACHARIA:
SHRI K. SUBBARAYAN:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) the present capacity of wind power in the country alongwith per unit cost of power generation;

(b) whether the Government has worked out total potential of wind power in the country;

(c) if so, whether the Government proposes to exceed the wind power generation capacity above the level of the nuclear energy capacity by 2020; and

(d) if so, the action initiated so far to boost this environment friendly power and reduce per unit power generation cost thereof?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI VILAS MUTTEMWAR): (a) A total wind power capacity of 6070 MW has been installed in the country as on 30th September, 2006. The average generation cost ranges between Rs. 2.75 to 3.50 per unit depending on the site, wind regimes and infrastructure development cost.

(b) Yes, Sir. A gross wind power potential in the country has been estimated at over 45,000 MW. Major part of the potential, however, lies in low wind regimes having wind power density of 200-300 Watt per square meter.

(c) The wind power generation capacity has already exceeded nuclear power generation capacity.

(d) The Government is encouraging setting up of wind power projects in the country by providing concessional custom duty on certain components, excise duty exemption, accelerated depreciation, loan from Indian Renewable Energy Development Agency (IREDA) and detailed wind resource assessment to identify further potential sites. R&D efforts are focused on various industry related problems, design of wind turbine blades, development of indigenous gearbox, wind resource assessment, and indigenisation of major components to reduce cost per unit power generation.

Constitution of Committee for Restructuring the Urban Development

1491. SHRI S.K. KHARVENTHAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government is aware of the multiplicity of authorities dealing with urban development and the slow pace of the work in the capital;

(b) if so, whether the Government has any proposal to constitute a Committee for integrated and smooth urban development;

(c) if so, the details thereof; and

(d) the time by which the Committee is likely to be constituted, its main functions thereof and the time by which its report is likely to be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) to (d) The Ministry of Home Affairs has informed that a Committee regarding multiplicity of institutions dealing with urban development issues in Delhi was constituted in April, 2006. The terms of reference of the Committee, inter-alia, were to identify the authorities/agencies which are discharging various functions in relation to urban development and civic amenities in Delhi; to determine their respective roles, responsibilities and existing

arrangements for coordination and to identify alternative mechanisms that could be adopted. The Committee has submitted its report to the Home Minister on 21st November, 2006.

Tehri Hydro Power Project

1492. SHRI M.K. SUBBA: Will the Minister of POWER be pleased to state:

(a) whether the first Unit of the Tehri Hydro Power Project tripped within a month of its commissioning in August this year;

(b) if so, the reasons therefor;

(c) the loss of power generation thereby; and

(d) the progress made in commissioning rest of the Units of the project?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) and (b) Tehri Hydro Development Corporation (THDC) have informed that after the first unit of 250 MW (No. IV) of Tehri HPP Stage-I (1000 MW) was initially synchronized and connected to National Grid on 17.07.2006, certain essential tests and trial operations necessary before declaring the machine as commercially operational were carried out. This unit after successful completion of these comprehensive tests was declared commercially operational on 22.09.2006.

(c) There was no generation loss as this unit has been available since it was declared commercially operational.

(d) The second unit of 250 MW (No. III) of Tehri HPP Stage-I Project has already started commercial generation with effect from 09.11.2006. The mechanical running of the third Unit of 250 MW (No. II) has been started on 24.11.2006 and is likely to be commissioned by 13.12.2006. The fourth unit of 250 MW (No. I) is likely to be commissioned by 31.12.2006.

[Translation]

Nano Science and Technology Mission

1493. SHRI RAGHUVEER SINGH KOSHAL: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government is aware of the local Mission of Research and Development of Nano Science and Technology;

(b) if so, the details thereof;

(c) the steps taken by the Government for development in this field;

(d) the present network of Nano Science and Technology Mission;

(e) whether the Government proposes to allocate more funds to encourage effective research work in this field; and

(f) if so, the details of this regard?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) and (b) Yes, Sir. The Government is embarking on plans for a Nano Science and Technology Mission (Nano Mission) to further intensify its efforts to promote the upcoming area of Nano Science and Technology. It is planned to launch a variety of educational and HRD programmes, R&D programmes, establish centres of excellence, promote institution-industry linked projects through increased public private partnerships, promoting entrepreneurship through establishment of business incubators, etc. as part of the Nano Mission. The Nano Mission also plans to put in special efforts towards development and commercialisation of nano technology, not only through public private partnership but also by encouraging and enabling the private sector to invest in, and leverage, this sunrise technology.

(c) and (d) The Nano Mission will be the result of considerable promotional efforts already put in by the Government of India to promote this new area of research. Over 100 research projects have been funded. Several centres of excellence on nano science and nano technology have also been established. A number of post-doctoral fellowships have been awarded. Several national and international conferences, schools, etc. have been organized. The Government has spent approximately Rs. 200 crore over the past 5 years to promote R&D in this area. These scientists, facilities and centres will form part of the network of the Nano Mission.

(e) and (f) Yes. It is proposed to have an enhanced allocation of Rs. 200 crore per year for the Nano Mission.

*(English)***Review of Various Schemes**

1494. SHRI SANAT KUMAR MANDAL: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Government has undertaken any review of the implementation of various schemes under the Ministry of Housing and Urban Poverty Alleviation; and

(b) if so, the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) and (b) An all India evaluation of Swarna Jayanti Shahari Rozgar Yojana (SJSRY) scheme was carried out by the Human Settlement & Management Institute (HSMI), New Delhi in 2004-2005. The major findings of the evaluation study carried out by HSMI are given in the enclosed Statement.

Statement

The major findings of the evaluation study of Swarna Jayanti Shahari Rozgar Yojana (SJSRY) scheme carried out by Human Settlement & Management Institute (HSMI) are as under:

- (i) Good impact in facilitating employment is observed in all the States.
- (ii) Majority of the beneficiaries who were imparted skill training fall under the age group of 18-30 years.
- (iii) Loan approval by banks in majority of cases in South and East India took lesser time than in the North and West India.
- (iv) A good percentage of beneficiaries are having a decent earning from the SJSRY activities.
- (v) Women groups market their products on their own and do not require any middleman for marketing except in some of the East and North Eastern States where majority of groups require middlemen for marketing.
- (vi) The formation of Development of Women & Children in Urban areas (DWCUA) groups has had a positive impact on the women members

as their desire and confidence for getting self-employed has increased. This has led to increase in income and savings thereby improving their health, education and social prestige.

- (vii) Thrift and Credit Societies (T&CS) are very active in organizing health camps, in providing assistance in marking ration cards and in getting local children into primary schools enrolled. These have also been very effective in terms of promoting small savings and petty business, promoting group solidarity, resolving social and family discords and facilitating children's education.
- (viii) Majority of the wage labourers under Urban Wage Employment Programme (UWEP) component of the Scheme are employed for less than 3 months on an average and non-sustainable employment keeps them in Below Poverty Line (BPL) status.
- (ix) Banks officials highlighted, inter-alia, inadequate skill training, wrong choice of projects, non-viability of the projects, lack of adequate publicity as the major reasons for non-achievement of physical targets by some of the States.

MoU between SEBI and Chinese Counterpart

1495. SHRI RAVI PRAKASH VERMA:
SHRI ADHALRAO PATIL SHIVAJIRAO:
SHRI ANANDRAO VITHOBA ADSUL:

Will the Minister of FINANCE be pleased to state:

(a) whether the Securities and Exchange Board of India (SEBI) has signed a Memorandum of Understanding (MoU) with the China Securities Regulatory Commission (CSRC) on the enhancement of regulatory co-ordination between SEBI and CSRC; and

(b) if so, the details thereof and the benefits likely to be accrued therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) Securities and Exchange Board of India has signed bilateral Memorandum of Understanding (MoU) with the China Securities Regulatory Commission on September 15, 2006 regarding securities and futures regulatory cooperation.

(b) Through this MoU, both the jurisdictions would be able to provide/exchange information required by each other, necessary for discharging the function under their respective laws.

This MoU will promote investor protection and integrity of the securities, futures and other related investment products markets of both the jurisdictions by providing a framework for cooperation, including channels of communication, increasing mutual understanding and exchange of regulatory and technical information.

[Translation]

Irregularities under NFFWP

1496. DR. DHIRENDRA AGARWAL:
SHRI SUNIL KUMAR MAHATO:

Will the Minister RURAL DEVELOPMENT be pleased to state:

(a) whether irregularities have come to the notice of the Government under National Food for Work Programme (NFFWP) in Jharkhand during the last three years and current year;

(b) if so, the details thereof; and

(c) the action taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI CHANDRA SEKHAR SAHU): (a) to (c) Yes, Sir. National Food for Work Programme was launched in November, 2004 in 14 districts of Jharkhand. The programme is now subsumed in NREGA with effect from 2.2.2006. During the period NFFWP was in operation, five cases of irregularities in the implementation of the programme in the State have been reported to the Ministry. These cases have been referred to the State Government for examination and submission of an Action Taken Report on the issues raised.

Family Courts

1497. SHRI BRAJESH PATHAK: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government proposes to set up Family Courts in the country;

(b) if so, the number of cities in which the Government proposes to set up Family Courts;

(c) the nature of disputes under the jurisdiction of Family Courts; and

(d) the manner in which the Government proposes to ensure that there is no pendency of proceeding in Family Courts?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): (a) to (d) Section 3 of the Family Courts Act, 1984 provides that the State Governments after consultation with the High Court shall establish Family Court for every area in the State comprising a city or town whose population exceeds one million and for such other areas in the State as it may deem necessary. To facilitate setting up of Family Courts, the Central Government provides financial assistance at the rate of Rs. 10 lakh per court with equal matching share from the State Governments and Rs. 5 lakh per court per annum are provided to meet the recurring expenditure of the Family Courts. The responsibility of setting up of Family Courts is with the State Governments. However, Government has requested all State/UT Governments to set Family Courts in each district.

The nature of disputes under the jurisdiction of Family Courts have been mentioned in Section 7 of the Family Courts Act, 1984. The matter of disposal of cases including that of ensuring that there is no pendency in the Family courts in a judicial function and falls within the ambit of High Courts of the respective States.

Loans to other Countries

1498. SHRI RAMDAS ATHAWALE: Will the Minister of FINANCE be pleased to state:

(a) whether several countries have not paid back the loans given to them by the Government of India;

(b) if so, the details thereof, country-wise;

(c) the steps taken by the Government for recovery of these loans;

(d) whether the Government intends to invest these bad debts/loans in private enterprises of those countries; and

(e) if so, the measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) and (b) Repayment of loans extended by GOI to various countries is an ongoing process. The details of Principal and Interest amounts overdue as on 31st October, 2006, country-wise, is given in the Statement.

(c) the repayment of the dues is the obligation of the Governments of the recipient countries. The issue of repayment of dues, wherever necessary, has also been taken up with the recipient governments through Ministry of External Affairs from time to time.

(d) No, Sir.

(e) Does not arise.

Statement

Sl.No.	Name of the Country	Principal Overdue	Interest Overdue
1.	Bangladesh	INR 56000000.00	INR 58277111.94
2.	Cambodia	INR 14602948.00	US\$ 196153.87+ INR 8025614.00
3.	Kazakhstan	US\$ 3150468.00	US\$ 2206716.67
4.	Kenya	INR 596299.45	INR 7547298.10
5.	Kyrgyzhystan	US\$ 910357.06	US\$ 248201.35
6.	Laos PDR	—	US\$ 173967.58
7.	Mauritius	INR 75.00	INR 666837.23
8.	Myanmar	US\$ 3500000.00	US\$ 4229206.16
9.	Seychelles	US\$ 2120723.00 + INR 23719698.60	US\$ 1356951.74 + INR 17946586.44
10.	Sri Lanka	US\$ 4792926.00 + INR 65373824.00	US\$ 3667716.26 + INR 20746826.00
11.	Suriname	US\$ 550000.00	US\$158375.16
12.	Turkmenistan	US\$ 1280513.41	US\$ 3322044.82
13.	Uzbekistan	US\$ 5469375.29	US\$ 3518231.04
14.	Vietnam	INR 17720000.00	INR 2278217.76
15.	Yemen	INR 7540519.00	INR 49475945.00

[English]

Metro Rail

1499. SHRI L. RAJAGOPAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the progress made by the Government for completion of work with regard to Metro Rail in Hyderabad by 2009;

(b) whether the DPRs have been prepared in this regard;

(c) if so, the initial routes identified for Metro Project in Hyderabad; and

(d) action taken by the Ministry to identify the BOT developers?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) Urban

Miyapur	—	LB Nagar	—	29.87 kms.
Secunderabad	—	Falaknuma	—	14.78 kms.
Habsiguda	—	Shilparamam	—	21.74 kms.
				Total: 66.39 kms.

(d) The Government of Andhra Pradesh/Implementing agency has to identify the BOT developers. The GOAP has informed that the BOT developers will be identified shortly.

Mega City Scheme

1500. SHRI SUBRATA BOSE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the allocation for Mega city scheme, year-wise and city-wise, during the Tenth Plan period and the actual disbursement made thereof;

(b) the shortfalls thereof, if any, and the reasons therefor;

(c) the corresponding expenditure made by respective State Governments during the same period;

(d) the amount of institutional credit mobilised during the corresponding period;

(e) the assessment of the Government over the achievements of the scheme;

Transport is a State subject and proposals for setting up of Metro Rail in specific cities are initiated by the concerned State Governments.

(b) and (c) The Government of Andhra Pradesh (GOAP) has informed that DPRs have been prepared for the following routes for Metro Rail Project in Hyderabad:

(f) whether the scheme will be continued during the Eleventh Plan; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) Details are given in the enclosed Statement.

(b) No such shortfall noticed as funds have been released on submission of Utilization Certificate and as per demands of the respective cities.

(c) to (e) Information is being collected and will be laid on the Table of the House.

(f) and (g) Scheme has been subsumed in Jawahar Lal Nehru National Urban Renewal Mission (JNNURM) and only ongoing projects are being funded and required to be completed by 31.3.2007. The Scheme will not continue during the Eleventh Plan. However, Central assistance may be provided to the on-going projects during 2007-08, subject to approval of Planning Commission.

Statement

Allocation for Mega City Scheme, Year-wise & City-wise, during the Tenth Plan period and the Actual Disbursement

(Rs. in Crores)

Year	B.E.	R.E.	Actual Release (Central Share)					Total
			Mumbai	Kolkata	Chennai	Hyderabad	Bangalore	
1	2	3	4	5	6	7	8	9
2002-03	124.90	119.90	25.32	26.23	22.12	24.49	21.74	119.90
2003-04	119.90	119.90	47.77	41.30	34.82	38.55	34.23	196.67

1	2	3	4	5	6	7	8	9
2004-05	220.00	220.00	73.64	63.65	53.66	59.42	52.75	303.12
2005-06	150.00	175.00	57.49	15.70	42.03	46.27	13.01	174.50
2006-07	120.00	—	23.541	—	17.3275	18.8810	—	59.749

Proposals regarding Science and Technology

1501. SHRI TUKARAM GANGADHAR GADAKH: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the number of proposals regarding science and technology forwarded by the various research institutions in the country during the last three years;

(b) the number of proposals approved and rejected; and

(c) the number of proposals which are still lying pending with the Government?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) to (c) The number of Science and Technology proposals received by the Ministry of Science and Technology from various research institutions in the country during the last three years vary from 3542 to 4767. Nearly 1260 project proposals per year are approved while 2000 proposals per year are rejected and around 775 proposals per year remain pending at various stages of project implementation.

Externally Aided Projects under Integrated Urban Development Schemes

1502. SHRIMATI JAYABEN B. THAKKAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the multilateral agencies like World Bank, Asian Development Bank and Japan Bank for International Cooperation have provided financial assistance for Indian water projects under Integrated Urban Development Schemes; and

(b) if so, the financial assistance provided by various agencies for different projects under Integrated Urban Development Schemes during the last one year?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) Information is being collected and will be laid on the Table of the Sabha.

Arbitration Mechanism for Speedy Justice

1503. SHRI KULDEEP BISHNOI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government proposes to set up tribunals and other such arbitration mechanism in order to lessen burden on subordinate judiciary;

(b) if so, the details thereof; and

(c) the fresh steps taken by the Government to provide for an alternate redressal mechanism in order to ensure speedy justice?

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) to (c) To reduce the growing pendency of cases before Courts the Government through NALSA (National Legal Service Authority) has taken several measures to provide speedy justice to the litigants by simplification of procedural laws and promotion of alternative dispute resolution system. Lok Adalat is one such mechanism wherein disputes are resolved outside the Court. International Centre for Alternative Dispute Resolution (ICADR), an autonomous body under this Ministry is also promoting alternate dispute resolution methods to facilitate early resolution of disputes and to reduce burden of arrears in courts. ICADR is organizing Seminars/Workshops for training to the Arbitrators and conciliators.

Occupation of Unauthorised Land

1504. SHRI JOACHIM BAXLA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the steps taken by the Government to get the encroachments cleared/demolished in each part of Delhi/ New Delhi during the last one year;

(b) the location-wise details of business centres demolished in this regard alongwith details thereof;

(c) whether some properties in Vasant Kunj are still under unauthorised occupation; and

(d) if so, the details of action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) Action is taken by the land owing agencies, from time to time, to get the encroachments cleared/demolished from their land.

DDA has reported that regular demolition programmes are organized to retrieve/reclaim the land after removal of encroachment. 326 such programmes were organized by DDA during the year 2005-06. No demolition of any business centre was undertaken although unauthorized construction in 15 shops was removed.

NDMC has reported temporary encroachment on public land in the shape of squatters/labour huts are removed on daily basis.

Delhi Cantonment Board has reported that action under PPE Act is taken to get the encroachment cleared/demolished by the Delhi Cantonment Board on the land under its management and that no business centre has been demolished by the Board during the last one year.

Information from MCD is awaited.

(c) and (d) DDA has reported that some properties in Vasant Kunj are still under unauthorized occupation. The action could not be taken due to status-quo/stay orders from the Court, in most of the cases.

Delay in Release of Funds under PMGSY

1505. SHRI G.M. SIDDESWARA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has not released any amount to certain States including Karnataka for the Fourth Phase of Pradhan Mantri Gram Sadak Yojana (PMGSY) whereas in other States, Seventh Phase amount has been released;

(b) if so, the details thereof and the reasons therefor;

(c) the total amount due in this regard, State-wise; and

(d) the time by which the said amount is likely to be released to the affected States, particularly Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL): (a) to (d) For the seventh phase, no project has so far been sanctioned to any State under Pradhan Mantri Gram Sadak Yojana (PMGSY). Therefore, the question for release of funds for the seventh phase of PMGSY projects does not arise. Funds for implementation of PMGSY are released in accordance with the programme guidelines which lays down that funds for cleared projects are made available to the State Rural Roads Development Agency in two instalments. First instalment amounting to 50% of the cleared value of projects (or annual allocation whichever is lower) is released subject to fulfilment of conditions, if any, stipulated earlier. Second instalment is released provided 60% of available funds are utilised and atleast 80% of the road works awarded in the year previous to the preceding year and 100% of the awarded works of all the years preceding that year is completed. The release of the second instalment in a year is subject to submission of the following documents:

- (i) Utilisation Certificates for the funds released earlier, year-wise in the form prescribed.
- (ii) Certificate by the Bank Manager indicating the balance amount on date of issue of the certificate and the interest credit.
- (iii) A certificate regarding the requisite physical completion of works.
- (iv) For all releases after October of a year, production of an Audited Statement of Accounts and a Balance Sheet and related statements, duly certified by the Chartered Accountant for the accounts of the previous financial year.
- (v) Outputs of the relevant modules of the On-line Monitoring and Management System (OMMS), duly certified by the State Rural Roads Development Agency (SRRDA) as being correct.

The request for release of funds received from Government of Karnataka is being examined in

accordance with the prescribed guidelines. A statement released towards Phase-IV projects and the balance indicating the value of proposals approved, amount amount due is enclosed.

Statement

(Rupees in Crore)

Sl.No.	State	Value of Proposals	Amount Released	Balance Amount Due
1	2	3	4	5
1.	Andhra Pradesh	369.24	184.14	185.10
2.	Arunachal Pradesh	106.22	52.00	54.22
3.	Assam	244.46	246.91	-2.45
4.	Bihar	0.00	0.00	0.00
5.	Chhattisgarh	412.59	412.59	0.00
6.	Goa	1.08	0.00	1.08
7.	Gujarat	49.31	24.66	24.65
8.	Haryana	40.22	40.22	0.00
9.	Himachal Pradesh	136.11	0.00	136.11
10.	Jammu & Kashmir	144.41	0.00	144.41
11.	Jharkhand	113.78	0.00	113.78
12.	Karnataka	101.17	50.58	50.59
13.	Kerala	52.76	25.00	27.76
14.	Madhya Pradesh	736.59	527.96	208.63
15.	Maharashtra	143.16	71.58	71.58
16.	Manipur	0.00	0.00	0.00
17.	Meghalaya	0.00	0.00	0.00
18.	Mizoram	92.79	46.40	46.39
19.	Nagaland	37.51	37.51	0.00
20.	Orissa	398.72	199.36	199.36
21.	Punjab	78.87	39.44	39.43
22.	Rajasthan	302.81	302.81	0.00
23.	Sikkim	63.10	25.00	38.10

1	2	3	4	5
24.	Tamil Nadu	117.27	58.95	58.32
25.	Tripura	84.80	0.00	84.80
26.	Uttar Pradesh	1007.76	503.88	503.88
27.	Uttaranchal	102.87	0.00	102.87
28.	West Bengal	311.90	150.00	161.90
Grand Total		5249.50	2998.99	2250.51

Improvement in Services of CA/CS

1506. SHRI K.C. PALLANI SHAMY: Will the Minister of COMPANY AFFAIRS be pleased to state:

(a) whether the Government has any proposal to improve the services of Chartered Accountants (CA), Cost and Works Accountants and Company Secretaries (CS) comparable to International Standards;

(b) if so, the details thereof; and

(c) whether the Government proposes to make some amendments in the Acts/Rules relating to these services?

THE MINISTER OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA): (a) to (c) The Parliament has enacted amendments to the Chartered Accountants Act, 1949, Cost and Works Accountants Act, 1959 and Company Secretaries Act, 1980 through the Chartered Accountants (Amendment) Act, 2006, Cost and Works Accountants (Amendment) Act, 2006 and Company Secretaries (Amendment) Act, 2006. Under these Amendments, following provisions have been made to improve the quality of services being provided by the professionals regulated by the Acts:

- (i) Restructuring of the disciplinary mechanism to ensure transparency and accountability in services rendered by the professionals.
- (ii) Establishment of Quality Review Board for the three Institutes to review the quality of services rendered by members of the Institutes, make recommendations on the quality of services provided and to guide the members to improve the quality of services and adherence to the various statutory and other regulatory requirements.

(iii) Allowing professionals regulated by the above Acts to form and participate in multi-disciplinary entities.

The above measures are in addition to the statutory framework already in existence in the form of enactments referred above.

[Translation]

Irregularities committed by NGOs under CAPART

1507. SHRI GIRIDHARI YADAV: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of projects sanctioned by the Council of Advancement of People's Action and Rural Technology (CAPART) in the tribal and rural areas of Bihar since its inception, location-wise;

(b) the details of amount sanctioned and disbursed to each agencies by CAPART during the said period;

(c) whether any irregularity by these agencies have come to the notice of the Government; and

(d) if so, the details thereof and the action taken against each of such agency?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL): (a) to (d) The information is being collected and will be laid on the Table of the House.

*[English]***Customs and Excise Collection**

1508. SHRI SUGRIB SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether there is an increase in collection of customs and central excise duties in the current financial year;

(b) if so, the details thereof alongwith percentage of increase registered so far; and

(c) the target fixed for the current financial year for collection of customs and central excise duties?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (c) Revenue collection from Customs and Central Excise duties during April-October, 2006 as compared with the corresponding period of the previous year and the Budget Estimates for 2006-07 are as follows:

Indirect taxes	Budget Estimate for 2006-07	Revenue collection during April-October*		Growth in % over previous year.
		(provisional)		
		2005-06	2006-07	
Customs	77066	37085	49216	32.7
Central Excise	119000	57104	60401	5.8

(Rs. in crore)

*Excise revenue is excluding cess not administered by Department of Revenue.

Multiple PAN Card Holders

1509. SHRI KISHANBHAI V. PATEL: Will the Minister of FINANCE be pleased to state:

(a) whether a large number of persons in the country have managed to obtain more than one PAN card;

(b) if so, the number of persons having more than one PAN card in the country;

(c) the action taken against them; and

(d) the number of persons so far surrendered/ deposited such cards?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) Yes, Sir. The Income-tax department through an automated process has identified the likely duplicate Permanent Account Numbers. The number of such persons who are likely to have more than one PANs is 13,10,127.

(c) and (d) Likely duplicate PANs are being communicated to respective PAN holders advising them to use an identified PAN out of the likely duplicates. After considering their replies, if any, the duplicate PANs will be de-activated. Letters to 710617 PAN holders have been issued till 31.10.2006.

Assistance by CAPART to NGOs

1510. SHRIMATI PRIYA DUTT: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of Non-Governmental Organisations (NGOs) which received financial assistance from CAPART during the last three years, State-wise; and

(b) the details of the utilisation of funds and monitoring thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL): (a) and (b) The information is being collected and will be laid on the Table of the House.

Misuse of Land

1511. SHRI ADHIR CHOWDHURY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether DDA has decided to change policy for allotment of land on concessional rates to institutions and NGOs;

(b) if so, the details thereof;

(c) whether the concessional land allotted to institutions and NGOs in the past few years have been misused for other purposes; and

(d) if so, the facts thereof and action taken by the Government in such cases?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) The Delhi Development Authority (DDA) has reported that policy for disposal of land to institutions has already been amended and DDA has switched over from policy of allotment at institutional rates to the auction mode of disposal of land to private bodies for Hospitals, Clubs, Higher and Technical Educational Institutes and Senior Secondary Schools. In respect of schools, all primary school plots shall be offered to MCD and 50% of Senior Secondary School sites in every neighbourhood would be offered to Government of NCT of Delhi. For Community Halls, it has been decided that the sites identified for the purpose would be offered to the Local Bodies and residual sites would be auctioned. There is no change in policy for allotment of land for Religious Organization sites and miscellaneous social & cultural Institutions.

(c) and (d) DDA has further reported that some instances of misuse have been reported. As and when any complaint is received about misuse by any institution, a show cause notice for removing the misuse is issued. If the misuse is continued then action for cancellation of the lease is taken. The concerned local body also initiates action for sealing such building.

[Translation]

Tax Rebate to Builders of New Airports

1512. SHRIMATI BHAVANA PUNDALIKRAO GAWALI:
SHRI SANJAY DHOTRE:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government provides or propose to provide tax rebate to organizations engaged in setting up of new airports; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) Section 80-IA of the Income-tax Act provides for 100% deduction of profits & gains derived by an enterprise from the business of (i) development; or (ii) operation & maintenance; or (iii) development, operation and maintenance, of any infrastructure facility, if the following conditions are fulfilled:

(a) the enterprise is owned by a company registered in India or by a consortium of such companies or by an authority or a board or a corporation or any other body established or constituted under any Central or State Act;

(b) the enterprise has entered into an agreement with the Central Government or a State Government or a local authority or any other statutory body, for developing or operating and maintaining or developing, operating and maintaining a new infrastructure facility;

(c) the enterprise starts operating and maintaining the infrastructure facility on or after 1.4.1995;

Infrastructure facility, as defined for this purpose, includes a port, airport, inland waterway or inland port.

The deduction is available for 10 consecutive assessment years out of 15 years beginning from the year in which the enterprise develops and begins to operate the infrastructure facility in the nature of port, airport, inland waterway or inland port.

Government Guarantee on LIC Policies

1513. SHRI SAJJAN KUMAR:
SHRI J.M. AARON RASHID:
DR. RAJESH MISHRA:
SHRI AVTAR SINGH BHADANA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Insurance Regulatory Development Authority has recommended to the Government to withdraw the Government Guarantee on LIC policies;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) to (c) Yes, Sir. With a view to provide a level playing field to all insurers in opened up insurance sector, Insurance Regulatory and Development Authority (IRDA) has recommended withdrawal of sovereign guarantee to life insurance policies of Life Insurance Corporation (LIC). It is under consideration of the Government.

Modifications in National Rural Employment Guarantee Scheme

1514. SHRI RAKESH SINGH: Will the Minister RURAL DEVELOPMENT be pleased to state:

(a) whether most of the beneficiaries under the National Rural Employment Guarantee Scheme (NREGS) are getting less than 30 days of work in a year on an average; and

(b) if so, the action taken to realize the targets of providing at least 100 days employment in a year under the scheme and towards modifications of NREGS, if any?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI CHANDRA SEKHAR SAHU): (a) National Rural Employment Guarantee Act was launched in identified districts on 2.2.06. The Act provides a legal guarantee of at least 100 days of wage employment to every rural household in a financial year on demand. The 100 days guarantee of employment is for the financial year and the worker has choice regarding timing to demand employment.

(b) Communication campaign to enhance awareness about the programme has been taken. The print, audio-visual media and cultural forms have been used for publicity of the programme. The Ministry is regularly monitoring not only physical parameters but qualitative indicators as well.

[English]

Credit Policy of NABARD

1515. SHRI JUAL ORAM: Will the Minister of FINANCE be pleased to state:

(a) whether NABARD has restructured its credit policy for rural areas;

(b) if so, the details thereof; and

(c) if not, whether any such proposal is under the consideration of the Government?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) and (b) NABARD reviews its refinance policies on a continuous basis keeping in view its resource position and various other aspects like Government policies, programmes, priorities, regional imbalances in the development of various states in the country, the ground level requirement of credit, etc.

An announcement was made in the Budget for 2006-07 to provide Short-Term Credit (STC) to the farmers at 7% p.a. rate of interest, upto a principal amount of Rs. 3 lacs for kharif and Rabi 2006-07. Government has provided concessional refinance to cooperative Banks and RRBs through NABARD at an interest rate of 2.5% and 4.5% p.a. respectively. An interest subvention of 2% p.a. is to be provided to Public Sector Banks, RRBs and Cooperative Banks on their lending out of their own resources.

Further, as per guidelines issued by RBI and NABARD, all Public Sector Banks and RRBs in the country are lending STC loan at a rate of interest of 7% p.a. However, a few Cooperative Banks have provided STC loans at a higher rate of interest. Some State Governments had raised the issue of providing interest subvention to the Cooperative Banks on the amount of STC lent from their own resources. These Cooperative Banks should now revise their lending rates downwards to 7% p.a. after the recent decision of the Government to provide an interest subvention of 2% p.a. on the amount lent by them from their own resources.

(c) Not applicable in view of answer to Part (a) & (b) above.

Tax Holidays for Electronics Industries

1516. SHRI MANORANJAN BHAKTA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government proposes to grant tax holidays to Electronics Industry in the country;

(b) if so, the details thereof;

(c) whether the Government is considering to grant concessions to companies opting to set up and operate electronics industries from Andaman & Nicobar Islands; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

Import Duty on Fish Net

1517. SHRI A.V. BELLARMIN: Will the Minister of FINANCE be pleased to state:

(a) the present rates of import duty levied on raw materials for manufacturing of fish nets and those on manufactured fish nets

(b) whether the Union Government has ever assessed the impact of duties on the plight of indigenous fish net manufacturers;

(c) if so, the details thereof and the action taken thereon; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Main raw material for manufacturing of nylon filament yarn (including fish net yarn) is nylon chips. Present import duty rates on nylon chips and nylon chips and nylon filament yarn (NFY) are as under:

	Basic customs duty	Countervailing duty ¹	Additional duty of customs ²
Nylon chips	12.5%	16.32%	4%
NFY	10%	8.16%	4%

¹In lieu of Central Excise Duty and Education Cess on excisable goods.

²In lieu of State/Local taxes.

In addition, Education Cess on imported goods @ 2% of the aggregate of duties customs is also charged both on nylon chips and nylon filament yarn.

(b) and (c) Government had received a representation from the Countrywide Fishnet Yarn Manufacturers Welfare Association *inter alia* requesting for reduction in customs duty on nylon chips from 12.5% to 10%, which is under examination.

(d) Does not arise in view of (b) & c) above.

[*Translation*]

Corruption in DDA

1518. SHRI JIVABHAI A. PATEL:
SHRI TUKARAM GANPATRAO RENGE PATIL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Central Vigilance Commission has made some recommendations in respect of corruption in Delhi Development Authority (DDA);

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) to (c) Central Vigilance Commission (CVC) has reported that it has been periodically reviewing various issues with Delhi Development Authority (DDA) with a view to improve and streamline systems and procedures, as a preventive vigilance measure to reduce corruption. On its recommendations, DDA has initiated steps to streamline systems and procedures in the allotment of institutional land and conversion of leasehold properties into freehold. It has also undertaken videography of the encroached land.

[*English*]

Joint Bid for Power Projects

1519. SHRI TARIT BARAN TOPDAR: Will the Minister of POWER be pleased to state:

(a) whether any decision has been taken by the Government to enable National Thermal Power Corporation (NTPC) and Bharat Heavy Electricals Limited (BHEL) to bid jointly for big power projects including ultra mega power projects; and

(b) if so, the details thereof?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) and (b) NTPC Ltd. and BHEL have reached an understanding for association to bid for the Ultra Mega Power Projects. Therefore, NTPC Ltd. approached Ministry of Power for waiver of ceiling of Rs. 1000 crore for equity investment by NTPC Ltd. to establish financial joint venture for the purpose of participating in the bidding of Ultra Mega Projects being established at the initiative of Ministry of Power. Cabinet Committee on Economic Affairs in its meeting held on 2nd November, 2006, approved the proposal of waiver of ceiling of Rs. 1000 crores for equity investments by NTPC Limited to establish financial joint ventures and wholly owned subsidiaries in India or abroad for the purpose of participating in the bidding of ultra mega projects (subject to the implementation of maximum 2 projects). However, the ceiling of 15% of the net worth of NTPC in one project and the overall ceiling of 30% of the net worth of the NTPC in all such projects of NTPC put together shall remain.

Disinvestment of Government's Share in MUL

1520. SHRI KIRTI VARDHAN SINGH:
SHRI RAJIV RANJAN SINGH "LALAN":
DR. CHINTA MOHAN:
SHRIMATI NIVEDITA MANE:
SHRI EKNATH MAHADEO GAIKWAD:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government has been planning to disinvest its remaining share in Maruti Udyog Limited;

(b) if so, the details thereof and the reasons therefor; and

(c) the time by which the remaining share is expected to be disinvested?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) No decision has been taken so far with respect to sale of Government's remaining shareholding in Maruti Udyog Limited.

(b) and (c) Do not arise.

[Translation]

Extension of Metro Rail upto Ghaziabad

1521. DR. SHAFIQR RAHMAN BARQ: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the earlier proposal to extend the metro rail upto Ghaziabad has been scrapped;

(b) if so, the reasons therefor;

(c) whether the Government proposes to extend this project to Ghaziabad beyond Vaishali;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) Ghaziabad Development Authority (GDA) had requested Delhi Metro Rail Corporation Ltd. (DMRC) to prepare detailed project report (DPR) for extension of Delhi Metro to Ghaziabad. DPR was submitted by DMRC for extension of Delhi Metro from Dilshad Garden to Bus Adda, Ghaziabad along G.T. Road (9.4 km) in October, 2005. However, decision of Government of Uttar Pradesh and formal proposal to Central Government for taking up this corridor is awaited.

(c) to (e) Do not arise. However, DMRC has informed that GDA has also proposed extension of Yamuna Bank-Anand Vihar ISBT metro corridor to Ghaziabad for about 2.5 km upto Vaishali. The cost and other details are being worked out by DMRC.

Supply of Gas to Ramgarh Power Plant

1522. SHRI GIRDHARI LAL BHARGAVA:
SHRIMATI KIRAN MAHESHWARI:

Will the Minister of POWER be pleased to state:

(a) the quantum of gas required for operating the Ramgarh Gas Thermal Power Project at the optimum level;

(b) the quantum of gas being supplied for the said project at present;

(c) the authority responsible for supplying additional gas to the said project; and

(d) the time by which gas is likely to be made available to run both Gas turbines at optimum level?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) Gas requirement for operation of Ramgarh Gas Thermal Power Project at 90% Plant Load Factor (PLF) and taking Gross Calorific Value (GVC) of gas as 4150 Kilo calories (Kcal)/Standard Cubic Metres (SCM) & station heat rate 2000 Kilo calories (Kcal)/Kilo Watt hours (KWh) is 1.18 Million Metric Standard Cubic Metres Per Day (MMSCMD).

(b) and (c) Gas Authority of India Ltd., is supplying gas to Ramgarh Gas Thermal Power Project. According to the information received from the Rajasthan Rajya Vidyut Utpadan Nigam Limited the quantum of gas supplied for the project at present is 0.75 Million Metric Standard Cubic Metres Per Day (MMSMD).

(d) It has been intimated by Rajasthan Rajya Vidyut Utpadan Nigam Limited (RRVUNL) that 0.9 Million Metric Standard Cubic Metres Per Day (MMSCMD) gas is likely to be supplied by M/s Gas Authority of India Limited (GAIL) in the near future.

Further, the exploration activities are reported to be going on in the area by Oil India Limited (OIL), Oil & Natural Gas Corporation (ONGC) and others, and in case any new gas is found, the same could be additional source for supply for Ramgarh Gas Thermal Power Project (GTTP) on mutually agreed terms and conditions between Ramgarh Gas Thermal Power Project (GTTP) and gas suppliers.

[English]

Re-Survey of Government Lands

1523. SHRI M. SHIVANNA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether certain States including Karnataka have submitted any proposals for re-survey of Government lands during the last three years and the current year;

(b) if so, the details thereof, State-wise; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI CHANDRA SEKHAR SAHU): (a) Yes, Sir.

(b) The details of the proposals received for re-survey of entire State/Government lands have been given in the Statement.

(c) Proposals of the State/UT Governments are examined and based on justification & availability of budget provision, funds are released to them. During 2005-06, funds were released to the following States/UTs under the Centrally Sponsored Scheme of Strengthening of Revenue Administration and Updating of Land Records (SRA & ULR) towards Central share, as per the funding pattern of 50 : 50 between the Centre and the States, and 100% for UTs, under the Scheme:

1. Dadra & Nagar Haveli	—	Rs. 50.00 lakh
2. Goa	—	Rs. 393.89 lakh
3. Nagaland	—	Rs. 246.735 lakh
4. Tamil Nadu	—	Rs. 200.00 lakh
Total	—	Rs. 890.625 Lakh

No decision has so far been taken in respect of the proposals from other States.

Statement

(Rs. in crore)

Sl.No.	Name of the State/UT	Total cost of the proposal
1	2	3
1.	Dadra & Nagar Haveli	1.00
2.	Bihar (one district)	55.27
3.	Goa	7.88
4.	Gujarat	248.00
5.	Karnataka	190.00
6.	Kerala	400.00
7.	Lakshadweep	2.09
8.	Maharashtra (one district)	30.73

1	2	3
9.	Nagaland (Resurvey & settlement of District Hqrs.)	4.93
10.	Orissa (one district)	62.00
11.	Tamil Nadu	22.95
Total		1024.85

Tax from Air Tickets

1524. SHRI P.C. THOMAS: Will the Minister of FINANCE be pleased to state:

(a) whether the Union Government has increased duties on air tickets;

(b) if so, the details thereof; and

(c) the revenue earned from such duties during each of the last three years and the expected amount during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) Service tax is leviable on the service provided by an aircraft operator to any passenger in relation to scheduled or non-scheduled air transport of such passenger embarking in India for international journey, in any class other than economy class, under section 65 (105) (zzzo) of the Finance Act, 1994, with effect from 1st May, 2006.

(c) Does not arise, in view of answer to (a) and (b) above.

Achievement of Growth Target

1525. SHRI MOHAN RAWALE: Will the Minister of FINANCE be pleased to state:

(a) whether the Government has achieved target of growth rate during the last three years;

(b) if not, the reasons therefor; and

(c) the target fixed to achieve the growth rate during the next financial year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) to (c)

The average growth target indicated for five years of the Tenth plan period (2002-03 to 2006-07) in the Tenth Five Year Plan document was 8 per cent. Details of the year-wise growth realised is given below. The realisation of growth is contingent on the growth performance of individual sectors in the economy during each year. Indications are that the overall growth momentum exhibited during the financial years 2003-04 to 2005-06 is likely to be sustained during the full year 2006-07.

Growth of GDP*

(figures in per cent)

1.	2002-03	3.8
2.	2003-04	8.5
3.	2004-05 (QE)	7.5
4.	2005-06 (RE)	8.4
5.	2006-07 (First quarter)	8.9

*Computed at factor cost at constant 1999-2000 prices.

[Translation]

Losses to Insurance Companies

1526. SHRI TUFANI SAROJ: Will the Minister of FINANCE be pleased to state:

(a) whether Public Sector General Insurance Companies (GICs) have been incurring losses in the health insurance schemes;

(b) if so, the reasons therefore alongwith the quantum of losses during each of the last three years, company-wise;

(c) whether due to under writing losses in health insurance by certain public sector companies, particularly the Oriental Insurance company has enhanced the premium amount for various age group under the health insurance schemes; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) and (b) General Insurance (Public Sector) Association of India (GIPSA) has reported that all the Public Sector General

Insurance Companies have been incurring losses in the health insurance schemes for the last three years mainly on account of escalating health care costs, adverse selection, moral hazard and low premium structure.

Company-wise details of premium received and incurred claims (claims settled plus provided) in respect of Mediclaim Scheme are as under:

(Rs. in crores)

Name of the Co.	2003-04		2004-05		2005-06	
	Premium	Incurred Claims	Premium	Incurred Claims	Premium	Incurred Claims
National Ins. Co. Ltd.	298	305	364	434	399	513
New India Assu. Co. Ltd.	366	301	455	490	591	704
Oriental Ins. Co. Ltd.	230	224	250	294	334	401
United Indian Ins. Co. Ltd.	235	250	252	344	310	361
Total	1129	1080	1321	1562	1634	1979

(c) and (d) Yes, Sir. Oriental Insurance Company Limited has revised the Mediclaim policy by increasing

the premium for different age groups. The details are given in the Statement enclosed.

Premium Rates for Mediclaim Policies (Old Rates)

Sum Insured	Domiciliary Hosp. Limit	Age in Years						
		3m-35	36-45	46-55	56-65	66-70	71-75	76-85
1	2	3	4	5	6	7	8	9
15000	3000	201	219	312	358	403	429	520
25000	5000	322	350	507	572	644	689	858
50000	10000	638	694	995	1131	1268	1359	1677
100000	20000	1236	1344	1924	2191	2451	2626	3250
125000	23750	1524	1656	2379	2711	3036	3276	4128
150000	27500	1811	1969	2834	3231	3621	3926	5005
175000	31250	2070	2250	3257	3718	4173	4544	5850
200000	35000	2329	2531	3679	4206	4726	5161	6695
250000	40000	2789	3031	4459	5116	5766	6331	8320
300000	45000	3249	3531	5239	6026	6806	7501	9945
350000	50000	3651	3989	5954	6871	7781	8606	11505

1	2	3	4	5	6	7	8	9
400000	50000	4054	4406	6669	7716	8756	9711	13065
450000	50000	4456	4844	7384	8561	9731	10816	14625
500000	50000	4859	5281	8099	9406	10706	11921	16185

Minimum Sum Assured is Rs. 15,000/- and thereafter in multiples of Rs. 5000/-

Premium Rates for Mediclaim Policies (Revised w.e.f. 15.9.2006)

Sum Insured	Domiciliary Hosp. Limit	Age in Years						
		3m-20	21-35	36-45	46-55	56-60	61-70	above 70
50000	10000	609	677	809	1265	1799	2688	3600
75000	15000	883	981	1174	1836	2604	3886	5203
100000	20000	1179	1310	1566	2447	3483	5196	6960
125000	23750	1454	1615	1932	3026	4310	6436	8683
150000	27500	1728	1920	2295	3805	5136	7676	10405
175000	31250	1975	2194	2623	4142	5912	8846	12040
200000	35000	2221	2468	2951	4680	6687	10018	13678
250000	40000	2660	2956	3534	5672	8133	12222	16778
300000	45000	3100	3444	4117	6664	9581	14428	19878
350000	50000	3483	3870	4627	7573	10925	16494	22805
400000	50000	3867	4297	5138	8483	12267	18562	25735
450000	50000	4252	4724	5647	9392	13611	20628	28663
500000	50000	4635	5150	6157	10302	14955	22696	31590

Minimum Sum Assured is Rs. 50,000/-.

BIFR Cases

1527. SHRI MANSUKHBHAI D. VASAVA:
SHRI KASHIRAM RANA:

Will the Minister of FINANCE be pleased to state:

(a) the number of cases registered with the Board of Industrial and Financial Reconstructions (BIFR) as on date;

(b) the number of cases finally disposed of by the Board during each of last three years;

(c) the number of cases in which recommendations have been made for closure of revival;

(d) the number of cases in which the Government has accepted the recommendations for revival; and

(e) the number of those cases in which the Government has not accepted the recommendations alongwith the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) to (c)

The number of cases registered in the Board for Industrial & Financial Reconstruction (BIFR) as on 27.11.2006 is 5433. The number of cases finally disposed of by the Board during each of last three calendar years i.e. 2004, 2005 and 2006 (upto 27.12.2006) are 219, 339 and 438, respectively. The BIFR has recommended 1307 cases for closure and 282 cases of revival.

(d) and (e) The proceedings before BIFR are in the nature of Judicial proceedings under the Sick Industrial Companies (Special Provisions) Act, 1985 and cases are not referred to the Government by BIFR for any decision.

[English]

Inclusion of Cities Under JNNURM

1528. SHRI PRALHAD JOSHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government of Karnataka has requested for inclusion of Hubli-Dharwad in the list under "C" category cities of Jawaharlal Nehru Urban Renewal Mission Plan;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) Yes, Sir. The Chief Minister of Karnataka has requested for inclusion of Hubli-Dharwad city under Jawaharlal Nehru Urban Renewal Mission (JNNURM).

(c) Decision to keep number of cities covered under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) around 60 was taken with the approval of Government. However, cities which are not covered under the JNNURM have been covered under another scheme of the Ministry, namely, Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT).

[Translation]

Housing Schemes for Delhi

1529. SHRI BHUPENDRASINH SOLANKI:
SHRI MAHESH KANODIA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether in view of constant increase in population in Delhi, the Government proposes to prepare any new schemes to tackle housing problem;

(b) if so, whether the Government has taken any steps in this regard;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) to (d) Delhi Development Authority (DDA) till date has created housing stock of about 10.75 lakh units through allotment of plots/land to individuals groups housing societies and for rehabilitation and resettlement colonies as well as by way of built up accommodation. This includes over 3.03 lakh dwelling units constructed by DDA between 1966 to 2006.

In addition, the draft MPD 2021 envisages creation of 24 lakh additional dwelling units for the projected population of 230 lakh persons by 2021 through a mix of redensification, augmentation of housing in National Capital Region as well in Urban Extension of about 27,000 hectare within Delhi. It also envisages private sector involvement in land assembly and development of housing. It is expected that this will enable supply to keep pace with the growing demand for housing in Delhi.

Less Wages to Labourers under NREGA

1530. SHRI PARAS NATH YADAV: Will the Minister RURAL DEVELOPMENT be pleased to state:

(a) whether it has come to the notice of the Government that the labourers working under the National Rural Employment Guarantee Act are getting less amount of wages than fixed by the Government due to prevalent corruption therein;

(b) whether the Government proposes to take any steps to save the labourers working under it; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI CHANDRA SEKHAR SAHU): (c) No, Sir.

(b) and (c) In accordance with Section 6 (1) of National Rural Employment Guarantee Act 2005, Central Government may, by notification, specify the wage rate for the purposes of the Act provided that the wage rate by such notification shall not be at a rate less than Rs. 60/- per day. The Central Government has, however, not fixed any wage rate under the Act so far. Section 6 (2) of the Act, further provides that until such time a wage rate is fixed by the Central Government in respect of any area in a State, the minimum wages fixed by the State Government under Section 3 of the Minimum Wages Act, 1948 for agricultural labour shall be considered as the wage rate applicable to that area. All State Governments are paying wages to the workers under the Act in accordance with the wages fixed by them in accordance with the provisions of the Minimum Wages Act, 1948. State Governments have, however, been asked to undertake comprehensive work, time and motion studies for evolving norms for measurement of work and schedule of rates for the purposes of the Act.

Unauthorised Occupation of Government Bungalows

1531. YOGI ADITYA NATH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Supreme Court has passed any order regarding unauthorised occupation of Government bungalows by politicians belonging to various political parties;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) No such order has been received so far in this regard.

(b) and (c) Question does not arise.

[English]

I.R.E.P.

1532. SHRI LAKSHMAN SINGH: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether "Integrated Rural Energy Programme" (IREP) is not giving desired results due to lack of proper training facilities in the rural Areas;

(b) if so, the reasons therefor; and

(c) the steps being taken by the Government to make the programme effective?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI VILAS MUTTEMWAR): (a) to (c) Under the Integrated Rural Energy Programme (IREP) training is being imparted to different categories of beneficiaries through Regional, State and District level training centres/technical back-up units. Five Regional level IREP training centers have been set up as part of this programme. Further, State-level technical back-up units and District-level technical back-up units have been set up under the programme. Training programmes for the rural areas are conducted through these facilities. The programme was modified in 2003-04 to make it more effective through increased emphasis on human resource development, strengthening of facilities and provision of higher central financial assistance.

Filing of IT Online

1533. SHRI KINJARAPU YERRANNAIDU:
SHRI REWATI RAMAN SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Government has made it compulsory for all the companies to file their annual tax returns online starting with the assessment year 2005-06;

(b) if so, the details thereof;

(c) whether the direct tax collections will increase as a result thereof; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Yes, Sir. It has been made compulsory for all the companies to file their annual tax return online after 24.7.2006 for the assessment year 2006-07, corresponding to the financial year 2005-06.

(b) A two step-procedure has been prescribed for furnishing the return electronically without digital signature. First step is to transmit the details of the return and schemes thereto electronically (without digital signature)

and thereafter to file a paper return. However, if the return is furnished electronically under the digital signature, it will not be necessary to furnish the paper return.

(c) and (d) The online filing of income tax returns will reduce the compliance burden to taxpayers. Therefore, the impact on voluntary compliance and direct tax collections is likely to be positive. However it is not possible to quantify this impact.

[Translation]

Reservation to Mentally Handicapped in Allotment of Accommodation.

1534. SHRI SURAJ SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Delhi Development Authority (DDA) provides reservation to mentally handicapped persons in allotment of plots/flats;

(b) if so, the details thereof and the policy of the Government in this regard; and

(c) the number of persons benefited during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) The Delhi Development Authority (DDA) has informed that under the existing policy, 1% reservation in allotment of flats and plots is provided to persons with disabilities including persons with mental retardation and mental illness. The policy provides for 5% rebate in the cost, subject to a maximum of Rs. 1 lakh, allotment of flats on ground floor and on hire purchase basis with 25% instead of 50% of the total cost as initial payment.

(c) The DDA has further informed that during the period from 2003-04 to 2005-06, 215 flats and 57 plots were allotted to persons with disability. No separate record for allotment to persons with mental retardation and mental illness has been maintained.

Lack of Resources Autonomy and Investment

1535. SHRI HANSRAJ G. AHIR: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether there is lack of resources, operational autonomy and investment for high quality research in the Indian Research Institutes;

(b) if so, the steps being taken by the Government in this regard;

(c) whether any circular has been issued by the Government in regard to appointment of investors in science institutes; and

(d) if so, the details thereof?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) to (d) The information is being collected and will be laid on the Table of the House.

Deficiencies under PMGSY

1536. SHRI KAILASH NATH SINGH YADAV: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the investigation team of World Bank has recently brought certain deficiencies to light in the works carried-out under the Pradhan Mantri Gram Sadak Yojana (PMGSY) in Uttar Pradesh;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL): (a) to (c) During August 2006, World Bank Half yearly Review Mission Team visited four States (including Uttar Pradesh) where World Bank funded Pradhan Mantri Gram Sadak Yojana (PMGSY) is under implementation. In their Aid Memoire dated 28.9.2006, the mission has laid stress on compliance with Environmental and Social Management Framework (ESMF), Environmental Code of Practice (ECOP) obligations, carrying out and maintaining records of mandatory quality control tests, posting of adequate staff in the Head Quarters, update data entry in On-line Monitoring and Management Accounting System (OMMAS). They have also suggested Action Plan (Short, Medium and Long term) for implementation of ESMF. A copy of the Aid Memoire dated 28.9.2006 has been sent to the Government of Uttar Pradesh for necessary action

*[English]***Exploration Activities near Gujarat Coast**

1537. SHRI P.S. GADHAVI: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

- (a) the details of ocean activities undertaken near Gujarat coast during each of the last three years;
- (b) whether the pace of under water exploration activities have slowed down during the said period;
- (c) if so, the reasons therefor; and
- (d) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) The National Institute of Oceanography (NIO), Goa has carried out following activities near Gujarat coast in the area of underwater exploration for marine archaeology during last three years:

- (i) 2003-04: Onshore exploration at Porbander, Gopnath and Mithi Viradi (Talaja Taluka) was carried out. Indication of ancient harbour and some stone anchors were found.
 - (ii) 2004-05: Underwater exploration was carried out off Miyani (Harshadmata) and Visvada (Mul Dwarka). Existence of ancient port and anchoring points were found during the exploration. A coastal site was excavated near Porbander Creek and a site dating back to 2nd Millennium BC was found.
 - (iii) 2004-2006: Underwater explorations at Miyani and Visvada were continued to obtain more details. Near shore exploration was carried out at Pindara and ancient submerged temple was located.
- (b) There is no slow down in the work.
- (c) and (d) Do not arise.

*[Translation]***Violation of IT Regulations**

1538. SHRI TUKARAM GANPATRAO RENGE PATIL: SHRI M. ANJAN KUMAR YADAV:

Will the Minister of FINANCE be pleased to state:

- (a) whether several banking/financial companies are violating income tax regulations;
- (b) if so, the details thereof; and
- (c) the action taken and achievement made by the Government against such companies during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) Instances of violation of the provisions of Income Tax Act/Rules by banking/finance companies have come to the notice of the Department, including detection of tax evasion and non furnishing and incomplete furnishing of Annual Information Returns (AIR) and statements of Banking Cash Transaction Tax (BCTT) within the prescribed time. However, the Department does not maintain a central database of such instances. For bank wise details of violation of various conditions of the Income Tax Act/Rules, individual case records would have to be examined, involving substantial time and effort, which may not be commensurate with the objectives ought to be achieved.

(c) Legal steps for recovery of demand and issuance of letters/statutory notices have been taken in respect of such entities to ensure compliance to the provisions of the Income Tax Act/Rules. However, bank-wise and year-wise details of the measures taken are not centrally maintained.

*[English]***High Court Bench in Kerala**

1539. SHRI PANNIAN RAVINDRAN: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has received request from Government of Kerala regarding setting up of High Court Bench in Thiruvananthapuram;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): (a) to (c) Proposal for setting up of a Bench of the High Court is considered on receipt of a complete proposal from the State Government in consultation with the Chief Justice of the High Court. Though the Government of Kerala has requested for setting up a Bench of the Kerala High Court at Thiruvananthapuram, it has not sent a complete proposal in consultation with the Chief Justice of the Kerala High Court or given any assurance with regard to providing the necessary infrastructural facilities.

Closure of Banks in Private Sector

1540. SHRI ADHALRAO PATIL SHIVAJIRAO:
SHRI RAVI PRAKASH VERMA:
SHRI ANANDRAO VITHOBA ADSUL:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government is aware that some of the banks in the private sector have been closed/ disappeared with the deposits of the Public in the last few years;

(b) if so, the details thereof;

(c) the steps taken by the Government to protect the interests of customers; and

(d) the action taken/proposed to be taken by the Government against these banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) to (d) On the recommendations of Reserve Bank of India, Government of India has sanctioned the schemes of amalgamation of the following banks due to poor financial health of the transferor banks and in the interest of the depositors and the banking system:

- (i) Nedungadi Bank Ltd. with Punjab National Bank (2003)*
- (ii) South Gujarat Local Area Bank with Bank of Baroda (2004)*
- (iii) Global Trust Bank with Oriental Bank of Commerce (2004)*

(iv) Ganesh Bank of Kurundwad with Federal Bank Ltd. (2006)*

(v) United Western Bank Ltd with IDBI Bank Ltd. (2006)*

*Figures in brackets indicate year of amalgamation.

Bank of Punjab Ltd. and IDBI Bank Ltd. were voluntarily amalgamated in 2005 with Centurion Bank Ltd., and IDBI Ltd., respectively. RBI has ensured that the interest of the depositors/customers of these banks are adequately protected.

Expedition to Antarctica

1541. SHRI SURESH KALMADI: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether programme of the next expedition to the Antarctica has been finalized;

(b) if so, the details thereof;

(c) the criterion of selection of the team members visiting Antarctica;

(d) whether the team visiting Antarctica consists of only the scientists and technicians; and

(e) if so, the details thereof?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) and (b) Yes, Sir. The XXVI Indian Antarctic Expedition team consisting of 44 scientists and 15 logistics personnel has been finalized. Out of which a group consisting of 4 scientists and 10 logistic personnel have already reached Antarctica on 8th November, 2006 using Dornier Maud Land Air Network (DROMLAN) and second batch consisting of 9 scientists will be reaching by the logistic personnel will be leaving around 23rd December, 2006 by ship from Goa. The ship will first go to the Larsemann Hills area, the site of the proposed new research base and from there it will go to Maitri Station.

(c) Selection of the Scientific team is done by National Centre for Antarctic and Ocean Research (NCAOR), Goa by inviting research proposal. This is followed by screening of the proposals by NCAOR. Short-listed proposals are evaluated by Groups of Experts under five categories namely, Meteorology and Atmospheric Sciences; Earth

Sciences and Glaciology; Biology and Environmental Sciences; Human Physiology & Medicine and Engineering and Communication. The selected projects and the composition of the expedition team is then finalised by the National Committee for Antarctic Programme, headed by the Secretary, Ministry of Earth Sciences. The logistics team is selected by Ministry of Defence. The team members then undergo a medical fitness test carried out by All India Institute of Medical Sciences (AIIMS), New Delhi, while the wintering team members also undergo a psychological test.

(d) and (e) The Expedition team consisting of Scientists and Technical/Logistics Personnel has two components, the Summer and the Winter Team. Summer team mainly consists of scientists while the wintering team consists of scientists and logistics personnel comprising of engineers, technicians and other support staff.

Fossil Fuel

1542. SHRI M. SREENIVASULU REDDY: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether soaring oil prices have re-focused the need to reduce the dependent of world economy on fossil fuel;

(b) if so, whether the Government has any plan for vigorous search for alternatives to fossil fuel; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI VILAS MUTTEMWAR): (a) to (c) Work on new & renewable energy to supplement fossil fuels commenced in 1981 with the establishment of the Commission for Additional Sources of Energy, now functioning as a part of the Ministry of New & Renewable Energy. However, focus on alternate fuels to supplement and eventually substitute fossil fuels has gained momentum. In this regard, a National Hydrogen Energy Road Map which lays down the broad pathway for the introduction of hydrogen powered systems for transport, portable and stationary applications has been prepared. Additionally, work is in progress on biofuel systems. The aim is that by 2032 around 30 million MT of biofuels and hydrogen should

be available for supplementing the then crude oil requirement, placed at between 300-400 million MT in the report of the Expert Committee of the Planning Commission on Integrated Energy Policy.

[Translation]

Guidelines for Loan to Priority Sector

1543. SHRI RAMJI LAL SUMAN:
SHRI CHANDRA BHUSHAN SINGH:
DR. CHINTA MOHAN:

Will the Minister of FINANCE be pleased to state:

(a) whether there is need for further increase the quantum of loan amount in the priority sector by the Public Sector Banks;

(b) if so, whether Reserve Bank of India (RBI) has issued any new guidelines for the purpose;

(c) if so, the details thereof;

(d) the percentage of loan to be provided by the banks in the priority sector under these guidelines; and

(e) the quantum of additional funds likely to be generated by using this new percentage in the coming years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) to (e) The existing guidelines of Reserve Bank of India (RBI) stipulate a target of 40% of Net Bank Credit (NBC) for lending to the priority sector by domestic scheduled commercial banks both in the public and private sector. Within this, sub-targets of 18% and 10% of NBC have been stipulated for lending to agriculture and weaker sections, respectively. RBI has reported that it has not yet issued any revised guidelines on lending to priority sector.

Consequent upon the announcement made in the RBI's Annual Policy Statement for the year 2005-06, an Internal Working Group was set up in the RBI to examine the need for continuance of priority sector lending prescriptions, review the existing policy on priority sector lending, including the segments constituting the priority sector, targets and sub-targets, etc. and to recommend

changes, if any, required in this regard. The draft Technical Paper submitted by the Group was placed on the RBI's website on September 30, 2005 for wider dissemination and comments. Based on the feedback received from the banks, financial institutions & other concerned institutions/agencies, the RBI has formulated revised draft guidelines on lending to priority sector and placed it on its website on November 8, 2006 for inviting further comments.

Government has also recently finalized a new "Prime Minister's 15-Point Programme for the Welfare of Minorities". One of the objectives of the Programme is to ensure that an appropriate percentage of the credit is targeted for the minority communities. The RBI has accordingly advised all Scheduled Commercial Banks and the Urban Co-operative Banks (UCBs) to issue necessary instructions to their branch offices to ensure that within the overall target for priority sector lending and the sub-target for weaker sections, sufficient care is taken to ensure that the minority communities also receive an equitable portion of the credit.

[English]

National Urban Transport Policy, 2006

1544. SHRI HARIBHAU RATHOD:
SHRI K.C. PALLANISHAMY:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the implementation status of National Urban Transport Policy, 2006;

(b) whether the Government is considering investment on cycle tracks and pedestrian paths under Jawaharlal Nehru National Urban Renewal Mission;

(c) if so, the details thereof;

(d) whether specific schemes for implementation of the policy are being formulated;

(e) if so, whether any pilot project is likely to be launched; and

(f) if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) Urban

Transport is a State subject. Instructions have been issued to all State Governments for guidance and implementation of National Urban Transport Policy (NUTP). Proposals received under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) etc. are appraised & sanctioned which are in conformity with NUTP.

(b) and (c) NUTP recommends for promotion of non-motorized mode of transport. Provision of cycle tracks and pedestrian path is the integral part of larger Urban Transport proposals being considered under JNNURM for sanction. No separate proposal for cycle tracks and pedestrian path has been received.

(d) No specific scheme is contemplated for implementation of the policy as NUTP provides for umbrella guidelines for availing central financial assistance under the existing scheme/Mission like JNNURM, Viability Gap Funding Scheme, etc.

(e) and (f) Pilot projects for implementation of Bus Rapid Transit System have been sanctioned for Ahmedabad, Pune and Indore in August, 2006.

[Translation]

Allotment of DDA Flats

1545. SHRI RASHEED MASOOD: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a large number of houses built by Delhi Development Authority (DDA) have not been allotted in the absence of formulation of any policy;

(b) if so, the time by which the policy is likely to be framed in this regard;

(c) the number of houses in respect of which instalments have been defaulted; and

(d) the number of houses of DDA whose condition have become dilapidated?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) The Delhi Development Authority (DDA) has informed that no allotment is held up in the absence of formulation of and policy.

(c) The DDA has reported that it has allotted over 3.6 lakh flats. While individual accounts of allottees/flats

are maintained, a centralised record of allottees indicating total number of flats in respect of which instalments are outstanding at any particular time has not been maintained.

(d) The DDA has further reported that the possession of the flat is given to allottees after rectification, if any.

[English]

Transfer of Dividend to IEPF

1546. SHRI M.P. VEERENDRA KUMAR: Will the Minister of COMPANY AFFAIRS be pleased to state:

(a) whether the Government has received representations against the decision to transfer dividends remaining unpaid for seven years to Investors Education and Protection Fund;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA): (a) Yes, Sir.

(b) The Government has received 13 (thirteen) claims from individuals and companies for refund of monies credited to IEPF on account of unpaid/unclaimed matured debentures, fixed deposits, bonds, share application money etc.

(c) The explanation to Section 205C(2) of the Companies Act, 1956 provides that no claim shall lie against the Fund or the company in respect of individual amounts which were unclaimed and unpaid for a period of seven years from the dates that they first became due for payment and no payment shall be made in respect of any such claims.

[Translation]

Mediclaim Policies

1547. SHRI SANTOSH GANGWAR:
SHRI KIREN RIJJU:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government is aware that private sector insurance companies are acting arbitrarily in issuing/settling mediclaim policies by violating the laws;

(b) if so, whether the Government has also received complaints that these companies have refused to issue mediclaim policies to those who are above 45 years of age;

(c) if so, the details thereof; and

(d) the concrete measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) Insurance Regulatory and Development Authority (IRDA) has informed that it has not received any complaint relating to private insurers acting arbitrarily in issuing policies/settling claims.

(b) to (d) Each insurance company has its own underwriting policy and may devise products for different age groups. The acceptance or rejection of a proposal has to be within the parameters of the product filed with IRDA. Often an outer age limit is defined in a product and some times different outer age limits may be indicated for fresh covers and renewal covers respectively. Though insurance companies expect people to join health insurance scheme at an early age, rejection of renewal of a person who has been continuously insured just because he has crossed middle age is not permissible. IRDA received a few complaints about the reluctance of the insurance companies to grant health insurance covers beyond 45 to 50 years of age. On receiving such complaints, IRDA takes them up with the concerned insurance company for the redressal of grievance.

[English]

CFL Bulbs

1548. SHRI RAGHUNATH JHA:
SHRI JYOTIRADITYA M. SCINDIA:
SHRI S.K. KHARVENTHAN:

Will the Minister of POWER be pleased to state:

(a) whether the Bureau of Energy Efficiency's audit of prominent Central Government buildings has shown 25-40% energy could be saved each year in these buildings with Compact Fluorescent Lamp (CFL); and

(b) if so, whether the Government proposes to make it mandatory to use CFLs in place of GLS bulbs in Government buildings to save energy?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) The energy audit of nine prominent Central Government buildings has indicated energy saving potential of 23 to 46%. These savings are to be achieved by a number of interventions, including substitution of General Lighting Service (GLS) bulbs by compact Fluorescent Lamps (CFLS).

(b) At present, there is no proposal to make use CFLs in place of GLS bulbs mandatory in Government buildings to save energy as far as Central Government buildings are concerned. However, Governments of Haryana, Punjab, National Capital Territory of Delhi and Nagaland have made the use of CFLs mandatory in buildings of State Government/Government Aided Institutions/Boards/Corporations in their states.

[Translation]

Training to Rural Artisans

1549. SHRI CHANDRABHAN SINGH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Ministry has sent a proposal of Rs. 35 crores to the Planning Commission for Eleventh Five Year Plan to promote rural handicrafts;

(b) if so, the details thereof;

(c) whether there is any proposal to train more artisans living and working in the rural areas of the country;

(d) if so, the details thereof;

(e) whether it has been recommended to cover more B.P.L. families there under and if so, the details thereof;

(f) whether the Government proposes to increase the number of handicraft centres in the States of Madhya Pradesh, Gujarat, Karnataka, Kerala and West Bengal; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL): (a) No, Sir.

(b) Does not arise.

(c) to (g) Special Projects under Swarnajayanti Gram Swarajgar Yojana (SGSY) in various sectors are sanctioned for creating large scale livelihood opportunities for rural poor. Such projects also have a component for training of rural artisans wherever required and focus on coverage of maximum beneficiaries belonging to families from Below Poverty Line. No new/specific proposal has been received to be sanctioned as special project under SGSY for training of rural artisans or to increase the number of handicraft centres in Madhya Pradesh, Gujarat, Karnataka, Kerala and West Bengal.

[English]

Assistance by UNDP for Rural Development

1550. SHRI HITEN BARMAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether assistance is proposed to be granted to the national programmes of various states under the United Nations Development Programme (UNDP) in the rural development sector;

(b) if so, the details of the programmes to be aided by the UNDP, State-wise; and

(c) the amount sanctioned for the purpose State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL): (a) to (c) As informed by UNDP, their next programme cycle commences in the year 2008.

Release of Funds under APDRP

1551. PROF. M. RAMADASS: Will the Minister of POWER be pleased to state:

(a) the present mechanism for the early release of funds to State Electricity Boards/utilities under Accelerated Power Development and Reforms Programme (APDRP);

(b) whether any complaints regarding diversion of funds for other schemes has been received by the Union Government;

(c) if so, the details thereof; -and

(d) the action taken by the Union Government in this regard?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) For availing funds under investment component of Accelerated Power Development and Reforms Programme (APDRP), the project proposals are prepared by state utilities in form of Detailed Project Reports (DPRs) which are reviewed by Advisor cum Consultants (AcCs) and then considered and sanctioned by the APDRP Steering Committee. Thereafter, Ministry of Power recommends to Ministry of Finance for release of APDRP funds. Central Government provides assistance as grant to the tune of 25% of the project cost for the upgradation and strengthening of sub-transmission and distribution system to Non-Special category States. Special category States (North Eastern States, Jammu & Kashmir, Himachal Pradesh, Uttaranchal and Sikkim) are entitled for 90% assistance in form of grants. The funds are released to the respective State Governments who are further required to release the funds to the concerned State Electricity Boards (SEB)/Utility within a week of the said amount being credited to the State Government's account. Further release of funds depends upon the physical and financial progress of the projects sanctioned and meeting the other conditions as laid down under APDRP.

States desirous of availing incentive under APDRP for the cash loss reduction achieved by them are required to submit the incentive claims in the prescribed format to Ministry of Power along with their audited annual accounts. Ministry has appointed M/s Credit Analysis and Research Ltd. (CARE) and M/s. ICRA Management Consulting Services for scrutinizing the incentive claims. The report by M/s CARE and M/s. ICRA is scrutinized at various levels in the Ministry of Power and in case the claim is admissible, recommendation of the Ministry is sent to Ministry of Finance for releasing the incentive. The claim is again scrutinized by them before final release.

(b) to (d) No case of diversion of funds by the State Governments/SEB/Utility has come to the notice of the Government of India.

[Translation]

Black Money

1552. SHRI M. ANJAN KUMAR YADAV:
SHRI KASHIRAM RANA:

Will the Minister of FINANCE be pleased to state:

(a) the quantum of black money in the country;

(b) whether the amount is continuously increasing;

(c) if so, the obstacles coming before the Government in unearthing of black money; and

(d) the concrete action taken by the Government to check/stop the rapidly increasing black money in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) There is no exact estimate of the amount of black money presently in circulation in the country. However, at the instance of the Government, the National Institute of Public Finance and Policy (NIPFP) had attempted an estimate of black money in circulation in the country. Accordingly to the report of the NIPFP, the total amount of black money in the country during financial year 1983-84 was estimated between Rs. 31,584 crores and Rs. 36,786 crores.

(c) and (d) There are several underlying causes of black money generation, including various socio-economic factors, some of which are exogenous to the direct tax laws for combating tax evasion. However, the Income Tax Department takes several punitive and deterrent steps to control black money. These include scrutiny of returns, surveys, search and seizure action, imposition of penalty and launching of prosecution in appropriate cases. Further, by the Finance Act, 2005, the Government have introduced two additional anti-tax evasion measures, namely, levy of Banking Cash Transaction Tax to establish the trail of large cash withdrawals through banking channels; and, furnishing of quarterly returns of certain deposits as prescribed under section 206A of the Income-tax Act.

[English]

MoU Between India and China on Science & Technology

1553. SHRI JYOTIRADITYA M. SCINDIA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether during the recent visit of the Minister of Science & Technology to China, any agreement or Memorandum of Understanding (MoU) was signed,

including the areas relating to energy security and defence;

(b) if so, the details thereof; and

(c) the steps taken/being taken thereon?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) to (c) Sir, an MOU without any reference to any specific area of collaborative research between India and China for cooperation in the fields of Science and Technology was signed during recent visit of the Minister of Science and Technology to China. The MOU envisages setting up of a Steering Committee to guide, coordinate and facilitate Cooperative activities under various Protocols/Agreements concluded between the corresponding Government Agencies/Departments/Institutions, and give directions to promote new themes as may be deemed necessary from time to time.

[*Translation*]

Opening of Bank Branches Abroad

1554. SHRI BAPU HARI CHAURE:
SHRIMATI BHAVANA PUNDALIKRAO GAWALI:
SHRI E.G. SUGAVANAM:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government has received requests from certain Public Sector Banks to open their branches in foreign countries;

(b) if so, the details thereof; and

(c) the decision taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) to (c) 14 proposals of 3 Public Sector Banks (PSBs) i.e. State Bank of India (3), Bank of Baroda (8) and Bank of India (3) to open/set-up their offices/branches/subsidiaries abroad have been approved. No proposal of any PSB for overseas office/branches is pending with Government.

Tax Collection

1555. SHRI GANESH SINGH:
SHRI REWATI RAMAN SINGH:

Will the Minister of FINANCE be pleased to state:

(a) the status of the tax-collection by the Government during the last three years;

(b) whether it is a fact that Government has fixed an amended target of tax-collection during the current year;

(c) if so, the details thereof; and

(d) the present status of the amended target of tax-collection?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) The status of the tax-collection by the Government during the last three years is as under:

Financial Year	Rs. (In Crore)	
	Direct Taxes	Indirect Taxes
2003-04	105088	148600
2004-05	132771	170936
2005-06	165208	201059 (Prov.)

(b) and (c) The revised estimates of direct and indirect tax collections for 2006-07 would be fixed during the budget exercise for Budget 2007-08.

(d) The present status of tax collections is as follows:

Rs. (In Crore)	
Tax collection (April-October, 2006)	
Customs	49216
Excise	60401
Service Tax	15971*
Direct Taxes	90018

*Collection figure for April-September, 2006.

Benches of High Courts

1556. SHRI V.K. THUMMAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the States which have requested for setting up of the benches of High Courts during the last three years; and

(b) the action taken by the Government on these requests?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): (a) and (b) Setting up of a Bench of a High Court is considered on receipt of a complete proposal from the State Government in consultation with the Chief Justice of the concerned High Court. A proposal has been received from the Government of West Bengal to set up a Circuit Bench of the Calcutta High Court at Jalpaiguri. However, no complete proposal has been received from any other State Government.

[English]

Establishment of SEZ

1557. SHRI BASU DEB ACHARIA: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether Government has invited participation for establishing Special Economic Zone (SEZ) from global renewable energy industry such as wind turbine makers;

(b) if so, the details thereof;

(c) whether the Government proposes to invite public-private participation for adding capacity generation;

(d) if so, whether the Government has undertaken any study to explore other potential such as offshore wind farms; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI VILAS MUTTEMWAR): (a) and (b) No, Sir. However, Indian Renewable Energy Development Agency, a non-banking financial company under the administrative control of the Ministry of New & Renewable Energy, is envisaging formation of a Special Purpose Vehicle for setting up, maintaining and running of a Special Economic Zone for renewable energy products.

(c) Grid-interactive renewable power installed capacity of 9013 MW (wind power—6066 MW, small hydro power—1847 MWe bio power—1100 MW) has been set up as on 31.10.2006, mainly through private investment. Further capacity addition of about 13,500 MW is envisaged also largely through private investment during the 11th Plan.

(d) and (e) Renewable energy potential of around 84,000 MW, from different renewable energy sources, mainly wind, small hydro and biomass has been estimated in the country, details of which are given in the enclosed Statement.

Statement

Details of Estimated Renewable Energy Potential

Sl.No.	Resource	Estimated Potential (in MWe)
1.	Bio-Power (Agro-residues)	16,000 ¹
2.	Wind Power	45,000 ²
3.	Small Hydro Power (upto 25 MW)	15,000
4.	Cogeneration-bagasse	5,000
5.	Waste to Energy:	
	Municipal sold waste to energy	2,000
	Industrial waste to energy	1,000
Total		84,000³

MWe=Megawatt equivalent;

Note:-

¹ Although this potential is based on surplus agro-residues, in practice biomass power generation units prefer to use forest-residues for techno-economic reasons. Excludes potential of 45,000 MWe from around 20mha of wastelands assumed to be yielding 10MT/ha/annum of woody biomass having 400 k-cal/kg with system efficiency of 30% and 75% PLF. In order to realize this potential a major inter-Ministerial initiative involving, among others, Agriculture, Rural Development, Panchayati Raj, Environment & Forests would be required.

² At sites with wind power density (wpd) greater than 200 W/m² with land availability in potential areas @ 1 per cent and requirement of wind farms @ 12 ha/MW, not all of which may be suitable for grid-interactive wind power. In line with international practice for grid-interactive wind power, potential would drop if sites having wpd greater than 300 W/m² were to grid application. Further, preliminary surveys do not suggest a sizeable off-shore grid-interactive wind power potential.

³ Excludes potential for solar power which is dependent on future developments that might make solar technology cost-competitive for grid-interactive power generation applications.

Chamera Hydro Power Project

1558. SHRI SWADESH CHAKRABORTTY: Will the Minister of POWER be pleased to state:

(a) whether construction work of Chamera Stage-III Hydroelectric Power Project at Chamba, Himachal Pradesh has been suspended;

(b) if so, the reasons therefor; and

(c) the time by which the construction work is likely to be resumed?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) to (c) National Hydroelectric Power Corporation (NHPC), who are implementing the Chamera Stage-III hydroelectric Project (231 MW) in Himachal Pradesh, have informed that the construction work at the project was held up from 11.06.2006 to 24.08.2006 due to confrontation between the contractor's workers and the contractor's representatives. At present, the work is in progress.

Upliftment of Rural Women

1559. SHRI RANEN BARMAN:
SHRI TUKARAM GANPATRAO RENGE
PATIL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of projects/schemes cleared for uplifting of rural women under United Nations Development Programme (UNDP) in the country along with the funds released and utilized during the last three years and current year, State-wise;

(b) the details of other projects/schemes initiated by the Government for the purpose;

(c) the details of the funds allocated, released and utilized for both the above since 2003-04, State-wise; and

(d) the criteria being followed for such projects/schemes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN

THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL): (a) to (d) The information is being collected and will be laid on the table of the House.

Assistance for Reconstruction of Infrastructure to Gujarat

1560. SHRI HARIN PATHAK: Will the Minister of FINANCE be pleased to state:

(a) whether the Union Government has received proposals for long-term reconstruction of damaged infrastructure as a result of floods in Gujarat;

(b) if so, the details thereof;

(c) the amount of financial assistance approved and released by the Union Government to the Government of Gujarat; and

(d) the Policy decision taken by the Government to assist State Governments to rehabilitate and reconstruct the infrastructure damaged as a result of natural disasters?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) and (b) With a view to finalising the requirement of funds for the reconstruction of damaged infrastructure due to natural calamities, in Inter-Ministerial Committee (IMC) was constituted in January, 2006 under the Chairmanship of Vice-Chairperson, National Disaster Management Authority to consider the financial requirement of the States for long-term rehabilitation and reconstruction in the areas severely affected by heavy rains/cyclonic storms/floods/flash floods during the monsoon session of 2005. The proposals from flood affected States/UTs were sent to IMC in July, 2006 for its consideration. The IMC in its meeting held in October, 2006 considered demands from various flood affected States, including Gujarat and requested the Planning Commission to scrutinize the plan proposals in association with State Governments. This exercise of consultation with States is to be completed by November, 2006 and its recommendations will be made available to IMC by 15th December, 2006 by the Planning Commission. The Government of Gujarat has projected its requirement of funds at Rs. 2820.44 crores for restoration of infrastructure damaged due to floods of 2005.

(c) Based on plan proposals being examined by Planning Commission in consultation with States/UTs, the IMC would finalise its recommendations, which would then be placed before the Government before allocation of funds to the flood affected States is made by the Government as additional Central assistance.

(d) The details of mechanism and procedure with regard to allocation of funds to States/UTs is to be finalised by the Government. The Government has announced through the Budget Speech 2006-07 that the Government will provide the money for rehabilitation and reconstruction.

Micro Finance Institutions

1561. SHRI BRAHMANANDA PANDA: Will the Minister of FINANCE be pleased to state:

(a) whether the Non-Governmental Organisations (NGOs) have been permitted by the Government to become Micro-Finance Institutions (MFIs) for onward lending to the poor Self-Help Group (SHG) members in the country;

(b) if so, the number of MFI involved in the SHG financing activities, State-wise;

(c) whether the MFIs charge high rate of interest on the funds lent to the SHG members; and

(d) if so, the steps taken/proposed to be taken to regulate interest rates charged by MFIs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) NGOs are mostly registered as either Societies under Societies Registration Act 1860 or Trusts under Indian Trust Act 1882 or Non Profit organizations under Section 25 of Companies Act 1956. NGOs undertake micro finance activities including lending to poor as an incidental activity for which specific permission of Government of India is not required.

(b) It is estimated that there are about 800 MFIs working in the country under various legal forms. The details regarding exact number of MFIs involved in SHG financing is not available since such data is not being compiled by any agency.

(c) and (d) As per existing guidelines issued in February 2000 by Reserve Bank of India on micro finance to banks, the banks may formulate their own models(s) or choose any conduit/intermediary for extending micro credit. Banks have been advised that it may be desirable for them to deal with micro credit organisations having proper credentials, track record, system of maintaining accounts and records with regular audits in place and manpower for closer supervision and follow up. The interest rate applicable to loans given by banks to micro-credit organisations or by the micro-credit organisations to Self-Help Groups/member beneficiaries are not regulated. However, with more number of players in the Sector, greater competition and the fact that SHG-Bank linkage programme has attained success, it is expected that the interest rates in the sector will become more competitive.

Metro Rail

1562. SHRI C.H. VIJAY SHANKAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has prepared any scheme to identify the cities which are growing fast for providing proper Public Transport System;

(b) if so, the details thereof;

(c) whether the Government of Karnataka has sent any proposal for identification of location, approval of plan for Metro Rail Project for Mysore city; and

(d) if so, the steps taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) No, Sir. However, under the existing scheme, Government of India provides 40% of the cost of the study for comprehensive traffic and transportation/Detailed Project Report etc. provided proposals under this scheme are received from concerned State Government.

(c) No, Sir.

(d) Does not arise.

Integrated Slum Development Programme

1563. SHRI DUSHYANT SINGH: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the amount allocated to various States under the Integrated Housing and Slum Development Scheme during the last three years;

(b) whether the Government has received any requests from State Government to increase allocation under the scheme during 2006-07;

(c) if so, the details of the proposals submitted by State Governments in this regard; and

(d) the allocation made to States during the current financial year?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) Integrated Housing and Slum Development Programme (IHSDP) is under implementation only since December-2005. A total of Rs. 500 Crore has been allocated for the Scheme as Additional Central Assistance for the year 2006-07.

(b) and (c) No, Sir.

(d) No State-wise allocation have been made. State-wise details of releases recommended by Central Sanctioning Committee are enclosed as statement.

Statement

*Integrated Housing and Slum Development Programme
(State-wise releases recommended by Central
Sanctioning Committee as on 27.11.2006)*

(Rs. in Crore)

Sl.No.	State	Amount (Additional Central Assistance recommended)
1.	Andhra Pradesh	164.97
2.	Chhattisgarh	122.00
3.	Haryana	120.28
4.	Madhya Pradesh	4.29
5.	Rajasthan	38.09
6.	West Bengal	19.05
Grand Total		468.70

Shopping Complex

1564. SHRI PRABHUNATH SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Delhi Development Authority has not constructed sufficient number of shopping complexes as provided for in the master plans drawn up so far;

(b) if so, the number of shopping complexes constructed so far;

(c) the steps taken to construct the desired number of shopping complexes;

(d) whether parks have been allowed to be converted into schools operated by private persons and whether land has also been given to private builders for constructing malls and multi-complexes; and

(e) if so, the details of the land given to private builders for constructing malls and multi-complexes?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) Delhi Development Authority (DDA) has informed that the construction of shopping complexes is a continuous process. The status of development of different levels of commercial complexes as reported by DDA is enclosed as statement.

(c) DDA has reported that construction by private developers in large number of commercial plots is envisaged in an effort to reduce the time period for construction.

(d) and (e) DDA has reported that no park has been notified/converted into schools to be run by private persons.

DDA has further reported that land for construction of Malls and multiplexes by private agencies are auctioned/tendered in designated commercial complexes according to approved schemes. In the last 10 years, DDA has auctioned/tendered 606 plots to private developers for constructing commercial complexes.

Statement

	Developed	Under Development
CBD/District Centre/Sub District Centre	9	9
Non-Hierarchical Commercial Centre	2	2
Community Centre/Facility Centres	48	20
Local Shopping Centre	160	22
Convenient Shopping Centre	390	9

Education Cess

1565. SHRI E.G. SUGAVANAM: Will the Minister of FINANCE be pleased to state:

(a) the amount released on 'Education Cess' during each of the last three years, State-wise;

(b) the details of amount released out of total cess collected, State-wise; and

(c) the target set for realization for the current year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) The information is being collected and would be laid on the Table of the House.

(c) Education Cess is part and parcel of total tax collections. Accordingly, there is no separate target for realization of Education Cess for the current year.

Centre for Plasma Physics

1566. SHRI KIRIP CHALIHA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government proposes to take over the Centre of Plasma Physics of Guwahati;

(b) if so, the details thereof; and

(c) the time by which decision is likely to be taken in this regard?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) to (c) Department of Science and Technology had submitted a proposal for taking over of the Centre for Plasma Physics (CPP), Guwahati for consideration of the Government of India. The Planning Commission commented that a similar Institute, Institute of Plasma Research (IPR), is working in the same field and is already under the Government of India (Department of Atomic Energy). It would be desirable that the activities of the Centre for Plasma Physics, Guwahati are integrated with the Institute of Plasma Research (IPR), under the Department of Atomic Energy. The matter is being taken up with the Department of Atomic Energy.

National Housing Bank

1567. SHRI REWATI RAMAN SINGH:
SHRI SITA RAM SINGH:
SHRI ALOK KUMAR MEHTA:

Will the Minister of FINANCE be pleased to state:

(a) whether National Housing Bank has formulated a Scheme to launch a reverse mortgage of properties for the Senior Citizens to provide them steady income to enable them to live a comfortable life;

(b) if so, whether the scheme has been approved by the Government;

(c) if so, the main features of the Scheme; and

(d) the names of cities where it is likely to be implemented with advantages and the risk factor to the property holders/dependents?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) and (b) National Housing Bank (NHB) has reported that it has formulated a scheme called Reverse Mortgage Loan (RML) for Senior Citizen (62 years and above) who own houses. NHB, after consultation with Banks and Housing Finance Companies (HFCs), has referred the Scheme to Reserve Bank of India.

(c) and (d) RML Scheme involves the borrower(s) mortgaging the house property to a lender, who then makes periodic payments to the borrower(s) during the latter's lifetime. The borrower is not required to service the loan during his life time. On the borrower's death or

on the borrower permanently leaving the house property, the loan is repaid along with accumulated interest, through sale of the house property. The borrowers/heirs can also repay or pre-pay the loan with accumulated interest and have the mortgage released without resorting to sale of the property. The risk involved in the scheme is that the financial assistance will depend on periodic valuation of property, age of the borrower and prevalent interest rates and legal position of the property proposed for mortgage.

The scheme is proposed to be implemented through Banks and HFCs.

[*Translation*]

Harassment by ICICI Bank

1568. CH. MUNAWAR HASSAN: Will the Minister of FINANCE be pleased to state:

(a) whether the Government is aware that ICICI Bank harasses its customers as reported in *Dainik Jagran* dated November 16, 2006;

(b) if so, the facts reported therein; and

(c) the action taken or proposed to be taken by the Government against the erring Banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) and (b) The news-item in *Dainik Jagran* is based on information contained in the "Report on Trend and Progress of Banking in India 2005-06". As per the Report, Citibank had the highest number of *complaints per branch* (8.59) for the period 1st July, 2005 to 30th June, 2006. Among domestic banks, ICICI Bank Ltd. had the highest *complaints per branch* (1.39) for the said period.

(c) As and when any complaints are received, the same are forwarded to the concerned Banks/Banking Ombudsman for redressal. However, in case of violation of guidelines/rules/regulations issued by RBI, appropriate regulatory action is initiated against the erring bank.

[*English*]

Tax Concession to Medical Institutes

1569. DR. BABU RAO MEDIYAM: Will the Minister of FINANCE be pleased to state:

(a) whether the Government provides concessions in taxation to some medical institutes;

(b) if so, the details thereof;

(c) whether the Ministry considers to exclude service tax on medical profession;

(d) if so, the details thereof;

(e) whether there are variations in the rates of taxation on medical profession in states; and

(f) if so, the details thereof State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Yes, Sir.

(b) The following concessions are available under the Income-Tax Act, 1961 in respect of medical institutes:-

1. Section 10(21): Any income of a scientific research association approved under section 35(1)(ii) of the Act is exempt, subject to the fulfillment of conditions specified in the section which, *inter alia*, include application or accumulation of its income for purposes of scientific research, and investment or deposit of its funds in specified modes.

2. Section 10(23C): Exemption is available to any income of any hospital or other medical institution existing solely for philanthropic purposes and not for purposes of profit—

(i) which is wholly or substantially funded by the Government; or

(ii) where the aggregate annual receipts of such hospital or institution does not exceed Rs. 1 crore; or

(iii) where the aggregate annual receipts of such hospital or institution exceeds Rs. 1 crore and which may be approved by the Chief Commissioner or Director General.

In respect of hospital or other medical institution referred to in item (iii) above, this exemption is subject to the fulfillment of certain specified conditions which, *inter alia*, include application or accumulation of its income in the specified manner, and investment or deposit of its funds in specified modes.

3. Sections 11 and 12: Income derived from property held under trust wholly for charitable purposes in India or held in part only for such purposes, is not included in the total income, subject to the fulfillment of certain specified conditions which, *inter alia*, include application or accumulation of its income in the specified manner, investment or deposit of its funds in specified modes, non-distribution of income for the benefit of interested persons like trustee, founder, etc. In terms of section 2 (15), 'charitable purpose' includes, *inter alia*, medical relief.
4. Section 35(1): In respect of expenditure on scientific research, the following deductions are allowed while computing income from profits and gains of a business:
- (i) any expenditure (not being in the nature of capital expenditure) laid out or expended on scientific research related to the business.
 - (ii) An amount equal to one and one-fourth times of any sum paid to an approved scientific research association having its object as the undertaking of scientific research or to an approved university, college or other institution to be used for scientific research.
 - (iii) any capital expenditure on scientific research (other than expenditure incurred on the acquisition of land) related to the business of the assessee, subject to certain conditions.
5. Section 35 (2AA): An amount equal to one and one-fourth times of any sum paid to a National Laboratory or a University or an Indian Institute of Technology or a specified persons (with a direction that such sum shall be used for scientific research under an approved programme) is allowed as a deduction while computing income under the head "Profits and gains of business or profession".
6. Section 35(2AB): An amount equal to one and one-half times of the expenditure incurred upto 31.3.2007 on scientific research (not being expenditure in the nature of cost of any land or building) on an approved in-house research and development facility by a company engaged in the business of bio-technology or in the business of manufacture or production of any drugs, pharmaceuticals, electronic equipment, computers, telecommunication equipments, chemicals or any other notified article or thing.
7. Section 80G: 100% deduction for any sum paid to any fund set up by a State Government to provide medical relief to the poor, to the National Illness Assistance Fund etc., and 50% deduction for any sum paid to any approved fund or institution established in India for charitable purpose, the income of which is exempt under the provisions of section 11 and 12 or under clause (23C) of section 10 of the I.T. Act.
8. Section 80GGA: 100% deduction for any sum paid to a scientific research association having as its object, the undertaking of scientific research or to an approved university, college or other institution to be used for scientific research. The deduction is available to a donor not having income chargeable to tax under the head 'Profits and gains from business and profession'.
9. Section 80 IB (8A): 100% deduction of profits and gains is allowed for a period of 10 consecutive assessment years to any Indian company having as its main object, scientific research and development, and approved between 1.4.2000 and 31.3.2007 by the prescribed authority, subject to the fulfillment of prescribed conditions.
10. Section 80 IB (11B): 100% deduction of profits and gains is available for a period of 5 consecutive assessment years to an undertaking deriving profits from the business of operating and maintaining a hospital having at least one hundred beds for patients and constructed between 1.10.2004 and 31.3.2008 in a rural area, subject to certain conditions.
- (c) to (f) At present, Service Tax is not leviable on services provided by medical personnel in their professional capacity.

Allotment of Land to Institutions

1570. SHRI VIJOY KRISHNA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government allots land to institutions and persons in public interest;

(b) if so, the details of land allotted during the years, 2004-05 and 2005-06 to them;

(c) whether a large number of applications for such land have been rejected; and

(d) if so, the grounds for allotment/rejection?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) Government allots land to Institutions/Trusts, registered under the Societies Registration Act, 1860 for social, cultural, religious and educational purposes.

(b) No allotment has been made during the years 2004-05 and 2005-06 to any such Private institutions.

(c) and (d) Due to scarcity of allotable land and non fulfilment of the norms, etc., no land was allotted for such institutions for the years 2004-005 and 2005-2006.

Subvention Scheme

1571. SHRI BADIGA RAMAKRISHNA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government has introduced subvention scheme for Public Sector Commercial Banks, Regional Rural Bank and NABARD;

(b) if so, the reasons for not extending the same to the Co-operative Banks which provide largest share of loan to farmers;

(c) whether some States have been demanding for extending the said scheme to Co-operative Banks; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) An announcement was made in the Budget for 2006-07 to provide Short-Term Credit to the farmers at 7% p.a. rate of interest, upto a principal amount of Rs. 3 lacs for Kharif and Rabi 2006-07. Government has provided concessional refinance through NABARD to Cooperative Banks and Regional Rural Banks (RRBs) at an interest rate of 2.5% and 4.5% p.a. respectively. An interest subvention of 2% p.a. will be provided by Government to Public Sector Banks, RRBs and Cooperative Banks also on their lending out of their own resources.

(b) to (d) Do not arise.

[Translation]

Dabba Trading

1572. SHRI RAGHUVVEER SINGH KOSHAL: Will the Minister of FINANCE be pleased to state:

(a) whether the Government/SEBI is aware of the working of dabba trading in the stock exchange;

(b) if so, the details thereof;

(c) whether this has spread to 30-40 percent of the total trade;

(d) the details of large scale tax evasion taking place through dabba trading;

(e) whether speculators have also spread to local exchanges in the smaller cities;

(f) if so, the details thereof;

(g) whether the Government propose to take some measures to check this illegal trading; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) to (f) Dabba trading refers to illegal trading in securities *i.e.* trading in contravention of the Securities Contracts (Regulation) Act, 1956. No statistics are maintained in respect of such illegal trading.

(g) and (h) The Union Finance Minister, *vide* his letter dated October 24, 2005, had urged the Chief Ministers to take urgent steps to stamp out 'dabba trading'. SEBI has also written similar letters to the Chief Ministers requesting them to take urgent action in the matter. Pursuant to recent news reports regarding dabba trading in Gujarat, SEBI has written to the Chief Secretary, Gujarat urging the State Government to immediately take all necessary steps to effectively deal with such trading.

[English]

Metro Rail Project, Chennai

1573. SHRI S.K. KHARVENTHAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government proposes to start Chennai Metro Rail Project to meet the ever increasing growth of traffic;

(b) if so, the details thereof;

(c) whether the Government proposes to give viability gap funding to Chennai Metro Rail Project; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) Urban Transport is a State subject and proposals for setting up of Metro Rail Projects in specific cities are initiated by the States concerned. No proposal for setting up of such project in Chennai has been submitted by the Government of Tamil Nadu.

(c) and (d) The Viability Gap Funding scheme of Finance Ministry envisages Central financial assistance to projects on Public Private Partnership (PPP) route on request from implementing agency.

No such proposal has been received for Chennai Metro.

[Translation]

Rajasthan High Court

1574. SHRI JASWANT SINGH BISHNOI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the amount spent on the development of head quarter of Rajasthan High Court in Jodhpur and for the development of Jaipur bench during the last three years;

(b) whether construction work of Jodhpur bench of Rajasthan High Court is not satisfactory; and

(c) if so, the amount spent and likely to be spent on its building this year?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): (a) to (c) Information is being collected and will be laid on the Table of the House.

Shortage of Power

1575. DR. DHIRENDRA AGARWAL: Will the Minister of POWER be pleased to state:

(a) whether private electricity distribution companies have been mainly responsible for shortage of power during the last two years owing to which there have been protests by the people;

(b) if so, the reaction of the Government thereto; and

(c) the action taken against the private companies in this regard?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) to (c) There is overall shortage of power in the country which varies from state to state and month to month. Energy and peaking shortages in the country for the period April 2006—October, 2006 were 8.0% and 12.2% respectively.

Under Section 86 of the Electricity Act, 2003 State Regulatory Commissions are required to specify and enforce standards with respect of quality, continuity and reliability of service by licensees.

[English]

Setting up of Power Projects

1576. SHRI SUGRIB SINGH: Will the Minister of POWER be pleased to state:

(a) whether the Government proposes to set up some power projects with the assistance of Japan Bank in the country;

(b) if so, the details thereof, State-wise;

(c) the terms and conditions thereof and the estimated power to be generated from each of such power project; and

(d) the time by which these projects are likely to be set up?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) to (d) Details of Power Projects being set up in the country with financial assistance from Japan Bank for International Cooperation (JBIC) are as follows:

Sl.No.	Project Name	Executing Agency	Loan Amount (Millions Jap. Yen)	Capacity (Mega Watt)	Completion Schedule	Terms and Conditions
1.	Purulia Pumped Storage Project	WBSEB	20520	900	March 2008	The present rate of interest of JBIC loan is 1.3% p.a. These loans are repayable in 30 years, including a grace period of 10 years.
2.	Bakreshwar TPP Units-4 & 5	WBPDC	36771	420	Sept. 2007	
3.	Ghatghar Pumped Storage Project	Irrigation Deptt., Govt. of Maharashtra	11414	250	March 2007	
4.	Karbi Langpi HEP	ASEB	1490	100	March 2007	
5.	North Karanpura TPP	NTPC	15916	1980	Oct. 2012	

Setting up of High Tech Fast Track Commercial Divisions

1577. SHRI ADHIR CHOWDHURY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of high value commercial cases pending in each High Court as on October 31, 2006;

(b) whether the Law Commission has proposed setting up of High Tech fast track commercial divisions in all the High Courts across the country to dispose of high value commercial cases;

(c) if so, the details thereof; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): (a) to (d) The Law Commission, in Chapter-IX of its 188th Report made a proposal for setting up Commercial Divisions in the High Courts to deal with Commercial Cases of High Value *i.e.* Rs. 1.00 crore or above as may be determined and ratified by the High Courts, and adoption of a fast track procedure in the proposed Commercial Divisions. The Law Commission has recommended that such a Bench may have two High Court Judges and depending upon the need there could be more than one such Bench in each High Court. In the said Report, the Law Commission has also proposed adoption of high-tech systems and on-line filing, etc. as

part of the procedure for processing of the cases by the Commercial Divisions.

The Law Commission's proposal has been referred to the Supreme Court of India and the High Courts.

The number of high value commercial cases pending in each High Court as on 31.10.2006 is not readily available in this Department. However, a Statement indicating the available information with regard to such pendency (on various dates in 2006) in respect of the various High Courts except the High Courts of Calcutta, Gujarat and Madhya Pradesh is enclosed.

Statement

Statement showing high value commercial cases pending in the High Courts

Sl.No.	High Courts	No of high value commercial cases	As on
1	2	3	4
1.	Allahabad	92816	31.1.06
2.	Andhra Pradesh	Nil	31.1.06
3.	Bombay	59	31.1.06
4.	Calcutta	Not furnished so far	
5.	Delhi	8728	31.1.06

1	2	3	4
6.	Gujarat	Not furnished so far	
7.	Gauhati	Nil	18.5.06
8.	Himachal Pradesh	36	18.5.06
9.	Jammu and Kashmir	Nil	17.11.06
10.	Karnataka	5076	31.1.06
11.	Kerala	4960	31.1.06
12.	Madras	04	31.1.06
13.	Madhya Pradesh	Not furnished so far	
14.	Orissa	06	31.1.06
15.	Patna	01	3.7.06
16.	Punjab and Haryana	810	31.1.06
17.	Rajasthan	44	31.1.06
18.	Sikkim	01	6.7.06
19.	Uttaranchal	Nil	31.1.06
20.	Jharkhand	351	31.1.06
21.	Chhattisgarh	01	26.5.06

Revamping Infrastructure In Major Cities

1578. SHRI RAVI PRAKASH VERMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Prime Minister has reviewed the progress made under Jawaharlal Nehru Urban Renewal Mission, aimed at revamping infrastructure in major cities;

(b) if so, the findings thereof along with the shortcomings noticed therein; and

(c) the concrete measures taken by the Union Government to rectify these shortcomings?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) Yes, Sir. A meeting was held on 16.10.2006. In this meeting satisfaction was expressed on the progress made under the JNNURM so far. No significant shortcomings were noticed.

(c) Does not arise.

Vacant Posts

1579. SHRIMATI JAYAPRADA: Will the Minister of FINANCE be pleased to state:

(a) whether approximately four lakh posts in the Union Government Departments are lying vacant;

(b) if so, the facts and details thereof; and

(c) the action taken/being taken by the Government to fill up the vacant posts in a fixed time frame?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) and (b) The updated information on the number of posts lying vacant is being collected and will be laid on the floor of the House.

(c) The direct recruitment vacancies of Ministries/Departments are regulated in terms of the Annual Direct Recruitment Plan scheme of the Department of Personnel & Training. All the Ministries/Departments are required to review their direct recruitment vacancies and prepare plans to fill them up on an annual basis as per the scheme guidelines.

Integrated Housing and Slum Development Programme

1580. SHRI G. KARUNAKARA REDDY: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether any target has been fixed under Integrated Housing and Slum Development Programme;

(b) if so, the details thereof and if not the reasons therefor; and

(c) the details of the data on the basis of which problem of slums is solved?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) and (b) During the year 2006-07, it is proposed to release Rs. 500 Crore as Central Share in the form of Additional Central Assistance (ACA) under the Integrated Housing and Slum Development Programme (IHSDP) for Projects including Housing, Sanitation, Water Supply, Streetlighting, etc. for urban slum dwellers.

(c) Under the guidelines for Integrated Housing and Slum Development Programme (IHSDP) data on slum population and shortage in houses and basic amenities to the urban poor are taken into account.

Unified Metropolitan Transport Authority

1581. SHRI SUBRATA BOSE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government proposes to set up a Unified Metropolitan Transport Authority for coordinating planning between the States and the Centre for controlling the vehicular movement in urban areas;

(b) if so, the details thereof;

(c) whether the proposed authority is a part of the National Policy on Urban Transport;

(d) if so, whether any consultation has been held in this regard with the Chief Ministers and Transport Ministers of the States; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) Since urban transport is a State subject, it is the responsibility of the State to set up a Unified Metropolitan Transport Authority at the State level for better coordination and management of urban transport systems.

(c) The National Urban Transport Policy also recommends establishing institutional mechanisms for enhanced coordination in the planning and management of transport systems.

(d) and (e) The draft National Urban Transport Policy was discussed in a conference of Chief Ministers and State Secretaries on 29.6.2005 and was duly endorsed.

Utilisation of Subsidies and Plan Funds

1582. PROF. MAHADEORAO SHIWANKAR:
SHRI SHISHUPAL PATLE:

Will the Minister of FINANCE be pleased to state:

(a) whether by the end of first half of current financial year all the State Governments have fully utilised subsidy and plan-funds;

(b) if so, the States which did not utilise the funds allocated under Annual Plan during the last financial year;

(c) whether unutilised funds of the previous financial year were surrendered;

(d) if so, the details along with reasons therefor, State-wise; and

(e) the steps taken/being taken by the Union Government to ensure full utilisation of allocated funds by the State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) The picture regarding utilization of funds during the current financial year emerges around the close of the current financial year. Further, utilisation of funds is not monitored on a half yearly basis.

(b) to (e) In the event of a shortfall in the utilisation of the approved Plan outlay in a particular year by a State, a proportionate cut is levied by the Centre while releasing the last installment of tied assistance from Normal Central Assistance in the subsequent year to the extent of the shortfall incurred by the State in the previous year. For 2005-06, except for Madhya Pradesh and Uttaranchal, all states were subjected to these cuts for under-utilisation and non-submission of statements. There is no specific provision for surrender of State Plan funds to the Union Government.

Import of Coal for Power Generation

1583. SHRI MANORANJAN BHAKTA: Will the Minister of POWER be pleased to state:

(a) whether the Union Government has fixed/prepared certain specifications for import of coal from China;

(b) if so, whether certain States have imported sub-standard coal from China for their power generating units;

(c) if so, the details thereof; and

(d) the steps taken by the Government to formulate a suitable strategy in this regard?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) to (d) Ministry of Power has not fixed any specification for import of coal from China or any other country. Import of coal has been resorted to by the Power

utilities to bridge the gap between anticipated demand and supply of coal from the domestic sources and the specifications of coal to be imported are prescribed by the utility depending upon the technical requirement of the plant. Rajasthan, Punjab, Maharashtra, Gujarat, Tamil Nadu and Karnataka have reportedly imported coal from China during 2005-06. No complaint has been received in CEA & Ministry of Power from the aforesaid states/power utilities regarding import of sub-standard coal from China.

World Bank Loan to Andhra Pradesh

1584. DR. M. JAGANNATH: Will the Minister of FINANCE be pleased to state:

(a) whether the World Bank has recently sanctioned loan to the Government of Andhra Pradesh for various schemes/projects; and

(b) if so, the details of schemes/projects for which loan sanctioned alongwith the quantum of amount and the terms and conditions thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) and (b) The most recent World Bank loan to Government of Andhra Pradesh is a loan of US \$ 220 million, sanctioned on 13.2.2004, to support reform programme in Andhra Pradesh for improving poverty monitoring and pro-poor policy formulation and implementation; implementing structural measures to foster economic growth; restructuring and privatizing public enterprises; improving fiscal discipline, the composition of spending public expenditure management and financial accountability; strengthening governance; and facilitating sectoral reforms in education, health and power sectors. The loan is a blend of components from International Bank for Reconstruction and Development (IBRD) and International Development Association (IDA) each having a commitment of US \$ 110 million. For the IBRD loan, the repayment period is 20 years including a grace period of 5 years, and its interest rate is based on 6 months' LIBOR plus a variable spread, and a commitment charge of 0.75%. For the IDA credit, the repayment period is 35 years including a grace period of 10 years and there is a service charge of 0.75% and commitment charge of 0.35%.

[Translation]

Allocation of Power to MP

1585. SHRI VIJAY KUMAR KHANDELWAL: Will the Minister of POWER be pleased to state:

(a) whether 300 Megawatt of power allocated to Madhya Pradesh by the Union Government from the Central Power Undertakings of Eastern Region in 2002 has been constantly reduced to 50 Megawatt;

(b) if so, the reasons therefor; and

(c) the remedial measures taken by the Union Government in this regard?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) to (c) In view of less than anticipated growth in demand for power in the Eastern Region (ER), the unallocated power of NTPC stations in the ER as well as the shares temporarily surrendered by ER constituents, had been allocated to States/UTs in other regions for the last few years. Consequent to implementation of Availability Based Tariff in ER w.e.f. 1.04.2003, the constituents of ER reviewed the position and lesser quantum of power has been available for allocation outside the region. In recent years ER constituents have been demanding repatriation of the power surrendered by them as well as allocation of unallocated power to them. Consequently, the allocation of states/UTs in other regions from the ER has been decreasing. Accordingly, the allocation of ER power to Madhya Pradesh also got reduced.

[English]

Private Sector Investment in Infrastructure Projects

1586. SHRI K.S. RAO:
SHRI G.V. HARSHA KUMAR:

Will the Minister of FINANCE be pleased to state:

(a) the amount of private sector funds invested in developing infrastructure projects like roads, power, railways, etc. during each of the last three years;

(b) the projected requirement of funds to develop core sector projects in the next five years;

(c) whether the Government proposes to formulate policy for introducing new financial instruments in the market to attract larger private sector funds to develop the debt market for meeting the shortfall, in availability of funds to maintain higher rate of growth in GDP; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) The expenditure incurred by private sector during the last three years in respect of highway projects implemented by NHAI are Rs. 2071.94 cr. in 2003-04, Rs. 1712.84 cr. in 2004-05, Rs. 849.08 cr. in 2005-06 respectively. As far as the Railways are concerned during the last three years Rail Vikas Nigam Limited has mobilised Rs. 40 cr. as private equity and Rs. 300 cr. as debt in Kutch Railway Company. In addition, RVNL has mobilised debt through IRFC amounting to Rs. 145 cr. Hassan-Mangalore rail Development Company has mobilised Rs. 10 cr. as private equity and Rs. 40 cr. as debt in the above period. As per the Ministry of Power private investment in power sector is not monitored after the requirement of Techno-economic clearance of power projects has been dispensed with under the Electricity Act, 2003. However, the estimated expenditure incurred in the 5 medium and large

sized hydro power projects and 9 medium and large sized thermal power projects presently under construction in the private sector and being monitored by CEA have been given in the Statement.

(b) The Committee on Infrastructure, headed by the Prime Minister, has estimated the investment requirements in some of the key sectors as Rs. 2,20,000 crore in the National Highways sector by 2012; Rs. 40,000 crore for Airports by 2010 and Rs. 50,000 crore for the Ports sector by 2012.

(c) and (d) So far there is no such proposal to formulate policy for introducing new financial instruments in the market. However, a high-level expert committee on corporate bonds was set up in 2005-06. The Committee has submitted its report and Government has accepted the recommendation to create a single, unified exchange-traded market for corporate bonds.

Statement

Expenditure in last four years in 5 private sector hydro power projects

(Rs. Crores)

Name of the Project	2003-04	2004-05	2005-06	2006-07 (Apr-Oct.)
Baspa-II	14.05	—	—	—
Vishnu Prayag	216.00	293.32	151.00	88.00
Allian Duhangan	—	—	147.00	60.73
Karcham	—	—	—	18.99
Wangtoo				
Chuzachen	—	—	—	80.00

Expenditure in last four years in 9 private sector thermal power projects

(Rs. Crore)

Name of the Project	2003-04	2004-05	2005-06	2006-07 (Apr-Oct.)
1	2	3	4	5
Jojobera TPP	5198	21340	8162	N.A.
OP Jindal STPP-I STPP-I	N.A.	23994	63746	46582

1	2	3	4	5
Gautami CCPP	Cumulative expenditure of Rs. 8000 lakh upto 01/2004			
Jegrupadu CCPP	Cumulative expenditure of Rs. 72811 lakh upto 05/2006			
Konaseema CCPP	Cumulative expenditure of Rs. 133231 lakh upto 10/2006			
Sugen CCPP	Cumulative expenditure of Rs. 56268 lakh upto 03/2006			
Vemagiri CCPP	Cumulative expenditure of Rs. 109060 lakh upto 09/2006			
Karuppur CCPP	Details not available			
Valanthuravai GTPP	Details not available			

Shortage of Gas for Power Plants

1587. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of POWER be pleased to state:

(a) the performance of gas fuelled power plants in the country;

(b) the estimated gas required by NTPC for its gas based power plants;

(c) the steps taken by the Government to deal with the problem of gas scarcity in such plants;

(d) whether NTPC has offered stake to Qatar Investment Board (QIB) for gas based power plants;

(e) if so, the details thereof; and

(f) the response of Qatar Investment Board thereto?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) The performance of Gas fuelled power plants in the country during the current year (April, 2006-October, 2006) compared with corresponding period of last year are given as under:

Sectors	2006-07 (April, 2006 to Oct., 2006)		2005-06 (April, 2005 to Oct., 2005)	
	Actual (in MUs)	Plant Load Factor	Actual (in MUs)	Plant Load Factor
Central	14527	71.45%	14196	69.82%
State	9398	59.00%	9771	63.23%
Private (Pvt. Utility and IPP)	9773	49.22%	10013	60.62%
Total	33698		33980	

Note: Excludes Liquid (NAPTHA/Diesel) based station.

(b) and (c) The estimated requirement of Gas for NTPC Power Plants to meet the generation targets fixed by Central Electricity Authority for its Gas based power stations is 13.74 MMSCMD (Million Metric Standard Cubic Meter Per Day). NTPC has made long time arrangement

for supply of 13.74 MMSCMD of gas for all its gas based plants (including 0.75 MMSCMD of Gas on fall back basis for Gandhar Gas Power Project). As against this, Gas Authority of India Limited (GAIL) signed an agreement for only 12.93 MMSCMD of Gas and supplied

approximately 8.95 MMSCMD of Gas during the current year (till October, 2006) which works out to 65.14% of requirement of gas by NTPC plants and 69.22% of quantity committed by GAIL.

In order to mitigate the shortage of gas, tie-ups have been made by NTPC for supply of Re-gasified Liquefied Natural Gas (RLNG) from GAIL, Indian Oil Corporation Limited (IOCL) & Bharat Petroleum Corporation Limited (BPCL) on fallback basis. Further, NTPC are also procuring Liquefied Natural Gas (LNG) through the Spot market from time to time from GAIL, IOCL, BPCL, Gujarat State Petroleum Corporation (GSPC) & Hazira LNG Ltd.

(d) to (f) The Indian delegation of Qatar led by Principal Secretary to Prime Minister in May, 2006 had discussions on investment opportunity in India in various sectors including power sector.

During the discussion, NTPC's proposed gas based expansion project namely Rajiv Gandhi Combined Cycle Power Project Stage-II (1950 MW) at Kayamkulam, Kerala was offered for investment to Government of Qatar/Qatar Investment Authority as an equity partner/joint venture partner.

Accordingly, the project highlights and draft Memorandum of Understanding (MoU) were forwarded by NTPC to Qatar Investment Authority (QIA) during May, 2006/June, 2006 for their reference and perusal. As per the draft MoU, the equity holding offered to Qatar was upto 40% with NTPC having controlling stake with equity not less than 50%.

The response from QIA is still awaited.

SPV for Mega Power Projects

1588. SHRI SANAT KUMAR MANDAL:
SHRI GIRIDHARI YADAV:
DR. DHIRENDRA AGARWAL:

Will the Minister of POWER be pleased to state:

(a) whether the Government proposes to set up Special Purpose Vehicles (SPVs) to pilot the mega power projects in the country;

(b) if so, the details thereof;

(c) whether any of such project is also proposed to be set up in West Bengal and Bihar; and

(d) if so, the details thereof?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) to (d) In order to facilitate the development of Ultra Mega Power Projects, Special Purpose Vehicles (SPVs) are set up by the Power Finance Corporation. The SPVs work on behalf of the distribution utilities in obtaining various clearances associated with the development of the project and would be taken over the successful bidder emerging out of the tariff based bidding and who would then develop the project.

The following seven SPVs have been formed so far:

- a. Sasan Power Limited (Madhya Pradesh)
- b. Coastal Gujarat Power Limited (Gujarat)
- c. Coastal Maharashtra Mega Power Limited (Maharashtra)
- d. Coastal Karnataka Power Limited (Karnataka)
- e. Akaltatra Power Limited (Chhattisgarh)
- f. Coastal Andhra Power Ltd.
- g. Orissa Integrated Power Limited.

In addition, Jharkhand and Tamil Nadu have made a request for setting up Ultra Mega Power Projects (UMPPs) in their states. No such proposal has yet been received from the West Bengal and Bihar Governments.

[Translation]

Disbursement of Loans by Public and Private Banks

1589. SHRI HEMMAL MURMU:
SHRI RAKESH SINGH:

Will the Minister of FINANCE be pleased to state:

(a) the performance of Public Sector Banks and Private Sector Banks in terms of deposit and loan disbursement during the last three years and the current year;

(b) whether public sector banks lag behind the private sector banks in respect of sanctioning of loans particularly for vehicle;

(c) if so, the details thereof;

(d) the total vehicle loan disbursed by private and public sector banks during the said period separately; and

(e) the steps taken by the Government to make the public sector banks more efficient and competitive in the matter of disbursement of loans?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) to (d) The performance of public and private sector banks in terms of total deposits, loans and advances and auto loans for the last three years is given in the statement. The data shows that while outstanding deposits of public sector banks increased by Rs. 2,07,078 crore in 2004-05, Rs. 1,85,940 crore in 2005-06 and Rs. 84,075 crore in the period April to September, 2006, the outstanding deposits of private sector banks increased by Rs. 45,848 crore, Rs. 1,13,622 crore and Rs. 36,382 crore in the corresponding periods respectively. Similarly, the outstanding loans and advances of public sector banks increased by Rs. 2,21,180 crore in 2004-05, Rs. 2,51,913 crore in 2005-06 and Rs. 47,709 crore in the period April to September, 2006 while the outstanding loans and advances of private sector banks increased by Rs. 50,575 crore, Rs. 91,571 crore and Rs. 14,825 crore in the

corresponding periods respectively. Though the increase in outstanding auto loans of private sector banks in 2005-06 of Rs. 25,424 crore exceeded the growth of Rs. 2897 crore in outstanding auto loans of private sector banks in 2005-06 of Rs. 25,424 crore exceeded the growth of Rs. 2897 crore in outstanding auto loans of public sector banks in the same year, the increase in outstanding auto loans of public sector banks in the first half of the current year exceeds the growth in such loans of private sector banks in the same period.

(e) To make the public sector banks more efficient and competitive, Government has granted them additional managerial autonomy in February, 2005. The Boards of Public Sector Banks now enjoy freedom to carry out their functions efficiently without any impediment, subject to statutory requirement, Government policy prescriptions and regulatory guidelines issued by RBI from time to time. The Boards of Directors of the public sector banks have also been authorized to delegate enhanced powers to the CMDs and EDs of the PSBs in the matter of sanctioning of loans and writing off irrecoverable loans. The performance of public sector banks is also reviewed on continuous basis by way of 'Statement of Intent on Annual Goals'.

Statement

Data pertaining to public and private sector banks—as at end March, 2004, 2005, 2006 and September, 2006

(Amount in Rs. crore)

Bank Groups	Items	Mar-04	Mar-05	Mar-06	Sep-06
Public Sector Banks	Total Deposits	1229463	1436541	1622481	1706556
	Loan & Advances	633035	854215	1106128	1153837
	Auto Loans	NA	6485	9382	14516
Private Sector Banks	Total Deposits	268782	314630	428252	464634
	Loan & Advances	170728	221303	312874	327699
	Auto Loans	NA	25110	50534	54572

*[English]***Fill through PN Route**

1590. SHRI ASADUDDIN OWAISI: Will the Minister of FINANCE be pleased to state:

(a) the pros and cons of issuing outstanding Participatory Notes (PN) against underlying Indian Securities;

(b) whether almost 50% of the investment by the foreign Institutional Investors (FII) in the Indian stock market is via PN;

(c) if so, whether Enforcement Directorate has started investigation of PN in close association with SEBI;

(d) if so, the details thereof; and

(e) the steps taken or being taken by the Union Government/RBI in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) Participatory Notes (PNs) are instruments used by foreign funds, not registered in the country, for trading in the domestic market. They are derivative instruments issued against an underlying security which permit the holder to share in the capital appreciation/income from the underlying security.

The following are the concerns pertaining to PNs:

(i) The identity of the actual investor need not necessarily be known to the regulatory bodies. The quality of funds being invested in PNs may also be of suspect nature.

(ii) Potential for enhancing volatility in the Indian Market.

(iii) Hedge Funds may be utilizing PNs to gain from fluctuations in the Indian securities markets.

(b) From September 2003 till date, the notional value of PNs as a percentage of assets under custody of FIIs has fluctuated between 19% to 34%.

(c) to (e) SFRI has not conducted any investigation of PNs with the Enforcement Directorate.

*[Translation]***Coverage of Services under Tax Net**

1591. SHRI PANKAJ CHOWDHARY:
SHRI KISHANBHAI V. PATEL:

Will the Minister of FINANCE be pleased to state:

(a) the details of services coming under the tax net;

(b) whether the Union Government has received a huge amount of service tax during the current financial year;

(c) if so, the details thereof;

(d) whether the Government proposes to bring TV Channels and broadcasting agencies into the service tax net;

(e) if so, the details thereof; and

(f) the time by which the decision is likely to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Taxable services are specified under section 65 (105) of the Finance Act, 1994.

(b) and (c) Service tax collection for the period April, 2006 to September, 2006 is Rs. 15,971 crore (provisional).

(d) to (f) Service provided by a broadcasting agency or organization to a client in relation to broadcasting in any manner is leviable to service tax under section 65 (105) (ZK) of the Finance Act, 1994, with effect from 16th July, 2001.

Investigation of Group Housing Societies in Delhi

1592. DR. RAJESH MISHRA:
SHRI AVATAR SINGH BHADANA:
SHRI J.M. AARON RASHID:
SHRI SAJJAN KUMAR:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the Group Housing Societies in Delhi which are being investigated by the Central Bureau of Investigation (CBI); and

(b) the status of action taken/proposed to be taken with regard to these societies?

FERA	—	Rs. 1005.39 lakhs
M RTP	—	Rs. 5904

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) The Central Bureau of Investigation (CBI) has informed that under orders of Hon'ble Delhi High Court, the cases of 252 Cooperative Group Housing Societies have been referred to them for investigation. The following action has been taken by CBI so far:

(b) and (c) In case of FERA, review of revenue earned is done from time to time. However, there is no proposal for review of revenue earned under the MRTP Act.

[English]

- (i) 168 Regular Cases have been registered out of which charge-sheets have been filed in 17 cases.
- (ii) 11 Preliminary Enquiries concerning 43 Societies have been registered.
- (iii) 22 societies have been found to be genuine.
- (iv) Certain procedural violations have been found in respect of 18 Societies for which the matter has been referred by CBI to the Registrar of Cooperative Societies for appropriate action.
- (v) Matter concerning one Society is *sub-judice* in Delhi High Court and hence enquiry has not been initiated.

Tree Guards under NREGA

1594. SHRI IQBAL AHMED SARADGI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Union Government has asked the State Governments to deploy "tree guards" to protect the "average plantations" on rural roads that have been prescribed to be taken up under the National Rural Employment Guarantee Act and Sampooma Grameen Rozgar Yojana;

(b) if so, the details thereof; and

(c) the extent to which the States have already taken up the job?

Revenue through FERA and MRTP Acts

1593. SHRI RAMDAS ATHAWALE:
SHRIMATI SANGEETA KUMARI SINGH DEO:
SHRI HARISINH CHAVDA:
SHRI M. ANJAN KUMAR YADAV:

Will the Minister of FINANCE be pleased to state:

(a) the quantum of revenue earned by the Government through the implementation of the FERA and MRTP Acts;

(b) whether any review has been done or proposed to be done in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) The revenue earned by the Government through the implementation of Foreign Exchange Regulation Act, 1973 (FERA) and Monopolies and Restrictive Trade Practices Act for the period 1.1.2006 to 31.10.2006 is as follows:

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI CHANDRA SEKHAR SAHU): (a) and (b) This Ministry issued instructions to States/Union Territories for utilizing SGRY and NREGA funds for planting 100 trees (preferably fruit bearing/income yielding trees) in every Km. of road on each side on rural roads. The State Governments/UT Administrations have, *inter-alia*, also been advised to provide low cost tree guards to protect such plants/saplings.

(c) Action taken has not been reported by the State Governments.

White Paper on Renewable Energy

1595. SHRI LAKSHMAN SINGH: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether a white paper on "transitioning to a renewable energy future" has been prepared by the International Solar Energy Society;

(b) if so, the details thereof; and

(c) the steps taken to promote infrastructure for manufacture and supply of non-conventional energy equipments in the country?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI VILAS MUTTEMWAR): (a) Yes, Sir.

(b) The White Paper, among other things, suggests that both fundamental and applied R&D should form an important component of New & Renewable Energy Policy and Programmes.

(c) Indian Renewable Energy Development Agency, a non banking financial company under the administrative control of the Ministry of New and Renewable Energy, has currently a provision for extending limited loans to concessional terms to certain segments of renewable energy industry.

[Translation]

Quantum of Electronic Waste

1596. SHRI HANSRAJ G. AHIR: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the quantum of electronic waste (e-waste) generated in the country every year and the quantum of e-waste generated till date during the current year;

(b) the arrangements made for disposal of increasing e-waste in the country;

(c) whether technology for total destruction of the harmful elements like mercury, lead and cadmium found in e-waste is available in the country;

(d) if so, whether the Government has directed the electronic industries to totally destroy their e-waste; and

(e) if so, the details in this regard?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) to (e) The information is being collected and will be laid on the Table of the House.

[English]

Bio-Technology Regulatory Authority

1597. SHRI ANANDRAO VITHOBA ADSUL:
SHRI RAVI PRAKASH VERMA:
SHRI ADHALRAO PATIL SHIVAJIRAO:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Department of Bio-technology has sought constitution of an independent Bio-technology Regulatory Authority to bolster Bio-technology research, growth and investment;

(b) if so, the details thereof;

(c) the reaction of the Union Government thereon; and

(d) the time by which it is likely to be constituted?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) to (d) The Ministry of Agriculture & Cooperation had submitted a Note for Cabinet for setting up of National Bio-technology Regulatory Authority (NBRA) and resubmitted a revised Note for Cabinet after the proposal was considered by the Committee of Secretaries (COS). After the approval of the Note by the Cabinet, the Department of Agriculture and Cooperation would send the whole report to the identified Department for setting up of NBRA for taking follow up action, thus no specific time frame can be committed at this moment. DBT has not sought separately for constitution of an independent bio-technology regulatory authority.

Collection of FBT

1598. SHRIMATI NIVEDITA MANE:
SHRI EKNATH MAHADEO GAIKWAD:

Will the Minister of FINANCE be pleased to state:

(a) the amount collected as Fringe Benefit Tax (FBT) during each of the last three years;

(b) whether the Union Government has fixed any norms for collecting FBT;

(c) if so, the details thereof;

(d) whether the Government is considering to exempt small firms from FBT regime;

(e) if so, the reasons for this move; and

(f) the steps proposed to be taken by the Government to overcome the revenue loss out of this?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Fringe

Benefit Tax was introduced in the statute *vide* Finance Act 2005 and so, 2005-06 was the first year of operation of Fringe Benefit Tax. An amount of Rs. 4,772.28 crore was collected as Fringe Benefit Tax in 2005-06.

(b) and (c) Fringe Benefit Tax is payable on such taxable "fringe benefits" and at such rates as prescribed in this regard under the provisions of Chapter XII-H of the Income Tax Act. The Government has also laid down guidelines regarding scrutiny of the returns of Fringe Benefit Tax by the assessing officers.

(d) No, sir, no such proposal is presently under consideration of the Government.

(e) Does not arise in view of reply to para (c) above.

(f) Does not arise in view of reply to para (c) above.

GRIDCO

1599. SHRI JUAL ORAM: Will the Minister of POWER be pleased to state:

(a) whether the Government of Orissa has submitted any proposal to the Union Government to provide incentives on the basis of loss reduction by GRIDCO and four other distribution companies which were dealing with the retail business in the State; and

(b) if so, the steps taken on the proposal?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) and (b) An incentive claim was filed by the Government of Orissa for achieving cash loss reduction under incentive component of Accelerated Power Development and Reforms Programme (APDRP). Since the distribution of power in Orissa has been privatised, the claim for incentive is not eligible as per the guidelines of APDRP.

Sealing of Shops

1600. SHRI RAGHUNATH JHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the estimated number of workers/labourers rendered jobless consequent upon the sealing of shops in residential and commercial areas in Delhi;

(b) whether the Government has any plan for their re-deployment;

(c) if so, the details thereof;

(d) whether the number of commercial markets in Delhi is insufficient to meet the requirements of Delhites; and

(e) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) to (c) The Government of NCT of Delhi (GNCTD) has reported that it has no authentic information regarding the adverse impact of sealing process on the interests of labourers/workers.

(d) and (e) Delhi Development Authority (DDA) has reported that apart from providing a hierarchy of commercial centres it has already completed planning of all the district centres for which land is available for development and taken expeditious steps to dispose of all the plots so that construction of necessary commercial space can be taken up immediately.

The Government has also modified Master Plan, 2001 *vide* notification dated 7.9.2006 in order to provide a more liberalized and rational policy for use of residential premises for non-residential activities including commercial activity. The Government of NCT of Delhi has also notified about 2183 streets as mixed use/commercial streets on which commercial activities are now permissible in residential premises in accordance with the notification dated 7.9.2006. These measures have been taken to augment the availability of commercial space in the city in addition to the commercial space already developed by DDA.

The Supreme Court has already granted relief from sealing to large number of establishments that are covered under the notification dated 7.9.2006 and also to small shops dealing in 24 items and measuring not more than 20 sqm.

Funds for Development and Promotion of Science and Technology

1601. SHRI G.M. SIDDESWARA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government has taken any initiatives for development and promotion of science and technology in the country;

(b) if so, the details thereof; and

(c) the details of funds granted for this purpose during each of the last three years?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) to (c) The information is being collected and will be laid on the Table of the House.

WEF Study

1602. SHRI JYOTIRADITYA M. SCINDIA:
SHRI ASADUDDIN OWAIISI:

Will the Minister of FINANCE be pleased to state:

(a) whether World Economic Forum (WEF) Study has revealed that while India has fared much better than several other competitors but most of the Indians fail to enjoy the fruits of rapid economic growth as reported in the Hindustan Times, dated 27.09.2006;

(b) if so, the reaction of the Union Government thereto; and

(c) the precise findings of the study as to the percentage of the Indians enjoying the fruits of economic growth, health status, education, etc.?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) to (c) India has been assigned an overall rank of 43 in the Competitiveness index ranking in the Global Competitiveness Report, 2006-07 brought out by the World Economic Forum. According to the report, this demonstrates remarkably high scores in capacity for innovation and sophistication of firm operations. This is especially true of the quality of scientific research and the number of scientists and engineers, which are increasingly supplying highly skilled professionals to the

private sector. The report also notes that weaknesses in the coverage of educational opportunities and poor-quality infrastructure limit the more equitable distribution of the benefits of India's high growth rates. The report provides data tables, which rank India at 93rd position in respect of health and primary education.

The Government is aware of the need to develop social as well as physical infrastructure rapidly. It is accordingly placing maximum possible emphasis on the development of social and physical infrastructure so that the economy can continue on a high growth trajectory.

[Translation]

Loan by JBIC

1603. SHRI BAPU HARI CHAURE:
SHRIMATI BHAVANA PUNDALIKRAO GAWALI;

Will the Minister of FINANCE be pleased to state:

(a) whether the Japan Bank for International Cooperation (JBIC) has offered a package of loan worth Rs. 6000 crore for social and economic development in India;

(b) if so, the details thereof; and

(c) the details of sectors for which the amount is likely to be spent, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) Government of Japan has agreed to extend a loan of Japanese Yen 155,458 million (Rs. 6218 Crores approximately) to India for ten projects under Official Development Assistance (ODA) package for the financial year 2005-06.

(b) and (c) A statement is enclosed.

Statement

Sl.No.	Project	Sector	Location	Loan amount (Yen Million)	Interest rate per annum	Repayment period [^]
1	2	3	4	5	6	7
1:	Purulia Pumped Storage Project (III)	Power	West Bengal	17,963 (Rs. 718.52 Crore)*	1.3%	30 years

1	2	3	4	5	6	7
2.	Rural Electrification Project	Power	Andhra Pradesh, Madhya Pradesh and Maharashtra	20,629 (Rs. 825.16 Crore)*	0.75%	15 years
3.	Bangalore Water Supply and Sewerage Project (II-2)	Urban Development (Water Supply & Sewerage)	Karnataka	28,358 (Rs. 1134.32 Crore)*	0.75% for sewerage portion and 1.3% for water supply portion	40 years for sewerage portion and 30 years for Water supply portion
4.	Hussain Sagar Lake and Catchment Area Improvement Project	Urban Development (Water Supply & Sewerage)	Andhra Pradesh	7,729 (Rs. 309.16 Crore)*	0.75%	40 years
5.	Kolkata Solid Waste Management Improvement Project	Urban Development (Sewerage)	West Bengal	3,584 (Rs. 143.36 Crore)*	0.75%	40 years
6.	Delhi Mass Rapid Transport System Project (Phase-2) (I)	Urban Transport	Delhi	14,900 (Rs. 596 Crore)*	1.3%	30 years
7.	Bangalore Metro Rail Project	Urban Transport	Karnataka	44,704 (Rs. 1788.16 Crore)*	1.3%	30 years
8.	Swan River Integrated Watershed Management Project	Environment & Forest	Himachal Pradesh	3,493 (Rs. 139.72 Crore)*	0.75%	40 years
9.	Orissa Forestry Sector Development Project	Environment & Forest	Orissa	13,937 (Rs. 557.48 Crore)*	0.75%	40 years
10.	Vishakhapatnam Port Expansion Project (Engineering Services)	Shipping	Andhra Pradesh	161 (Rs. 6.44 Crore)*	1.3%	30 years

^ Repayment period indicated in the above table includes 10 years grace period for each project except Rural Electrification Project for which the grace period is 5 years.

* @ 100 Yen = Rs. 40/-

Requests from States to Defer Recovery

1604. SHRI BRAJESH PATHAK: Will the Minister of FINANCE be pleased to state:

(a) whether the Union Government has received any representation from State Governments to defer recovery of the amount due to the Union Government;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) to (c) Government of Uttar Pradesh has claimed debt waiver for 2006-07 under Twelfth Finance Commission (TFC) recommendation during the current financial year and requested Government of India to allow the State to defer the repayments due for the remaining period of the current financial year till a decision is taken in this regard. TFC recommend Debt Waiver subject to the States fulfilling certain conditions. Thus, the eligibility of Debt Waiver can only be determined as and when these conditions are

fulfilled. Therefore the repayment due by the State can not be deferred to anticipation.

Details of IT Collection

1605. SHRI GANESH SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the Government has conducted any survey to identify the cities which are making the highest amount of income-tax collections;

(b) if so, the State-wise details thereof;

(c) whether the Government propose to grant special financial packages for development of such cities or States as an incentive; and

(d) the total income of the country from income tax, State-wise and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) No Sir. No such survey has been done by the Government. However, based on the collection of last three years, the following are the top ten centers/zones of income tax collection:

1. Mumbai

2. Delhi

3. Kamataka

4. Tamil Nadu

5. Western U.P. and Uttaranchal

6. West Bengal

7. Andhra Pradesh

8. Maharashtra (excluding Mumbai)

9. Gujarat

10. North West Region (Punjab, Haryana, Himachal Pradesh and Jammu & Kashmir).

However, city-wise details are not centrally maintained.

(c) No special financial package for development of any city on the basis of its contribution to collections of income-tax is presently under consideration of the Government.

(d) The total collection of income-tax in the country for financial year 2005-06 amounted to Rs. 1,65,208 crore, as per state-wise and tax-wise details are enclosed in the statement.

Statement

State and U.T.-wise break-up of collection for the year 2005-2006

(Figures in crores)

States	0020 Corpn. Tax	0021 Income Tax	0023 Hot Rect	0024 Interest Tax	0026 Fringe Ben. Tax	0028 Expdr. Tax	0031 Est. Duty	0032 Wealth Tax	0033 Gift Tax	0034 Sec. Trans. Tax	0036 BCTT	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
Andhra Pradesh	4059.58	2477.86	4.25	0.48	121.09	1.60	0.00	5.95	0.50	1.46	20.43	6693.31
Arunachal Pradesh	0.00	7.61	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	7.61
Assam	498.66	1093.77	0.01	0.01	2.46	0.19	0.06	0.87	0.00	0.00	0.09	1596.12
Bihar	140.41	448.87	0.00	0.03	6.39	0.03	0.00	0.22	0.00	0.00	0.00	595.95
Jharkhand	431.79	534.99	0.00	0.14	11.83	0.06	0.00	0.33	0.00	0.00	0.05	979.19
Goa	810.15	258.91	0.00	0.01	12.71	0.06	0.00	1.24	0.00	0.00	0.04	1083.12
Gujarat	3080.89	2971.72	0.70	0.29	120.21	2.73	0.01	7.71	0.05	0.09	3.42	6187.82

1	2	3	4	5	6	7	8	9	10	11	12	13
Pondicherry	43.73	51.70	0.00	0.00	1.33	0.01	0.00	0.05	0.00	0.00	0.00	96.82
Lakshadweep	0.00	0.09	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.09
Silvassa	0.16	0.49	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.65
Total (II)	318.17	420.58	0.00	0.11	27.34	0.81	0.00	0.66	0.00	0.00	0.28	767.95
Total (I) & (II)	101008.07	54794.62	5.89	13.24	4772.28	30.69	-0.72	250.35	1.96	2559.38	321.33	163757.09
C.T.D.S.	269.08	1182.25										1451.33
Grand Total	101277.15	55976.87	5.89	13.24	4772.28	30.69	-0.72	250.35	1.96	2559.38	321.33	165208.42

Monopoly of Private Distribution Companies

1606. DR. DHIRENDRA AGARWAL: Will the Minister of POWER be pleased to state:

(a) whether the Government has, by law, given monopoly to the private power distribution companies to detect power theft and to recover penalty from the offenders;

(b) if so, the reaction of the Government thereto;

(c) whether there is no law to bar these companies from sending bills of lakhs of rupees inflated or as penalty;

(d) if so, the views of the Government thereto; and

(e) the steps taken by the Government to do a way with the said monopoly?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) and (b) The provisions of the Electricity Act, 2003 apply to all distribution licensees and do not distinguish between companies on the basis of ownership.

An assessing officer can make assessment of the charges payable by any person found to be indulging in unauthorized use of electricity. The assessing officer is an officer of a State Government or Board, or licensee designated as such by the State Government. Any person aggrieved by the order of assessment, can make an appeal to the Appellate Authority designated by the appropriate Government.

Theft of electricity is a cognizable offence under the Act, which provides for taking cognizance of the offences

and also for determination of civil liability by the competent Court. Only an officer authorized by the State Government is empowered to carry out inspection, entry, search and seizure, etc. in the case of theft of electricity.

(c) to (e) Under the provisions of the Electricity Act, 2003, distribution of electricity is a licensed activity and is regulated by the State Electricity Regulatory Commission (SERC). The Act requires all consumers to be metered and also mandates supply of electricity through a correct meter. The SERC is required to specify an Electricity Supply Code, *inter-alia*, to provide for recovery of electricity charges and intervals for billing of electricity charges. The distribution licensee can recover price of electricity from the consumers in accordance with the tariff determined by the SERC.

The Act further provides for establishment of forum for redressal of consumer grievances by the distribution licensee and appointment of an authority known as Ombudsman by the State Commission took consider representations for non-redressal of the grievances.

[English]

Fluorosis Mitigation Centre

1607. SHRI HARIN PATHAK: Will the Minister of RURAL DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 1404 on August 04, 2006 and state:

(a) whether a final decision for establishment of Fluorosis Mitigation Centre in the country has been taken;

(b) if so, the details thereof; and

(c) if not, the reasons therefor and the time by which it is likely to be established?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI CHANDRA SEKHAR SAHU): (a) to (c) The matter regarding setting up of Regional Fluorosis Mitigation Centers at Hyderabad/Gandhi Nagar by upgradation of existing institutions is under consideration. Formal proposals are awaited.

Diversification Programme of NHPC

1608. SHRI DUSHYANT SINGH: Will the Minister of POWER be pleased to state:

(a) whether the National Hydro Power Corporation (NHPC) has started diversification programme;

(b) if so, the details thereof along with the new areas identified; and

(c) the quantum of amount proposed to be invested by NHPC in the new areas?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) to (c) National Hydroelectric Power Limited (NHPC) has not started any diversification programme by investing its own funds. However, NHPC has entered into an agreement with the Union Ministry of Rural Development for development and maintenance of rural roads in six districts of Bihar under Pradhan Mantri Gram Sadak Yojana (PMGSY) which is a 100% Centrally Sponsored Scheme. Further, under Rajiv Gandhi Gramin Vidyutikaran Yojana (RGGVY), NHPC has taken up rural electrification works in the States of Bihar, Orissa, West Bengal, Chhattisgarh and Jammu & Kashmir. The road works and PMGSY and rural electrification works under RGGVY are being executed on deposit work basis and NHPC is not making any investment in these works.

[Translation]

Basic Facilities for Flats in Narela

1609. SHRI KAILASH NATH SINGH YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have allotted flats to allottees in Narela area of Delhi without providing even basic facilities;

(b) if so, the reasons therefor; and

(c) the time by which facilities are likely to be provided in these areas flats so as to make them worth living?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) to (c) The Delhi Development Authority (DDA) has informed that out of 6831 flats constructed at Narela Sub-city till March 2000, provision of electricity and water supply could not be made in respect of 86 flats at the time of allotment, due to non-availability of electricity from Delhi Vidyut Board and Water from Delhi Jal Board. However, these were later made available in 1999 and 2000 respectively.

DDA has further reported that all the basic facilities such as water supply, electricity, roads, drainage, sewage and parks are available in Narela Sub-city at present.

[English]

Additional Amount under Rural Development Programme

1610. SHRI P.S. GADHAVI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Union Government has received any requests from certain State Governments for release of additional amount under various rural development Programmes schemes during each of the last three years and the current year; and

(b) if so, the details thereof and the funds sanctioned/ released for the purpose, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI CHANDRA SEKHAR SAHU): (a) and (b) The Ministry of Rural Development receives requests from State Governments for release of additional amount under allocation based rural development programmes. Such proposals are examined and funds released in accordance with the programme guidelines. Additional funds have been released under Indira Awaas Yojana (IAY) under 5% IAY meant for natural calamity or as a special package, under Sampurna Grameen Rozgar Yojana (SGRY) out of 5% reserved for distress areas and under Swarnjayanti Gram Swarajgar Yojana (SGSY) during the last three years and the current year as per details given in the Statement.

Statement*Additional funds released under Indira Awaas Yojana during 2003-04, 2004-05, 2005-06 and 2006-07*

(Rs. in lakhs)

Sl.No.	Name of the State/UT	2003-04		2004-05		2005-06		2006-07	
		Under 5%	Natural Calamity	Under 5%	Natural Calamity	Under 5%	Natural Calamity	Under 5%	Natural Calamity
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	18.75	0.00	112.49	0.00	210.75	0.00	0.000	0.000
2.	Arunachal Pradesh	131.19	0.00	149.34	0.00	0.00	0.00	0.000	0.000
3.	Assam	0.00	0.00	412.50	0.00	0.00	0.00	0.000	0.000
4.	Bihar	0.00	0.00	375.00	40000.00	18.75	0.00	18.750	0.000
5.	Chhattisgarh	164.25	0.00	151.09	0.00	4.50	0.00	0.000	0.000
6.	Goa	0.00	0.00	0.00	0.00	0.00	0.00	0.000	0.000
7.	Gujarat	0.00	0.00	225.54	0.00	168.75	0.00	0.000	0.000
8.	Haryana	0.00	0.00	18.75	0.00	0.00	0.00	0.000	0.000
9.	Himachal Pradesh	4.13	0.00	4.13	0.00	0.00	0.00	0.000	0.000
10.	Jammu & Kashmir	0.00	0.00	0.00	0.00	0.00	0.00	0.000	0.000
11.	Jharkhand	0.00	0.00	0.00	0.00	0.00	0.00	0.000	0.000
12.	Karnataka	0.00	0.00	0.00	0.00	0.00	0.00	112.500	0.000
13.	Kerala	6.75	0.00	4.50	0.00	0.00	0.00	0.000	0.000
14.	Madhya Pradesh	238.43	0.00	0.00	56.89	150.00	0.00	0.000	0.000
15.	Maharashtra	0.00	0.00	0.00	0.00	0.00	0.00	0.000	0.000
16.	Manipur	0.00	0.00	0.00	0.00	0.00	0.00	0.000	0.000
17.	Meghalaya	0.00	0.00	0.00	0.00	0.00	0.00	0.000	0.000
18.	Mizoram	0.00	0.00	0.00	0.00	0.00	0.00	0.000	0.000
19.	Nagaland	0.00	0.00	0.00	0.00	18.67	0.00	0.000	0.000
20.	Orissa	369.23	16500.00	309.60	0.00	0.00	0.00	25.580	0.000
21.	Punjab	0.00	0.00	0.00	0.00	0.00	0.00	0.000	0.000
22.	Rajasthan	0.00	0.00	18.85	0.00	0.000	0.000	225.000	0.000
23.	Sikkim	0.00	0.00	0.00	0.00	0.00	0.00	0.000	0.000

1	2	3	4	5	6	7	8	9	10
24.	Tamil Nadu	0.00	0.00	543.75	0.00	0.000	0.00	0.000	0.000
25.	Tripura	0.00	0.00	0.00	0.00	0.00	0.00	0.000	0.000
26.	Uttar Pradesh	0.00	0.00	216.47	0.00	56.25	0.00	0.000	0.000
27.	Uttaranchal	0.00	730.51	0.00	171.72	0.00	0.00	0.000	0.000
28.	West Bengal	0.00	0.00	0.00	0.00	0.00	0.00	0.000	0.000
29.	Andaman and Nicobar Islands	0.00	0.00	0.00	0.00	0.00	0.00	0.000	0.000
30.	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00	0.00	0.00	0.000	0.000
31.	Daman and Diu	0.00	0.00	0.00	0.00	0.00	0.00	0.000	0.000
32.	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	0.000	0.000
33.	Pondicherry	0.00	0.00	0.00	0.00	0.00	0.00	0.000	0.000
Total		932.73	17230.51	2541.91	40228.61	627.67	0.00	381.830	0.000

Additional funds released under Swarnjayanti Gram Swarozgar Yojana (SGSY) and Sampoorna Grameen Rozgar Yojana (SGRY)

(Rs. in lakhs)

Sl.No.	Name of the State/UT	SGRY			SGSY
		Under 5% allocation for distressed areas			2004-05
		2003-04	2004-05	2005-06	
1	2	3	4	5	6
1.	Andhra Pradesh	408.50	0.00	0.00	0.00
2.	Arunachal Pradesh	0.00	0.00	0.00	61.74
3.	Assam	1400.00	0.00	0.00	230.6
4.	Bihar	0.00	0.00	200.00	0.00
5.	Chhattisgarh	0.00	0.00	0.00	0.00
6.	Goa	0.00	0.00	0.00	0.00
7.	Gujarat	0.00	0.00	0.00	0.00
8.	Haryana	0.00	0.00	0.00	0.00
9.	Himachal Pradesh	0.00	0.00	0.00	0.00
10.	Jammu and Kashmir	0.00	0.00	0.00	0.00

1	2	3	4	5	6
11.	Jharkhand	0.00	0.00	0.00	0.00
12.	Karnataka	1250.00	0.00	0.00	0.00
13.	Kerala	1400.00	150.00	150.00	0.00
14.	Madhya Pradesh	0.00	0.00	0.00	0.00
15.	Maharashtra	0.00	0.00	0.00	0.00
16.	Manipur	0.00	0.00	0.00	0.00
17.	Meghalaya	0.00	0.00	0.00	27.76
18.	Mizoram	0.00	0.00	0.00	37.52
19.	Nagaland	0.00	0.00	0.00	38.54
20.	Orissa	0.00	0.00	0.00	0.00
21.	Punjab	0.00	0.00	0.00	0.00
22.	Rajasthan	0.00	0.00	1100.00	0.00
23.	Sikkim	0.00	0.00	0	41.54
24.	Tamil Nadu	2800.00	210.00	0.00	0.00
25.	Tripura	0.00	0.00	0.00	261.28
26.	Uttar Pradesh	0.00	0.00	0.00	0.00
27.	Uttaranchal	0.00	0.00	0.00	0.00
28.	West Bengal	0.00	0.00	0.00	0.00
29.	Andaman and Nicobar Islands	0.00	0.00	0.00	0.00
30.	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00
31.	Daman and Diu	0.00	0.00	0.00	0.00
32.	Lakshadweep	0.00	0.00	0.00	0.00
33.	Pondicherry	0.00	0.00	0.00	0.00
Total		8358.50	360.00	1450.00	698.98

Interest Rate on Small Savings Scheme

1611. SHRI REWATI RAMAN SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the Government has agreed to reduce interest rate for States borrowing from National Small Savings Fund;

(b) if so, the details thereof;

(c) the extent to which the interest rate is less as compared to Bank rates;

(d) whether this would affect the availability of liquidity for depositors; and

(e) if so, the steps taken or being taken to address the problem?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) to (e) The rates of interest for State Government borrowings from National Small Savings Fund have remained unchanged at 9.5% since 1.4.2003. Similarly, the rates of interest on small savings schemes have remained unchanged with effect from 1.3.2003. As such, there has been no adverse impact on depositors. There is no proposal currently under consideration of Government to change these interest rates.

[Translation]

Special District Rural Livelihood Plan

1612. CH. MUNAWAR HASSAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has launched a pilot project namely "Special District Rural Livelihood Plan" in the country;

(b) if so, the details of the districts identified under the said plan in each State;

(c) whether the Government proposes to include districts Siddharth Nagar, Azamgarh and Muzaffar Nagar of Uttar Pradesh in the said plan;

(d) if so, the time by which it is likely to be done; and

(e) if not, the details of the steps being taken to remove backwardness of the said districts?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL): (a) No, Sir.

(b) to (e) Do not arise.

[English]

Village Energy Security Programme

1613. SHRI BADIGA RAMAKRISHNA:
SHRI S.K. KHARVENTHAN:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether test projects on village energy security are being implemented in Andhra Pradesh;

(b) if so, the details thereof;

(c) whether the Government proposes to extend these projects to other parts of the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI VILAS MUTTEMWAR): (a) and (b) Test projects on village energy security are being implemented for meeting the total energy needs including cooking, electricity and motive power of remote, un-electrified villages and hamlets. The test projects sanctioned to various States include three projects sanctioned for Andhra Pradesh. Of the three projects, one is being implemented in Amudalapalli hamlet of Kamalapur village in Warangal district, while the other two projects are under cancellation as the villages have since been electrified through conventional means.

(c) and (d) So far, 84 test projects have been sanctioned in 12 States of the country, namely, Andhra Pradesh (3), Assam (14), Chhattisgarh (9), Gujarat (3), Jharkhand (1), Madhya Pradesh (15), Maharashtra (7), Orissa (10), Rajasthan (6), Tamil Nadu (4), Uttaranchal (5) and West Bengal (7).

Foreign Investment In Sensitive Sectors

1614. SHRI MANORANJAN BHAKTA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government has reviewed the implementation of foreign investment in sensitive sectors such as Telecom, Airports, etc., on National Security considerations;

(b) if so, the details thereof;

(c) whether any specific complaints have been received by the Government from various quarters in this regard; and

(d) the action taken/to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) and (b) Government is appraising the impact on the national

security of foreign investment in Indian companies in sectors which are considered sensitive including Telecom, Airport, etc. No decision has been taken in this regard.

(c) and (d) No, Sir. Does not arise.

Loan to Unemployed Youths

1615. SHRI G. KARUNAKARA REDDY:
SHRI JASWANT SINGH BISHNOI:
SHRI BHANU PRATAP SINGH VERMA:

Will the Minister of FINANCE be pleased to state:

(a) the total amount of loans disbursed by the various banks to the educated unemployed youths during the last three years for starting their business;

(b) whether the Government is aware of the widespread complaints that bank employees charge substantial amount in the form of commission from the applicants while disbursing loans; and

(c) if so, the steps taken/being taken by the Government to check such practice?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) As reported by Reserve Bank of India (RBI), the amount of total loan disbursed by Scheduled Commercial Banks during the years 2003-04, 2004-05 and 2005-06 under the Prime Minister's Rozgar Yojana, *i.e.* the scheme for providing financial assistance to educated unemployed youths are as under:

Year	Amount disbursed (Rs. in lakhs)
2003-04	136754.50
2004-05	154278.51
2005-06	158440.17

(b) and (c) As per RBI's report, no specific complaints appear to have been received. However, few complaints regarding various aspects of implementation of the scheme such as rejection of applications, instances of collateral security, delay in sanction/disbursement etc. have been received at its Central Office as well as Regional Offices. All such complaints are investigated and disposed of in terms of extant guidelines after obtaining comments from the concerned implementing banks.

Performance of Cooperative Banks

1616. SHRI K.S. RAO:
SHRI B. MAHTAB:

Will the Minister of FINANCE be pleased to state:

(a) the performance of the Cooperative Banks in terms of profit and losses in the country during each of the last three years;

(b) whether the losses of the Cooperative Banks are increasing day by day;

(c) if so, the reasons therefor;

(d) the number of Cooperative Banks incurred losses during the said period, State-wise; and

(e) the steps taken/being taken by the Government for improving the performance of the Cooperative Banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) to (e) The information is being collected and will be laid on the Table of the House to the extent possible.

ADB Loan to NTPC

1617. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of POWER be pleased to state:

(a) whether the National Thermal Power Corporation (NTPC) has sought loan from Asian Development Bank (ADB) for its Sipat and Kahalgaon Power Projects;

(b) whether ADB has agreed to provide the said loan; and

(c) if so, the terms and conditions thereon?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) Yes, Sir. NTPC has tied up a loan of US\$ 300 million with Asian Development Bank (ADB). The proceeds of the loan shall be utilized to part finance the capital expenditure of Kahalgaon Super Thermal Power Project Stage-II (1500 MW), Sipat Super Thermal Power Project Stage-I (1980 MW) and Sipat STPP Stage-II (1000 MW).

(b) and (c) The loan was signed on 21.09.2006. The loan is extended without any back-up security in the form

of Government of India guarantee. The loan has two Tranche A&B. Tranche-A of the loan has a maturity of 11 years and Tranche-B has a maturity of 7 years. The loan has a provision of payment of interest on floating rate basis. The drawals under the loan have commenced.

Requirement of Funds for Power Transmission

1618. SHRI ASADUDDIN OWAISI: Will the Minister of POWER be pleased to state:

(a) whether the Government has made any assessment about the funds required for the power transmission sector by 2012;

(b) if so, the details thereof and the manner in which the funds are proposed to be met;

(c) whether the Government proposes to set up an Independent System Operator for power transmission to avoid conflict between private transmission companies and Power Grid Corporation of India Limited; and

(d) if so, the details thereof and the strategy chalked out by the Government in this regard?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) and (b) Central Electricity Authority (CEA) has estimated a fund requirement of around 1,40,000 crore for implementation of transmission schemes in the country during 11th Plan period (2007-12). This includes requirement of around Rs. 75,000 crore for Regional and National Grid transmission schemes and around Rs. 65,000 crore in State Sector transmission schemes. The transmission schemes for the Regional and National Grids will be implemented by Power Grid Corporation of India Ltd. (PGCIL) and through private participation. Power Grid proposes to mobilize funds through loans from multilateral funding agencies (e.g. World Bank, Asian Development Bank, etc.), domestic bonds/loans, internal resources, etc. Funds are also envisaged to be mobilized through investment from private sector.

(c) and (d) In accordance with the Electricity Act, 2003, the National Load Despatch Centre (NLDC) and the Regional Load Despatch Centres (RLDCs) shall be operated by a Government Company or any authority or Corporation established or constituted by or under any Central Act, as may be notified by the Central Government. The Act also provides that until such a Government Company or authority or Corporation is

notified by the Central Government, the Central Transmission Utility (CTU) shall operate the RLDCs. As no other Government Company or Authority or Corporation has been notified by the Central Government for operation of RLDCs, PGCIL, as the CTU, continues to operate the RLDCs for the present.

[Translation]

Objections to Rules/Guidelines by Foreign Banks

1619. DR. RAJESH MISHRA:
SHRI AVTAR SINGH BHADANA:
SHRI J.M. AARON RASHID:
SHRI SAJJAN KUMAR:

Will the Minister of FINANCE be pleased to state:

(a) whether any foreign bank has raised objection to any of the rules/guidelines framed by RBI for transacting their business in India;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) to (c) The information is being collected and will be laid on the Table of the House to the extent available.

Rehabilitation of Slum Dwellers by DDA

1620. SHRI RAMDAS ATHAWALE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether DDA is considering to rehabilitate thousands of slum dwellers of Delhi through a time-bound scheme;

(b) if so, the details thereof and the estimated amount likely to be incurred on this action plan;

(c) whether DDA has allotted/considering to allot land for this purpose;

(d) if not, the reasons for the delay;

(e) whether DDA has rehabilitated certain slums in Delhi during last three years; and

(f) if so, the details thereof and the amount incurred on their rehabilitation, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) to (d) As per the policy followed by Government of NCT of Delhi, relocation of slum/Jhuggi dwellers in Delhi is primarily done by Slum & JJ Wing of Municipal Corporation of Delhi. Delhi Development Authority (DDA) has been relocating Slum/Jhuggi dwellers from its land as per this policy as and when the land is required for any public project.

DDA has also taken up a pilot project with private sector participation at Tehkhand for construction of multi-storeyed tenements for rehabilitation of slum dwellers.

(e) and (f) DDA has reported that it has removed slums from Yamuna river bank, Mayur Vihar, Mandawali, Pitampura, VIKASPURI, etc. Eligible evictees have been offered relocation plots at Bawana. The land at Bawana has been acquired at a cost of Rs. 161.27 crore and further expenditure of Rs. 4.77 crore has been incurred during the years 2005-06 and 2006-07 for development of infrastructure for rehabilitation.

[English]

Restructuring of Rural Development Schemes

1621. SHRI SUBRATA BOSE:
SHRI RANEN BARMAN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Union Government has decided to restructure/revamp all schemes dealing with rural development by merging them;

(b) if so, whether the Government has received any requests from certain States in this regard;

(c) if so, the details thereof alongwith the name of such schemes;

(d) whether any new guidelines in this regard have been issued;

(e) if so, the details thereof;

(f) the time by which these schemes are to be revamped; and

(g) the steps taken or proposed to be taken to ensure that the funds allocated to the States through the various programmes/schemes are actually spent for the purpose for which they are allocated?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL): (a) to (f) The various schemes of this Ministry are reviewed from time to time and revamped/restructured depending upon findings of impact evaluation studies, suggestions of other Departments, public representatives, etc. On the basis of the suggestions made by the Planning Commission, the Ministry of Rural Development had earlier undertaken a Zero Based Budgeting exercise after which the National Family Benefit Scheme (NFBS), National Old Age Pension Scheme (NOAPS) and Annapurna Scheme were transferred to the State Governments. With effect from September, 2001, the Employment Assurance Scheme (EAS) and Jawahar Gram Samridhi Yojana (JGSY) have been restructured into a single wage employment Scheme, viz., Sampoorna Grameen Rozgar Yojana (SGRY).

The Ministry has not received any specific request from the State Governments for restructuring of any programme. However, with effect from 2nd February, 2006, the National Rural Employment Guarantee Act (NREGA) has come into operation in 200 selected districts of the country which includes 150 districts where National Food for Work Programme (NFFWP) was in operation which has now been discontinued. The wage employment programme of Sampoorna Grameen Rozgar Yojana (SGRY) has also been subsumed with the NREGA in these 200 districts and it is proposed to extend the NREGA to all the districts of the country in the next four years. The detailed guidelines for implementation of NREGA have already been issued.

(g) With a view to ensure that funds allotted are properly utilized, the Ministry of Rural Development has put in place a comprehensive multi-level and multi-tool system of monitoring and evaluation of the programmes which includes Periodical Progress Reports, Performance Review Committee meetings, Area Officer's Scheme, Vigilance and Monitoring Committee at the State/Districts Levels with greater involvement of Members of Parliament, National Level Monitors to monitor quality of work, adherence to programme guidelines and Monthly Progress Reports of Rural Development Programmes through on-line system. The State Governments have also been

advised to adopt a five-pronged strategy consisting of (i) creation of awareness about the schemes, (ii) transparency, (iii) people's participation, (iv) accountability—social audit through Gram Sabha, and (v) strict vigilance & monitoring of all schemes.

National Medical Insurance Schemes

1622. SHRIMATI JAYAPRADA: Will the Minister of FINANCE be pleased to state:

- (a) whether National Medical Insurance Scheme is on the anvil;
- (b) if so, the details thereof; and
- (c) the time by which it is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) No, Sir.

(b) and (c) Do not arise.

Installation of Co-Generation Projects

1623. SHRI IQBAL AHMED SARADGI: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Government proposes to launch various programmes for installation of co-generation projects based on bio-mass and industrial wastes;
- (b) if so, whether any project has been worked out in this regard;
- (c) whether the Government proposes to provide financial assistance to encourage for setting up of such projects in the country; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI VILAS MUTTEMWAR): (a) The Ministry of New and Renewable Energy is implementing Programmes on Bio-mass Energy & Co-generation and Recovery of Energy/Power Generation from Industrial and Commercial Wastes and Effluents for promoting the setting up of co-generation projects based on bagasse, other bio-mass and industrial wastes.

(b) 70 bagasse based co-generation projects with an aggregate capacity of 570 MW; three co-generation projects based on other bio-mass with an aggregate capacity of 11.5 MW; and three co-generation projects based on distillery effluents with a total capacity of 4 MW, have been installed in the country so far under different programmes of the Ministry.

(c) and (d) Central Financial Assistance in the form of interest subsidy ranging from 1% to 6% is provided for bagasse co-generation projects, while capital subsidy ranging from Rs. 20 lakhs to Rs. 80 lakhs is provided for co-generation projects based on other bio-mass and industrial waste-to-energy projects, depending upon the type of project.

Karnali Hydro Power Project

1624. SHRI SUGRIB SINGH:
SHRI KISHANBHAI V. PATEL:

Will the Minister of POWER be pleased to state:

- (a) whether the National Hydro Power Corporation (NHPC) proposes to set up upper Karnali Hydroelectric Power Project;
- (b) if so, the details thereof;
- (c) the estimated cost and power generation capacity of the project; and
- (d) the time by which it is likely to be set up?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) and (b) National Hydroelectric Power Corporation (NHPC) has shown interest to develop the Upper Karnali Hydroelectric Project (HEP) in Nepal provided the project is found commercially viable and ground conditions are conducive for implementation of the project. Government of Nepal is understood to be considering various options for the development of hydropower projects in Nepal, including the Upper Karnali, HEP.

(c) As the detailed project report is yet to be prepared, the estimated cost and power generation capacity have not been firmed up.

(d) As the Government of Nepal has not yet entrusted execution of the project to any developer, the time by which it is likely to be set up can not be indicated at this stage.

Narasimhan Committee

1625. SHRI S.K. KHARVENTHAN:
SHRI E.G. SUGAVANAM:

Will the Minister of FINANCE be pleased to state:

(a) whether the Narasimhan Committee has submitted its Report to the Insurance Regulatory and Development Authority;

(b) if so, the salient recommendation thereof; and

(c) the steps taken to implement its recommendations in letter and spirit?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) and (b) Yes, Sir. Major recommendations of the Committee relate to provisions relating to investment; lower capital requirement for exclusive health and agriculture insurance business; abolition of licensing system of insurance agents, and insurance surveyors/loss assessors and transfer of Tariff Advisory Committee to General Insurance Council.

(c) Government shall keep the recommendations of the Committee in view while undertaking amendments to insurance laws.

[Translation]

FDI in New and Renewable Energy Sector

1626. PROF. MAHADEORAO SHIWANKAR:
SHRI L. RAJAGOPAL:
SHRI SHISHUPAL PATLE:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether the Government proposes to allow 100% FDI through automatic route in the new and renewable energy sector;

(b) if so, the details of thereof;

(c) the total amount of FDI received in this energy sector so far; and

(d) the total renewable energy sources contributing to the total energy production in the country?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI VILAS MUTTEMWAR): (a) and (b) As per the existing policy, FDI upto 100 percent is permitted in non-conventional energy sector through the automatic route.

(c) FDI received in non-conventional energy sector from January 2003 to September 2006 is estimated at around Rs. 35 crore.

(d) Grid-interactive renewable power installed capacity as on 31.10.2006 aggregated 9013 MW corresponding to around 7 percent of the total power installed capacity with a share of over 2 percent in the electricity-mix. This apart, deployment has taken place in several off-grid applications, mainly in 3.8 million biogas plants, 1 million solar home lighting systems, and 1.5 million m² solar collector areas for hot water systems.

[English]

Autonomy to PSBs

1627. SHRI ADHIR CHOWDHURY: Will the Minister of FINANCE be pleased to state:

(a) whether the certain Public Sector Banks in the country have urged the Government to provide them autonomy in so far as salaries and other benefits are concerned; and

(b) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) No such proposal from any Public Sector Bank, has so far been received by the Government.

(b) Does not arise.

International Monetary Fund

1628. SHRI JYOTIRADITYA M. SCINDIA: Will the Minister of FINANCE be pleased to state:

(a) whether any aid or concessions sought by the Government at the recent International Monetary Fund (IMF) meet in Singapore;

(b) if so, the details thereof; and

(c) the response of IMF thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) No, Sir.

(b) and (c) Does not arise.

[Translation]

JNNURM

1629. SHRI BAPU HARI CHAURE:
SHRIMATI BHAVANA PUNDALIKRAO
GAWALI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Maharashtra Government has sent any proposal or any scheme for the development of roads in Mumbai, Pune, Nasik and other cities of Maharashtra under the Jawaharlal Nehru National Urban Renewal Mission;

(b) if so, the details of the proposal;

(c) whether the Government provides special economic package or funds to the State Government for carrying such works; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) Yes, Sir. State Government of Maharashtra have sent 21 Projects for development of roads and 9 others under 'Urban Transport Sector' in Mumbai, Pune, Nasik and other cities of Maharashtra under Jawaharlal Nehru National Urban Renewal Mission (JNNURM). 5 of these projects have been approved so far. Out of remaining 25 projects, 11 projects have been technically rejected on ground of their being ongoing projects and outside the purview, 10 projects returned for modification and 4 others are under appraisal by the Appraising Agency.

(c) and (d) JNNURM is a demand driven programme under which Additional Central Assistance (ACA) is sanctioned depending on fulfilment of criteria envisaged under JNNURM, viz., preparation of City Development Plan (CDP), preparation and submission of Detailed Project Reports (DPRs) for identified priority areas in select cities and achievement of reform milestones

envisaged under Memorandum of Agreement (MoA) signed between the Government of India, the State Government and concerned Urban Local Bodies (ULBs/Implementing Agencies).

Assistance by Banks to Victims of Natural Calamities

1630. SHRI BRAJESH PATHAK: Will the Minister of FINANCE be pleased to state:

(a) the guidelines issued by Reserve Bank of India (RBI) in regard to financial assistance to be provided by Public Sector Banks to the victims of natural calamities;

(b) the number of persons of the affected States provided financial assistance during each of the last three years;

(c) whether any new instruction has been issued to the banks/financial institutions of the affected States for providing more assistance to the affected people; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a), (c) and (d) Reserve Bank of India (RBI) has issued comprehensive guidelines on relief measures to be extended by the banks in areas affected by natural calamities, *vide* its master circular RPCD No. PLFS. BC. 10/05.04.02/2005-06 dated July 10, 2006 including facilities and reliefs to existing borrowers and other eligible borrowers. The scope and extent of relief has further been expanded by RBI's circular dated August 9, 2006. The relief measures include, *inter alia*, the following:

- (i) conversion of the principal amount outstanding in the crop loans and agriculture term loans as well as accrued interest thereon into term loans;
- (ii) conversion/rescheduling loans and the interest accrued thereon for periods ranging from 3 to 10 years depending upon the frequency of crop failures/intensity of damage to crops;
- (iii) fresh crop loans for affected farmers;
- (iv) treatment of converted/rescheduled agri-loans as 'current dues';
- (v) non-compounding of interest in respect of loans converted/rescheduled, etc;

- (vi) relaxed security and margin norms;
- (vii) provision of consumption loans to agriculturists whose crop has been damaged; and
- (viii) moratorium period of at least one year, while restructuring.

Further, the banks have been given certain discretion in respect of relaxation of lending and other norms to affected Self Help Groups and restructuring of loans in retail and consumer loans segments also in a manner suitable to borrowers on a case to case basis. The scope of relief measures was further expanded and the provisions of the earlier circulars were made applicable to all affected restructured borrowal accounts, including accounts of industries and trade, besides agriculture, *vide* RBI's circular RPCD. PLFS. No. BC 21/05.05.02/2006-07 dated September 4, 2006. It has also been clarified that asset classification of such restructured accounts as on the date of natural calamity will continue if the restructuring is completed within a period of three months from the date of natural calamity.

(b) The information is not available.

[*English*]

Power Project in Tripura

1631. SHRI BASUDEB ACHARIA: Will the Minister of POWER be pleased to state:

- (a) whether the Government proposes to set up a power project of 740 MW in Tripura;
- (b) if so, the details thereof; and
- (c) the time by which it is likely to be set up?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) and (b) A 740 MW power plant is not being set up by a Government of India Undertaking in Tripura. However, a private developer, M/s IL&FS, in a joint venture with Government of Tripura and ONGC is planning a 740 MW gas based power project at Pallatana in Tripura. It has been informed that a Special Purpose Vehicle (SPV) has been formed by the name ONGC-Tripura Power Company Private Limited with equity holding in the company by the Government of Tripura, ONGC and IL&FS as 24%, 26% and 50% respectively. As informed by the developer, the cost of the project is

around Rs. 2100 crores with debt Rs. 1470 Crores and equity Rs. 630 crores.

(c) The developer has informed that project is expected to be commissioned by June, 2009.

Cost Audit of Multi National Pharma Companies

1632. CH. MUNAWAR HASSAN: Will the Minister of COMPANY AFFAIRS be pleased to state:

- (a) the number of Multi-National Pharma Companies operating in India through their 100% subsidiaries;
- (b) whether all the companies are subject to Cost Audit review;
- (c) if so, the details thereof;
- (d) if not, whether the Government proposes to bring them under Cost Audit review; and
- (e) if so, the details in this regard?

THE MINISTER OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA): (a) to (e) The information is being collected and will be laid on the Table of the House.

Investment Ceiling on Power Projects

1633. SHRI RAGHUNATH JHA: Will the Minister of POWER be pleased to state:

- (a) whether there is any proposal to do away with the existing Rs. 1000 crore investment ceiling applicable to Public Sector units for setting up power projects in joint ventures; and
- (b) if so, the details thereof?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) and (b) Recognizing the fact that the economies of scale leading to cheaper power can be secured through development of large size power projects, Ministry of Power, Central Electricity Authority (CEA) and Power Finance Corporation are working together for development of a few ultra mega power projects in the country. The size of these projects being large, they will meet the power needs of a number of states through transmission of power on regional and national basis. NTPC Ltd. is keen to participate in the bidding process for Ultra Mega Power Projects preferably in Joint venture

and has requested for Special Powers to NTPC Ltd.'s Board to approve equity investment with enhanced limits commensurate with the size of Ultra Mega Power Projects to facilitate its participation in Bidding for these projects. As per the existing Delegation of Powers applicable to Navratna Companies, NTPC Ltd. is authorized to invest upto Rs. 1000 crores in a single Joint Venture project/wholly owned subsidiary. However, NTPC Ltd.'s proposed equity investment in the Joint Venture Project/wholly owned subsidiary will be more than the limit of Rs. 1000 Crores.

Therefore, on the request of NTPC Ltd. as a special case, Ministry of Power sought the approval of the Cabinet Committee on Economic Affairs for waiver of ceiling of Rs. 1000 crores for equity investments by NTPC Limited to establish financial joint ventures and wholly owned subsidiaries in India or abroad for the purpose of participating in the bidding of ultra mega projects (subject to the implementation of maximum 2 projects). However, the ceiling of 15% of the network of NTPC Ltd. in one project and the overall ceiling of 30% of the network of the NTPC Ltd. in all such projects of NTPC Ltd. put together shall remain. Cabinet Committee on Economic Affairs in its meeting held on 2nd November, 2006, has approved the proposal.

Credit to Self Help Groups

1634. SHRI BADIGA RAMAKRISHNA: Will the Minister of FINANCE be pleased to state:

(a) the target set to provide credit to Self-Help Groups during the last year and the current year for the State of Andhra Pradesh;

(b) the amount allocated during the current fiscal to SHGs in the State; and

(c) the promotional support NABARD is giving to State in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) A target of linking 50,000 new Self Help Groups (SHGs) with bank credit was allocated to the State of Andhra Pradesh during 2005-06 against which 94,311 new SHGs were credit linked. Further, a target of credit linking 50,000 new SHGs by the banks has been fixed for the year 2006-07 for this state.

(b) The expected bank credit flow (including repeat finance to existing SGHs) to SHGs in Andhra Pradesh during 2006-07 is estimated at Rs. 2247 crores as against the credit flow of Rs. 1599.42 crores during 2005-06.

(c) Promotional support given by NABARD in the State of Andhra Pradesh is as under:

- (i) capacity building support to all stake holders.
- (ii) grant support to SGH promoting Institutions.
- (iii) documentation & dissemination of best practices, etc.
- (iv) refinance to banks.

Allocation of Funds for Development of Universities

1635. SHRI G. KARUNAKARA REDDY: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Department of Bio-technology has been allocating funds for research and development to Universities, Colleges and Non-Governmental Organisations in Karnataka;

(b) if so, the details thereof; and

(c) the details of the funds and projects sanctioned by the Department for the purpose?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) and (b) Yes, Sir. The Department has been allocated funds for research and development projects to Universities, Institutes, Colleges and Non-Governmental Organisations in Karnataka. The break-up of the projects supported since 2003 are as follows: Universities-37; Institutes-89; Colleges-10; NGO's-11.

(c) The Department has sanctioned about Rs. 8854 lakhs for 147 projects since 2003. These projects are mainly in the areas of Medical Biotechnology such as stem cells, vaccines and diagnostics, diseases, human genetics and genome analysis; Agriculture Biotechnology; Animal Biotechnology; Environmental Biotechnology; Plant Biotechnology; Agriculture & Marine Biotechnology; Bioresource Development; Food Biotechnology; Biopesticide; Medicinal & Aromatic Plants and Women & Rural Development.

[*Translation*]

Construction of Dwelling Units for Urban Poor

1636. SHRI RAMDAS ATHAWALE: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the number of dwelling units constructed and allocated to the Urban poor during 2005-2006, State-wise;

(b) the targets fixed for allotment of the dwelling units during the current financial year;

(c) the number of dwelling units being constructed for the Urban poor during the current financial year, State-wise;

(d) the funds earmarked for the same during the current financial year; and

(e) the details of the dwelling units allotted to Urban poor during the last three years, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) to (e) Under Valmiki Ambedkar Awas Yojana (VAMBAY), a total of 89772 Dwelling Units (DUs) have been covered for construction for allotment to the urban poor. State-wise details are enclosed in the Statement.

VAMBAY has been subsumed in the Integrated Housing and Slum Development Programme (IHSDP) alongwith Basic Services to the Urban Poor (BSUP) under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) on 3.12.2005. BSUP is implemented in 63 cities; in all the other towns/cities IHSDP is implemented. During the current year approximately 1,20,000 DUs are proposed to be constructed under BSUP and IHSDP. Both BSUP and IHSDP are demand driven schemes. Accordingly, no State-wise targets have been fixed. Rs. 1000 Crore under BSUP and Rs. 500 Crore under IHSDP have been earmarked during the current financial year. State-wise details of Dwelling Units covered for construction and allotment to urban poor under VAMBAY, during the last three years are annexed.

Statement

Valmiki Ambedkar Awas Yojana (VAMBAY)

Sl.No.	Name of State/UTs	Year 2003-04		Year 2004-05		Year 2005-06	
		No. of DUs covered against GOI subsidy released	No. of Toilet Seats covered against GOI subsidy released	No. of DUs covered against GOI subsidy released	No. of Toilet Seats covered against GOI subsidy released	No. of DUs covered against GOI subsidy released	No. of Toilet Seats covered against GOI subsidy released
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	27523	0	16148	0	30618	0
2.	Arunachal Pradesh	0	0	80	0	1213	0
3.	Assam	0	0	0	0	0	0
4.	Bihar	50	0	0	0	18	0
5.	Chhattisgarh	1850	0	0	0	4582	1039
6.	Goa	0	0	0	0	0	0

1	2	3	4	5	6	7	8
7.	Gujarat	0	0	250	2006	508	0
8.	Haryana	3263	0	0	0	0	0
9.	Himachal Pradesh	0	0	0	0	0	0
10.	Jammu & Kashmir	442	0	210	85	180	191
11.	Jharkhand	0	0	3504	90	3482	0
12.	Karnataka	14978	3090	0	2030	7992	0
13.	Kerala	6926	0	1000	0	6683	0
14.	Madhya Pradesh	1024	0	1500	80	200	0
15.	Maharashtra	22700	0	40915	21394	7761	190
16.	Manipur	853	0	0	0	393	0
17.	Meghalaya	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0
19.	Nagaland	766	0	0	31	505	0
20.	Orissa	232	0	82	0	0	0
21.	Punjab	0	0	0	0	0	0
22.	Rajasthan	200	0	2700	0	67	0
23.	Sikkim	0	0	0	0	0	0
24.	Tamil Nadu	14684	0	34519	9050	24546	0
25.	Tripura	976	0	0	0	215	0
26.	Uttaranchal	1098	0	0	0	0	0
27.	Uttar Pradesh	8462	0	8835	155	0	0
28.	West Bengal	685	0	1782	165	809	0
29.	Andaman and Nicobar Islands	0	0	0	0	0	0
30.	Chandigarh	0	0	0	0	0	0
31.	Dadra and Nagar Haveli	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0
33.	Delhi	0	0	0	0	0	0
34.	Pondicherry	408	0	618	0	0	0
Total		107120	3090	112143	35086	89772	1420

[English]

Recommendations of Convertibility Report

1637. SHRI IQBAL AHMED SARADGI: Will the Minister of FINANCE be pleased to state:

(a) whether the Convertibility Report has recommended foreign individual investment in the Indian stock market as well as the investment of overseas corporate through SEBI—registered entities besides increase in the FII limit for investment in Government debt, automatic approval for external commercial borrowings up to \$ 750 million and increase in overall ceiling up to \$ 1 billion through the automatic route;

(b) if so, the other major recommendations;

(c) the details of recommendations accepted by the Government; and

(d) the steps being taken to implement them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) Yes, Sir.

(b) The other major recommendations of the Committee are as under:

(i) The Committee recommended a detailed road-map for moving towards Fuller Capital Account Convertibility covering specific measures over three phases in the next 5 years.

(ii) Policy initiatives should be taken to facilitate development of different financial markets, corporate bond market, Government Securities market, foreign exchange market and the gold market to encourage capital inflows;

(iii) All commercial banks should be subjected to single banking regulations. All banks should be incorporated under the Companies Act. Minimum Government shareholdings in public sector banks should be reduced to 33%.

(iv) RBI should have a monitoring exchange rate band of +/- 5.0% around the neutral REER.

(c) and (d) The steps being taken by RBI are as follows:

(i) As part of the mid-term review of the annual policy of the bank, RBI has announced a number of measures towards further liberalization of current account and capital account transactions.

(ii) A Working Group has been constituted by the RBI to examine the policy issues and provide an analysis on the recommendations.

(iii) The RBI has constituted an internal Task force to re-examine the extant regulations and remove the operational impediments in the path of liberalization already in place. As and when the Task Force submits its recommendations on an ongoing basis, these are being taken up by RBI for implementation.

Investigation against Black Listed NGOs

1638. SHRI SUGRIB SINGH:
SHRI KISHANBHAI V. PATEL:

Will the Minister of FINANCE be pleased to state:

(a) whether Income Tax department has initiated investigation against blacklisted NGOs;

(b) if so, the details thereof and the outcome of investigation;

(c) the action taken by the Union Government against those found guilty; and

(d) the steps taken by the Government to check recurrence of frauds by NGOs in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (c) The Income Tax Department does not maintain a central data base of NGOs. However, instances of income tax violations by NGOs do come to the notice of the Department and appropriate action under the law is taken in respect of such cases. For this purpose, the department undertakes scrutiny of income tax returns, sends notices to non filers and undertakes searches and surveys in appropriate cases.

(d) Organizations seeking exemption under section 11 of the Income Tax Act 1961 are required to seek registration under Section 12AA of the Income Tax Act, get their accounts audited, file their income tax returns and apply their funds in accordance with the provisions

of the Act. Whenever violation of the provisions of the law are noticed, appropriate statutory action is taken.

[Translation]

Housing Societies in Dwarka

1639. PROF. MAHADEORAO SHIWANKAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether draw for allotments have been conducted in respect of residential units of various societies built in Dwarka on the land allotted by DDA;

(b) if so, the number of societies in respect of which draw for allotment of residential units has been conducted so far;

(c) whether there are some Housing Societies for which draw has not been conducted so far despite fulfilling all eligibility criteria by Members;

(d) if so, the reasons therefor; and

(e) the time by which draw for allotment of residential units of the remaining societies is likely to be conducted?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) The Delhi Development Authority (DDA) has reported that out of approximately 357 Societies allotted land in Dwarka, draw of lots for allotment of flats have been conducted in respect of 267 Societies which have completed the prescribed formalities including clearance of membership by the Registrar of Cooperative Societies (RCS), Govt. of NCT of Delhi (GNCTD).

(c) to (e) The RCS, GNCTD has informed that there are some Housing Societies, in which draw has not been conducted, for want of information to be submitted by the Societies as required under Delhi Cooperative Societies Act and Rules and Directives issued from time to time.

Further, most of these Societies have enrolled members in violation of Rule 24(2) of DCS Rules, 1973. The issue of enrolment of members by Societies in violation of Rule 24(2) of DCS Rules 1973 is *sub-judice* in CWP No. 19967/2004, in which the Delhi High Court has directed CBI/Crime Branch and the Registrar of Cooperative Societies to enquire into such allegations.

No time frame can be set in these cases as the matter is *sub-judice*.

[English]

Scam in Canara Bank

1640. SHRI ADHIR CHOWDHURY:
SHRI UDAY SINGH:
SHRI EKNATH MAHADEO GAIKWAD:
SHRIMATI NIVEDITA MANE:
SHRI KIRTI VARDHAN SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government is aware of loan scam in Canara Bank as reported in *Times of India*, dated November 8, 2006;

(b) if so, the details thereof;

(c) whether the vigilance inquiry revealed that some officials of the bank in connivance with fictitious companies have reimbursed loans worth many crore of rupees;

(d) if so, the details thereof; and

(e) the action taken by the Government against the erring officials and also to take further action to check such scams in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) and (b) Yes, Sir. A news item had appeared in *The Times of India* dated 8.11.2006 regarding loan scam in Canara Bank. RBI has reported that during August 2006, the Chandni Chowk branch of Canara Bank reported, to the Circle Office, several credit accounts sanctioned during 2003-2006 under "Special Watch category" Delhi. An investigation conducted into the account revealed serious irregularities in the credit portfolio of the branch.

(c) and (d) It has been reported that during the years 2001-2006, out of the 231 accounts sanctioned by the Chief Manager, with an outstanding amount aggregating Rs. 103.71 crore, 63 accounts amounting to Rs. 35.94 crore had turned NPAs. The net realizable value of the security in these 231 accounts was estimated at Rs. 60.11 crore, leaving a net deficit of Rs. 43.60 crore. Large scale irregularities have been observed by not following the Know Your Customer (KYC) norms. The investigation

report has revealed collusion of branch officials with middlemen and the parties.

(e) The officials suspected to be involved have been placed under suspension pending initiation of disciplinary action. The Bank has lodged a complaint with the CBI, BSFC, New Delhi. There is an established procedure with regard to disciplinary action against the erring officials and the bank has taken appropriate action as per procedure. RBI, as a part of its supervisory responsibility, has been advising banks from time to time about the common fraud prone areas and the measures to be taken by them to prevent/reduce the incidents of frauds in banks.

[Translation]

Mutual Cooperation in Science & Technology

1641. SHRI BRAJESH PATHAK: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether India and Iran have signed an agreement for mutual cooperation in the field of science and technology; and

(b) if so, the details alongwith salient features thereof?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) and (b) Yes, Sir. An Inter-Governmental Agreement on cooperation in the fields of science and technology between Government of Republic of India and the Government of the Islamic Republic of Iran was signed in New Delhi on January 25, 2003.

Salient features of the Agreement are:

1. Setting up of a Joint Committee for determining the areas of mutual cooperation and formulation of Programme of Cooperation on regular basis.
2. Conclusion of subsidiary agreements between the respective organizations, enterprises and institutions relating to science and technology.
3. Development of cooperation in mutually agreed upon areas such as: (i) Information and Communication Technology; (ii) Biotechnology; (iii) Pharmaceutical Research; (iv) Food Technology, to name a few.

4. Envisages cooperation through, among others, visits and exchange of experts, holding scientific and technological Workshops, implementation of Joint Projects, training, exchange of experiences in regard to S&T infrastructure, women entrepreneurship and technology in rural areas.

5. Responsibility of implementing this Agreement rests with the Ministry of Science & Technology of the Government of Republic of India and the Ministry of Science, Research and Technology of Government of Islamic Republic of Iran.

[English]

Research Opportunities for Scientists

1642. SHRI MANORANJAN BHAKTA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government proposes to provide more Research opportunities to scientists and technologists who are doing their research work in India;

(b) if so, the details thereof; and

(c) the funds earmarked for the purposes during the current financial year?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) and (b) Almost all science funding agencies of the Government of India like Department of Science and Technology (DST), Department of Biotechnology (DBT), Ministry of Earth Sciences (MES), Council of Scientific and Industrial Research (CSIR), Department of Atomic Energy (DAE), Department of Space (DOS), Defence Research and Development Organization (DRDO), etc. and other organizations like University Grants Commission (UGC) and All India Council for Technical Education (AICTE) have a large number of schemes to provide research opportunities to scientists and technologists working in the country. There are a number of schemes for financial support to individual researchers, prestigious fellowships for outstanding scientists like the Ramanujan Fellowships, JC Bose Fellowships, Ramanna Fellowships, Shyama Prasad Mookerjee Fellowships, K.S. Krishnan Fellowships, etc., schemes for establishing

advanced research facilities and centres of excellence, for organizing seminars/symposia, for training research students, for undertaking applied and technology-related projects jointly with industry, for undertaking joint research projects with their peers abroad, and so on. Such programmes have also been dynamic in character and have been changing as per the requirements of the scientists working in the country. Information about such programmes of various agencies and the budgetary allocations are available at their websites. The website addresses of DST, DBT and CSIR are www.dst.gov.in, www.dbtindia.gov.in, www.csir.res.in, respectively. Information about R&D Funding Schemes of Government of India is given in the DST publication entitled "General Information on Research & Development Funding Schemes of Central Government Departments/Agencies".

(c) The Science and Technology sector budget of Government of India for 2006-07 is Rs. 7524 crores.

SFIO Report on Ketan Parekh

1643. CH. MUNAWAR HASSAN: Will the Minister of COMPANY AFFAIRS be pleased to state:

(a) whether Serious Fraud Investigation Office (SFIO) has submitted its report on Ketan Parekh case;

(b) if so, the details thereof alongwith the recommendations of SFIO; and

(c) the action taken by the Government thereon?

THE MINISTER OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA): (a) Yes, Sir. The Serious Fraud Investigation Office (SFIO) has submitted the investigation reports of 16 Ketan Parekh Group of Companies to the Ministry during the month of October, 2006. The list of the 16 companies in question is in Statement enclosed.

(b) and (c) In its investigation reports, SFIO has recommended action against the above companies and their officers in default for contraventions of Law including the provisions of the Companies Act, 1956, offences under the Indian Penal Code and action by concerned regulatory authorities. The recommendations of SFIO are under examination for appropriate action.

Statement

The list of 16 companies of Ketan Parekh Group investigated by SFIO

Sl.No.	Name of Company
1.	Triumph International Finance India Ltd.
2.	N.H. Securities Ltd.
3.	KNP Securities Pvt. Ltd.
4.	V.N. Parekh Securities Pvt. Ltd.
5.	Panther Fincap and Management Services Ltd.
6.	Panther Investrade Ltd.
7.	Panther Industrial Products Ltd.
8.	Saimangal Investrade Ltd.
9.	Classic Credit Ltd.
10.	Classic Shares & Stock Broking Services Ltd.
11.	Luminant Investrade Pvt. Ltd.
12.	Goldfish Computers Pvt. Ltd.
13.	Trimuph Securities Pvt. Ltd.
14.	Nakshatra Software Pvt. Ltd.
15.	Chitrakoot Computers Pvt. Ltd.
16.	Manmandir Estate Development Pvt. Ltd.

Setting up of Thermal Power Projects by NHPC

1644. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of POWER be pleased to state:

(a) whether the National Hydro Power Corporation (NHPC) proposes to expand its power generation capacity by setting up of thermal power plants too;

(b) if so, the details thereof;

(c) the estimated power proposed to be generated by NHPC from such plants; and

(d) the terms and conditions laid down by the Government in this regard?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) There is no proposal presently under consideration of National Hydroelectric Power Corporation (NHPC) to expand its power generation capacity by setting up of thermal power plants.

(b) to (d) Do not arise.

Mobile Earthquake and Tsunami Warning Systems

1645. SHRI SUGRIB SINGH:
SHRI A.K. MOORTHY:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether a new mobile Earthquake and Tsunami warning system has been developed in the country;

(b) if so, the salient features thereof;

(c) whether the Government has provided funds for development of such technology;

(d) if so, the details thereof; and

(e) the areas in which the technology has been successfully demonstrated in the country?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) to (e) The Government is setting up an Early Warning System for Tsunami and Storm Surges in the Indian Ocean. The system is likely to be operational by September, 2007.

Technology Development Board (TDB), Department of Science and Technology, has provided financial assistance to a company M/s. Geneva Software Technologies Limited, Bangalore for a pilot project for development of Natural Disaster Information System (NDIS) which will on receipt of the alert message,

communicate to the people about any disaster in their local language, over mobile phone/telephone under text/voice mode and also in voice mode through wireless.

The pilot project has been developed and successfully demonstrated. The technology has been demonstrated to the Ministry of Home Affairs and National Disaster Management Authority for further appropriate action.

[*Translation*]

Loans to Agricultural and SSI Sectors

1646. PROF. MAHADEORAO SHIWANKAR: Will the Minister of FINANCE be pleased to state:

(a) the percentage of loan granted by the banks to the agricultural and small scale industries sector by the end of first half of the current year;

(b) whether there has been an increase in the amount of loan extended to such areas in the first half of the current year;

(c) whether the Government propose to consider/has considered to issue guidelines for the banks in the districts having less than 40% of loan deposit ratio and hike the loan deposit ratio;

(d) if so, the details thereof;

(e) whether districts having low loan deposit ratio have been identified; and

(f) the steps taken/being taken by the Government to increase the loan deposit ratio?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) and (b) the total advances to agriculture and Small Scale Industries by different bank groups are as under:—

(Amt. in Rs. Crores)

Groups	Total Agricultural Advances			Total SSI Advances		
	Mar. 2006	Sept. 2006	% increase	Mar. 2006	Sept. 2006	% increase
Public Sector Banks	154900	174106	10.40	82492	86473	4.83
Private Sector Banks	36185	32233	-10.92	10447	10953	4.85
Foreign Banks	39	113	187	8446	7355	-13
All Scheduled Com. Banks	191124	206451	8	101385	104782	3

(c), (d) and (f) Yes, Sir. Government had set up an expert group to look into the nature and magnitude of the problems of low CD ratio of different states and suggest steps to overcome the problems. Accordingly, on the recommendations of the group, the Reserve Bank of India had issued instruction to State Level Bankers Committee, convenor Banks to set up Special Sub-Committees (SSCs) in districts having CD ratio of less than 40% to prepare Monitorable Action Plans to achieve CD ratio of 60 in a phased manner.

(e) No, Sir.

[English]

NABARD Assistance to Andhra Pradesh

1647. SHRI BADIGA RAMAKRISHNA: Will the Minister of FINANCE be pleased to state:

(a) whether the National Bank for Agriculture and Rural Development (NABARD) has agreed to provide Rs. 990 crore to Andhra Pradesh for Indiramma housing Scheme; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) and (b) NABARD has not received any such proposal in this regard.

Theft from Lockers in Banks

1648. SHRI ADHIR CHOWDHURY:
SHRI UDAY SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether incidents of locker theft from the public sector banks have come to the notice of the Government during the last six months;

(b) if so, the details thereof;

(c) whether the imposters allegedly in connivance with the bank officials are looting such banks lockers; and

(d) if so, the steps taken by the Government to fix responsibility in such cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) to (d) Do not arise.

UNDP Report on Water and Sanitation

1649. SHRI MANORANJAN BHAKTA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the report of UNDP on water and sanitation has been received by the Government;

(b) if so, the details thereof;

(c) whether there is a need to take up special measures to achieve targets fixed by the Government; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI CHANDRA SEKHAR SAHU): (a) Yes, Sir.

(b) Some salient observations made in the report are:

- The scarcity at the heart of the global water crisis is rooted in power, poverty and inequality, not in physical availability;
- There is more than enough water in the world for domestic purposes, for agriculture and for industry. The problem is that some people— notably the poor—are systematically excluded;
- Ensuring that every person has access to at least 20 litres of clean water each day is a minimum requirement for respecting the human right to water;
- 'Not having access' to water and sanitation is a polite euphemism for a form of deprivation that threatens life, destroys opportunity and undermines human dignity;
- Water and sanitation are among the most power preventive medicines available to governments to reduce infectious disease;
- Almost two in three people lacking access to clean water and more than 660 million people without sanitation live on less than \$ 2 a day;

- What is needed in the decade ahead is a concerted international drive starting with nationally owned strategies, but incorporating a global action plan;
- Poor people get less access to clean water and pay more for it;
- The criterion for assessing policy should not be public or private but performance or non-performance for the poor;
- Progress depends on setting attainable targets in national plans that are backed by financing provisions and strategies for overcoming inequality;
- Even more than water, sanitation suffers from a combination of institutional fragmentation, weak national planning and low political status;
- Community led initiatives are important, but they are not a substitute for government action—and private financing by poor households is not a substitute for public finance and service provision;
- Scarcity has been induced by policy failures—when it comes to water management, the world has been indulging in any activity analogous to a reckless and unsustainable credit financed spending spree;
- Climate change in transforming the nature of global water insecurity;
- International aid for adaptation ought to be a cornerstone of the multilateral framework for dealing with climate change;
- Outcomes for the poorest, most vulnerable people in society will be determined by the way institutions mediate and manage rival claims—and by whether Governments put equity concerns at the centre of national policies;
- One lesson from water reforms is that far more weight needs to be attached to equity. The fear that Transboundary competition will become a source of conflict and future water wars is exaggerated; cooperation remains a far more pervasive fact of life than conflict;
- Transboundary water governance is a human development issue: cooperation can reduce the

potential for conflict and unlock benefits by improving the quality of share water, generating prosperity and more secure livelihoods;

- Unclean water and poor sanitation have claimed more lives over the past century than any other cause.

(c) and (d) Government is taking adequate measures to achieve the targets fixed. Drinking Water Supply is one of the six components of Bharat Nirman which has been conceived as a plan to be implemented in four years, from 2005-06 to 2008-09 for building rural infrastructure. The objective of the said component is "Every habitation to have a safe source of drinking water: 55067 uncovered habitations to be covered by 2009. In addition, all habitations which have slipped back from full coverage to partial coverage due to failure of source and habitations which have water quality problems to be addressed." State-wise action plans have been made for the same. Focused funding is being done to address the problem of chemical contamination and a new program for water quality surveillance & monitoring has been introduced to involve community participation in maintaining quality standards.

The Total Sanitation Campaign (TSC) is going on as a demand driven, community led and people centered scheme. The TSC is currently running in 569 districts of the country with the aim to achieve the Millennium Development Goals (MDG) by 2010 and Universal access to toilet in rural areas by 2012. Unit cost for Individual Household Latrines (IHHL) has been revised recently. Nirmal Gram Puraskar has been introduced to encourage Panchayati Raj Institutions to attain open defecation free status in panchayat. Coverage has also increased to 40% from 22% in 2001.

Micro Insurance

1650. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of FINANCE be pleased to state:

(a) whether Insurance Regulatory & Development Authority (IRDA) has proposed to ease norms for micro insurance.

(b) if so, the details in this regard;

(c) whether any guidelines or code of conduct for brokers and insurers has been finalized by IRDA:

(d) if so, the details thereof; and

(e) the manner by which customers interest is likely to be protected by such guidelines/code of conduct?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) No, Sir.

(b) Does not arise.

(c) No, Sir. IRDA has reported that there are no guidelines or code of conduct prescribed separately for micro insurance.

(d) and (e) Do not arise.

Increase in Non-Plan Expenditure

1651. SHRI UDAY SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the non-plan expenditure of various Ministries/Departments is increasing day by day and had an adverse impact on economy;

(b) if so, the facts and details thereof; and

(c) the steps taken by the Government to check the non-plan expenditures of the Ministries/Departments?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) and (b) Trends in non-Plan expenditure of the Central Government may please be seen in Annex-3 of the document titled "Expenditure Budget Vol. I" for Budget 2006-07, which forms part of the set of Budget documents. It would be seen that bulk of the increases in the non-Plan expenditure are in interest payment, defence expenditure, subsidies, police, pension, grants to States (under the award of the Finance Commission) etc. The impact of different types of Government expenditure on economy depends on several variables and hence difficult to assess. Non-Plan expenditure is necessary for the Government to discharge basic functions of a State including defence and internal security and meeting debt service obligations. Subsidies, pensions and maintenance of assets created over successive Plan periods constitute other significant components of non-Plan expenditure.

(c) It has been the constant endeavour of the Government to contain the growth of non-Plan expenditure, while meeting inescapable commitments of debt servicing, external & internal security; subsidies to the needy; and salaries and pensions. This is done with a view to increase the availability of resources for developmental programmes. Expenditure management measures taken from time to time are detailed in the Statements presented by the Finance Minister to both the Houses of Parliament after quarterly review of the trends in receipts and expenditure in relation to the budget, as required under the Fiscal Responsibility and Budget Management Act, 2003.

[Translation]

Aggregate Technical and Commercial Losses

1652. SHRI BHANU PRATAP SINGH VERMA:
SHRI BASU DEB ACHARIA:

Will the Minister of POWER be pleased to state:

(a) the aggregate Technical and Commercial (AT&C) losses in the power sector at present;

(b) whether the Ministry of Power is considering a system of graded (AT&C) losses reduction targets for distribution utilities as reported in *'The Times of India'* dated October 13, 2006;

(c) if so, the details thereof; and

(d) the time by which this system is likely to be introduced?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) As per report prepared by Power Finance Corporation, Aggregate Technical and Commercial (AT&C) losses of the state power distribution utilities at national level for the year 2004-05 were 33.82%.

(b) to (d) A Task Force constituted by the Ministry of Power headed by Shri P. Abraham, former Secretary (Power), Government of India has recommended graded reduction of AT&C losses by the Electricity Distribution Utilities as below:

(i) Utilities having AT&C losses above 40%	—	Reduction by 4% per year;
(ii) Utilities having AT&C losses between 30 & 40%	—	Reduction by 3% per year;
(iii) Utilities having AT&C losses between 20 & 30%	—	Reduction by 2% per year;
(iv) Utilities having AT&C losses below 20%.	—	Reduction by 1% per year;

The recommendations are with the working group of XI Plan constituted by the Ministry to finalize the approach paper for the 11th Five Year Plan.

and above which can be accessed at CIBIL website www.cibil.com

[English]

NPA Written Off

1653. SHRIMATI SANGEETA KUMARI SINGH DEO:
SHRI HARIKEWAL PRASAD:
SHRI GIRIDHARI YADAV:
SHRI G. KARUNAKARA REDDY:

Will the Minister of FINANCE be pleased to state:

(a) the total amount written off by the nationalised banks during the last three years and current year;

(b) the amount outstanding against the farmers and the percentage it constitutes of the total amount written off; and

(c) the names of the companies whose outstanding dues were more than Rs. 10,00,000 which have been written off and the fields in which those companies are engaged?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) nationalised Banks have written off Non-Performing Assets (NPAs) of Rs. 4416 crore, Rs. 6328 crore, Rs. 6108 crore and Rs. 5172 crore in the years 2002-03, 2003-04, 2004-05 and 2005-06 respectively.

(b) As at the end of March 2006, the Gross NPAs of nationalised banks in Agriculture sector were Rs. 3898.88 crore. In percentage terms, this constituted 13.83% of the gross NPAs of nationalised banks.

(c) The existing reporting system of RBI does not generate the information asked for. However, Credit Information Bureau (India) Limited is maintaining a database on suit-filed accounts of Rs. 1 Crore and above and suit-filed accounts (wilful defaulters) of Rs. 25 lakhs

Habitat Centre at Thiruvananthapuram

1654. SHRI VARKALA RADHAKRISHNAN: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether any agreement has been executed between Kerala State Housing Board and HUDCO for construction of the Habitat Centre at Thiruvananthapuram, Kerala;

(b) if so, the details thereof; and

(c) the time by which it is likely to be constructed?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) to (c) Yes Sir, an MOU was signed but the Joint Venture agreement has not been executed due to defaults of Kerala Housing Board. HUDCO will take further action after resolution of default.

[Translation]

Rural Women Empowerment Programme

1655. SHRIMATI BHAVANA PUNDLIKRAO GAWALI:
SHRI BAPU HARI CHAURE:

Will the Minister of FINANCE be pleased to state:

(a) whether any project *viz.* 'Tejaswini Rural Women Empowerment Programme' has been signed between International Fund for Agriculture Development and the Government of India and the State Government of Maharashtra and Madhya Pradesh;

(b) if so, the details thereof alongwith the objective of the programme; and

(c) the steps taken/being taken to implement the said programme effectively?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) Yes, Sir.

(b) The IFAD loan is for USD 39.44 million and would be implemented in the States of Maharashtra and Madhya Pradesh;

The objective of the programme is to enable poor women to avail themselves of a wider range of choices and opportunities in the economic, social and political spheres so they can improve their own well-being and that of their households. The programme will work to improve livelihood opportunities by developing participants' skills, fostering market linkages and providing market and policy support.

(c) The implementing authorities for the programme are Maharashtra Arthik Vikas Mahamandal (MAVIM), Government of Maharashtra and Mahila Vitta Aivam Vikas Nigam (MNVN), Government of Madhya Pradesh, Government of India will also monitor the programme on regular intervals for effective implementation.

[English]

IT Refunds

1656. SHRI NAVEEN JINDAL: Will the Minister of FINANCE be pleased to state:

(a) whether the attention of the Government has been drawn to growing cases of inordinate delay in tax refunds;

(b) if so, the number of complaints received in this regard during the last three and the current years, year wise; and

(c) the amount paid as interest on delayed refunds during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Yes, Sir. There is delay in issuing of refunds in some cases despite the streamlining of procedure for issuing of refunds by comprehensive computerization programme of the Income-tax Department. However, the Department has put in place an effective mechanism for redressal of grievances relating to delay in refund.

(b) Details regarding delayed refunds are not centrally maintained and their compilation would require collection

of information from field units located all over the country involving substantial time and effort which may not be commensurate with the purpose sought to be achieved.

(c) Details of total interest paid on delayed refunds are not maintained separately. However, the detail of total amount of interest paid to the assessee on refunds for the last three years are as follows:

Financial Year	Interest paid to the assessee (In Rupees crore)
2003-2004	4701
2004-2005	3865
2005-2006	4553

Development of Energy Independence

1657. SHRI E.G. SUGAVANAM: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether the Government has formulated any plan for the development of Energy Independence;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI VILAS MUTTEMWAR): (a) to (c) An Expert Committee constituted by the Planning Commission has prepared an Integrated Energy Policy that aims at achieving integrated development and deployment of different energy supply sources, including new & renewable energy. Grid-interactive renewable power installed capacity has reached 9013 MW as on 31.10.2006 and is likely to touch 10,000 MW, corresponding to a share of over 2 per cent in the electricity-mix, by 31.3.2007. Further capacity addition of 13,500 MW is envisaged during the 11th Plan (2007-12) leading to a then share of around 5 per cent in the electricity-mix.

Research Centre on Glaciology

1658. SHRI L. RAJAGOPAL: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether there is any proposal to set up a Research Centre on Glaciology keeping in view rapidly receding of Himalayan glaciers;

(b) if so, the details thereof;

(c) the manner in which the Government proposes to coordinate with China and Nepal which are more susceptible countries for ill-effects of the receding Himalayan glaciers;

(d) whether any report by WWF has been submitted on Himalayan glaciers; and

(e) if so, the details thereof?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) and (b) Yes, Sir. The Government have a plan to set up a National Centre for Field Operations and Research in Himalayan Glaciology (NCFOR-HG) comprising of four regional centres all along the various sides of one Himalayan region. A detailed proposal to set up the proposed centre has already been formulated. As per recommendations of the Sub-Committee on Himalayan Glaciers, constituted by the Planning Commission, it has been recommended that:

- The Centre may initially be co-located either with the Wadia Institute of Himalayan Geology, Dehradun (Uttaranchal) or the Headquarters of Snow & Avalanche Study Establishment (SASE), Chandigarh.
- The NCFOR-HG be set up as an autonomous research institution.
- The budgetary requirement of Rs. 36 crores may preferably be shared among the major stake holders i.e. the Department of Science and Technology, Ministry of Water Resources, Ministry of Environment & Forests, Ministry of Mines and Defence Research Development Organisation (DRDO) so that the centre is established and run in consortium mode.
- The final decision on the mode of setting up of NCFOR-HG may be taken by the Planning Commission.

The proposed areas of immediate attention to be undertaken under NCFOR-HG are:

- Establishment of glaciological field observation stations for high quality standardised data collection on a representative number of glaciers.

- Mass balance
- Glacier hydrology
- Sediment transfer
- Glacier dynamics
- Environment and climate
- Glacial hazards
- Integrated modelling of glacial processes
- Data Bank and information system
- Manpower development in association with a leading University of North India
- Some preparatory work on setting up the regional Centres at Jammu, Shimla Dehradun and Almora is in progress with the co-operation of concerned agencies.

(c) Transnational issues would need bilateral and multilateral cooperation.

(d) No, Sir.

(e) Does not arise.

Study on Structural Changes on DDA Functioning

1659. SHRI KISHANBHAI V. PATEL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Administrative Staff College of India, Hyderabad has completed its study on structural changes on internal functioning of DDA;

(b) if so, the details thereof;

(c) the action taken by the Government on the report; and

(d) the reasons for delay, if any, in implementation of the report?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) to (d) Delhi Development Authority (DDA) has reported that the Administrative Staff College of India (ASCI), Hyderabad has submitted a draft report containing certain

recommendations based on a study on Restructuring and Reorganization of DDA. The draft report is under consideration in DDA and ASCI, Hyderabad has been requested to discuss the report with Vice-Chairman, DDA.

[Translation]

Dominance of Indian Companies in Europe

1660. SHRI GANESH SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the dominance of Indian companies has increased in Europe;

(b) if so, the facts thereof; and

(c) the details of the Indian companies which have acquired European Companies or have invested therein?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) to (c) Indian investments in Europe have considerably increased following liberalization of the policy for Indian direct investments abroad. As per information provided by the Reserve Bank of India, the investments made by the Indian companies in Europe during the last three years from April-2003 to September-2006 are as under:

(US \$ Million)

Year (April-March)	Equity	Loan
2003-04	167.7362	31.4878
2004-05	169.4861	22.147
2005-06 (upto September 2006)	647.6750	212.6661

Details of some prominent Indian companies (in terms of investment), which have invested in companies in Europe are as under:

(US \$ Million)

Dr. Reddy's Laboratories Ltd.	133.70
Tata Consultancy Services Ltd.	105.26
Ranbaxy Laboratories Ltd.	77.80
Wipro Ltd.	72.95
Raymond UCO Denim Pvt. Ltd.	68.25

CCI Products (India) Ltd.	62.47
Matrix Laboratories Ltd.	59.48
Nicholas Piramal India Ltd.	58.82
Wockhardt Ltd.	34.82
Glenmark Pharmaceuticals Pvt. Ltd.	30.08

IT on Agro-related Income

1661. SHRI HANSRAJ G. AHIR: Will the Minister of FINANCE be pleased to state:

(a) whether the Union Government has decided to impose tax on agriculture in accordance with the recommendations of Kelkar Committee;

(b) if so, the details thereof;

(c) whether the Government has held discussions with State Governments for the implementation of this decision; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) No, Sir.

(b) In view of (a) above, does not arise.

(c) No, Sir.

(d) In view of (c) above, does not arise.

Loan by Grameen Banks

1662. SHRI KAILASH NATH SINGH YADAV:
SHRI SHISHUPAL PATLE:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government has made any assessment regarding the loans granted by Grameen Banks during the first six months of the current year;

(b) if so, the details thereof;

(c) whether such banks have managed to achieve 50 per cent of the targets set in respect of rural areas;

(d) if so, the details thereof;

(e) whether cases of imposition of arbitrary interest rates by certain banks have come to light; and

(f) if so, the steps/action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) to (f) The information is being collected and will be laid on the Table of the House, to the extent possible.

[English]

Foreign Banks

1663. SHRI IQBAL AHMED SARADGI: Will the Minister of FINANCE be pleased to state:

(a) whether the Government has considered the proposal to open 100 branches of foreign banks in the country;

(b) if so, the details thereof;

(c) whether the Government has suggested that half of these branches must come up in rural areas;

(d) if so, whether according to RBI norms and the WTO binding, foreign banks can open 12 branches a year and both have suggested for allowing 20 branches in a year now; and

(e) the extent to which the Government has agreed to allow foreign banks to operate in India?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) and (b) As per India's Revised Offer under the on-going negotiations of General Agreement on Trade in Service of the World Trade Organisation (WTO), it has been offered to raise the number of new licences for foreign bank branches to 20 per year.

(c) No, Sir.

(d) and (e) In the "Road Map for presence of foreign banks in India" issued by RBI on 28.2.2005, it is proposed to go beyond the existing WTO commitment of 12 branches in a year for new and existing foreign banks and to follow a more liberal policy for under-banked areas.

Evasion by Pharma Companies

1664. CH. MUNAWAR HASSAN: Will the Minister of FINANCE be pleased to state:

(a) is it a fact that Ministry of Finance has initiated probes into excise and customs duty evasion by some pharma companies; and

(b) if so, the details thereof with amount of duty evasion?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (b) The information is being collected and will be laid on the table of the House.

MR. SPEAKER: The House stands adjourned to meet again at 12 noon.

11.38 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

[Mr. SPEAKER in the Chair]

[English]

SHRI BASU DEB ACHARIA (Bankura): I have given a notice. ...*(Interruptions)*

[Translation]

SHRI RAJESH VERMA (Sitapur): Mr. Speaker, Sir, it is a very serious issue. No incident can be more serious than this. ...*(Interruptions)*

MR. SPEAKER: Rajesh ji, I will call you once the papers are laid on the Table.

...*(Interruptions)*

SHRI RAJESH VERMA: You gave me the opportunity twice but I am not being listened. ...*(Interruptions)*

MR. SPEAKER: Nothing will go on record.

...*(Interruptions)*

*Not recorded.

MR. SPEAKER: You are unnecessarily stalling the functioning of the House. I have already condemned the incident from the Chair. I want to give opportunity to every section of the House to give their views. It seems you are not showing respect to Dr. Ambedkar.

...(Interruptions)

MR. SPEAKER: The House stands adjourned till 2 p.m.

12.02 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs.

The Lok Sabha reassembled at Fourteen of the clock

[SHRIMATI KRISHNA TIRATH *in the Chair*]

...(Interruptions)

14.01 hrs.

(At this stage, Shri Ashok Kumar Rawat and some other hon. Members came and stood on the floor near the Table.)

MADAM CHAIRMAN: Pathak ji, I understand your sentiments. Let the papers to be laid first. Thereafter, you will get the chance to speak.

...(Interruptions)

14.01 hrs.

PAPERS LAID ON THE TABLE

[*English*]

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government of the working of the Narmada Hydroelectric Development Corporation Limited, Bhopal, for the year 2005-2006.
- (ii) Annual Report of the Narmada Hydroelectric Development Corporation Limited, Bhopal, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, *See* No. LT—5093/2006]

- (b) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2005-2006.
- (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, *See* No. LT—5094/2006]

- (c) (i) Review by the Government of the working of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 2005-2006.
- (ii) Annual Report of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, *See* No. LT—5095/2006]

- (d) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2005-2006.
- (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, *See* No. LT—5096/2006]

(e) (i) Review by the Government of the working of the NTPC, New Delhi, for the year 2005-2006.

(ii) Annual Report of the NTPC, New Delhi, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, *See* No. LT—5097/2006]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2004-2005, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2004-2005.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, *See* No. LT—5098/2006]

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): On behalf of my colleague Shri S. Jaipal Reddy, I beg to lay on the Table—

(1) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, Delhi, for the year 2005-2006.

[Placed in Library, *See* No. LT 5099/2006]

(2) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the Delhi Development Authority Act, 1957:—

(i) The Recruitment Regulations of Director (Finance) in Delhi Development Authority-2006 (Revised) published in Notification No. G.S.R. 538(E) in Gazette of India dated the 7th September, 2006.

(ii) The Recruitment Regulations of Dy. Chief Accounts Officer/Dy. FA (H) in Delhi Development Authority-2006 (Revised) published in Notification No. G.S.R. 685(E) in Gazette of India dated the 1st November, 2006.

[Placed in Library, *See* No. LT—5100/2006]

(3) A copy of the Notification No. G.S.R. 485(E) (Hindi and English versions) published in Gazette of India dated the 18th August, 2006 containing Corrigendum to the Notification No. 502 dated 8th December, 2005, under Delhi Development Authority Act, 1957.

[Placed in Library, *See* No. LT—5101/2006]

(4) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2005-2006, together with Audit Report thereon.

[Placed in Library, *See* No. LT—5102/2006]

(5) A copy of the Notification No. G.S.R. 509(E) (Hindi and English versions) published in Gazette of India dated the 29th August, 2006, containing Corrigendum to the Notification No. G.S.R. 706(E) dated 22nd October, 1999 issued under Delhi Development Act, 1957.

[Placed in Library, *See* No. LT—5103/2006]

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2005-2006.

(ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, *See* No. LT—5104/2006]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): On behalf of my colleague Shri P. Chidambaram, I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income Tax Act, 1961:—

- (i) The Income-Tax (Ninth Amendment) Rules, 2006 published in Notification No. S.O. 1287(E) in Gazette of India dated the 10th August, 2006, together with an explanatory memorandum.
- (ii) The Electronic Filing of Returns of Tax Deducted at Source (Amendment) Scheme, 2006, published in Notification No. S.O. 1300(E) in Gazette of India dated 11th August, 2006, together with an explanatory memorandum.
- (iii) The Electronic Filing of Returns of Tax Collected at Source (Amendment) Scheme, 2006, published in Notification No. S.O. 1301(E) in Gazette of India dated 11th August, 2006, together with an explanatory memorandum.
- (iv) The Income-Tax (Tenth Amendment) Rules, 2006 published in Notification No. S.O. 1532(E) in Gazette of India dated the 14th September, 2006, together with an explanatory memorandum.
- (v) S.O. 1661(E) published in Gazette of India dated 3rd October, 2006, together with an explanatory memorandum making certain amendments in the Notification No. S.O. 741(E) dated the 28th June, 2004.
- (vi) The Income-Tax (Twelfth Amendment) Rules, 2006 published in Notification No. S.O. 1856(E) in Gazette of India dated the 30th October, 2006, together with an explanatory memorandum.

[Placed in Library, *See* No. LT—5105/2006]

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): I beg to lay on the Table a copy of the

Notaries (Second Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 501(E) in Gazette of India dated the 24th August, 2006 under sub-section (3) of section 15 of the Notaries Act, 1952.

[Placed in Library, *See* No. LT—5106/2006]

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): On behalf of my colleague Shri Prem Chand Gupta, I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 30B of the Chartered Accountants Act, 1949:—

- (i) The Chartered Accountants (Election to the Council) Rules, 2006 published in Notification No. G.S.R. 534(E) in Gazette of India dated 5th September, 2006.
- (ii) The Chartered Accountants (Nomination of Members to the Council) Rules, 2006 published in Notification No. G.S.R. 490(E) in Gazette of India dated 19th August, 2006.
- (iii) The Chartered Accountants (Amendment) Regulations, 2006 published in Notification No. 1-CA (7)/92/2006 in Gazette of India dated 13th September, 2006.

[Placed in Library, *See* No. LT—5107/2006]

(2) A copy of the Cost and Works Accountants (Nomination of Members to the Council) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 488(E) in Gazette of India dated the 19th August, 2006, under sub-section (5) of Section 39 of the Cost and Works Accountants Act, 1959.

[Placed in Library, *See* No. LT—5108/2006]

(3) A copy of each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 39 of the Company Secretaries Act, 1980:—

(i) The Company Secretaries (Nomination of Members to the Council) Rules, 2006 published in Notification No. G.S.R. 489(E) in Gazette of India dated the 19th August, 2006.

(ii) The Company Secretaries (Election to the Council) Rules, 2006 published in Notification No. G.S.R. 533(E) in Gazette of India dated the 5th September, 2006.

[Placed in Library, *See* No. LT—5109/2006]

(4) A copy each of the following Notifications issued under Companies Act, 1956:—

(i) G.S.R. 525(E) published in Gazette of India dated the 31st August, 2006, containing Corrigendum to the Notification No. G.S.R. 148(E) dated the 8th March, 2006 (in Hindi version only).

(ii) G.S.R. 526(E) published in Gazette of India dated the 31st August, 2006, containing Corrigendum to the Notification No. S.O. 147(E) dated the 8th March, 2006 (in English version only).

[Placed in Library, *See* No. LT—5110/2006]

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—

(i) The Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 2006, published in Notification No. G.S.R. 555(E) in Gazette of India dated the 14th September, 2006.

(ii) The Companies (Electronic Filing and Authentication of Documents) Rules, 2006, published in Notification No. G.S.R. 557(E) in Gazette of India dated the 14th September, 2006.

(iii) The Companies (Director Identification Number) Rules, 2006, published in Notification No. G.S.R. 649(E) in Gazette of India dated the 19th October, 2006.

(iv) The Scheme for Filing of Statutory Documents and Other Transactions by Companies in Electronic Mode published in Notification No. S.O. 1844(E) in Gazette of India dated the 27th October, 2006.

[Placed in Library, *See* No. LT—5111/2006]

(6) A copy of the Notification No. G.S.R. 650(E) (Hindi and English versions) published in Gazette of India dated 19th October, 2006 delegating the powers to the officers mentioned therein posted in the Office of the Regional Director (Northern Region), under Companies (Amendment) Act, 2006.

[Placed in Library, *See* No. LT—5112/2006]

(7) A copy each of the following Notifications (Hindi and English versions) issued under section 1 of the Companies (Amendment) Act, 2006:—

(i) G.S.R. 648(E) published in Gazette of India dated the 19th October, 2006, appointing the 1st day of November, 2006, as the date on which the provisions of sections 2 and 3 of the Companies (Amendment) Act, 2006, shall come into force.

(ii) G.S.R. 1529(E) published in Gazette of India dated the 14th September, 2006, appointing the 16th day of September, 2006, as the date on which the provisions of section 4 of the Companies (Amendment) Act, 2006, shall come into force.

[Placed in Library, *See* No. LT—5113/2006]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 30 of the Regional Rural Banks Act, 1978:—

(i) The Uttar Pradesh Gramin Bank (Officers and Employees) Service Regulations, 2006 published in Notification No. 71 in Gazette of India dated the 29th April, 2006.

(ii) The Bihar Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2005 published in Notification No. 43 in Gazette of India dated 23rd March, 2006.

- (iii) The Jaipur Thar Gramin Bank (Officers and Employees) Service Regulations, 2006 published in Notification No. 34 in Gazette of India dated 10th March, 2006.
 - (iv) The Deccan Gramin Bank (Officers and Employees) Service Regulations, 2006 published in Notification No. Gr. V/F/479/2006-07 in Gazette of India dated 3rd August, 2006.
- (2) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to iii) of (1) above.

[Placed in Library, *See* No. LT—5114/2006]

- (3) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:—

- (i) The Securities and Exchange Board of India (Custodian of Securities) (Second Amendment) Regulations, 2006, published in Notification No. S.O. 1860(E) in Gazette of India dated the 31st October, 2006.
- (ii) The Securities and Exchange Board of India (General Listing Authority) (Amendment) Regulations, 2006, published in Notification No. S.O. 1329(E) in Gazette of India dated the 21st August, 2006.
- (iii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and takeovers) (Second Amendment) Regulations, 2006, published in Notification No. S.O. 1330(E) in Gazette of India dated the 21st August, 2006.
- (iv) The Securities and Exchange Board of India (Buy-Back of Securities) (Amendment) Regulations, 2006, published in Notification No. S.O. 1331(E) in Gazette of India dated the 21st August, 2006.
- (v) The Securities and Exchange Board of India (Foreign Institutional Investors) (Second Amendment) Regulations, 2006, published in Notification No. S.O. 1332(E) in Gazette of India dated the 21st August, 2006.

- (vi) S.O. 1333(E) published in Gazette of India dated the 21st August, 2006, containing Corrigendum to the three Notifications mentioned therein.
- (vii) The Securities and Exchange Board of India (Procedure for Holding Enquiry by Enquiry Officer and Imposing Penalty) (Amendment) Regulations, 2006, published in Notification No. S.O. 1348(E) in Gazette of India dated the 23rd August, 2006.
- (viii) The Securities and Exchange Board of India (Foreign Venture Capital Investors) (Amendment) Regulations, 2006, published in Notification No. S.O. 1443(E) in Gazette of India dated the 6th September, 2006.
- (ix) The Securities and Exchange Board of India (Venture Capital Funds) (Second Amendment) Regulations, 2006, published in Notification No. S.O. 1444(E) in Gazette of India dated the 6th September, 2006.
- (x) The Securities and Exchange Board of India (Stock Brokers and Sub-brokers) (Second Amendment) Regulations, 2006, published in Notification No. S.O. 1447(E) in Gazette of India dated the 7th September, 2006.
- (xi) The Securities and Exchange Board of India (Merchant Bankers) (Third Amendment) Regulations, 2006, published in Notification No. S.O. 1448(E) in Gazette of India dated the 7th September, 2006.
- (xii) The Securities and Exchange Board of India (Underwriters) (Amendment) Regulations, 2006, published in Notification No. S.O. 1449(E) in Gazette of India dated the 7th September, 2006.
- (xiii) The Securities and Exchange Board of India (Portfolio Managers) (Second Amendment) Regulations, 2006, published in Notification No. S.O. 1450(E) in Gazette of India dated the 7th September, 2006.
- (xiv) The Securities and Exchange Board of India (Debenture Trustees) (Amendment) Regulations, 2006, published in Notification No. S.O. 1451(E) in Gazette of India dated the 7th September, 2006.

- (xv) The Securities and Exchange Board of India (Registrars to an Issue and Share Transfer Agents) (Amendment) Regulations, 2006, published in Notification No. S.O. 1452(E) in Gazette of India dated the 7th September, 2006.
- (xvi) The Securities and Exchange Board of India (Bankers to an Issue) (Amendment) Regulations, 2006, published in Notification No. S.O. 1453(E) in Gazette of India dated the 7th September, 2006.
- (xvii) The Securities and Exchange Board of India (Credit Rating Agencies) (Amendment) Regulations, 2006, published in Notification No. S.O. 1454(E) in Gazette of India dated the 7th September, 2006.
- (xviii) The Securities and Exchange Board of India (Stock Brokers and Sub-brokers) (Third Amendment) Regulations, 2006, published in Notification No. S.O. 1600(E) in Gazette of India dated the 25th September, 2006.
- (xix) The Securities and Exchange Board of India (Ombudsman) (Amendment) Regulations, 2006, published in Notification No. S.O. 1953(E) in Gazette of India dated the 9th November, 2006.

[Placed in Library, *See* No. LT—5115/2006]

- (4) A copy of the Notification No. S.O. 1455(E) (Hindi and English versions) published in Gazette of India dated 7th September, 2006 rescinding seven Notifications mentioned therein with effect from the 7th September, 2006 issued under section 29 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library, *See* No. LT—5116/2006]

- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) S.O. 1228(E) published in Gazette of India dated the 31st July, 2006 together with an explanatory memorandum making

certain amendments in the Notification No. 36/2001-Cus. (N.T.), dated the 3rd August, 2001.

- (ii) S.O. 1305(E) published in Gazette of India dated the 14th July, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.), dated the 3rd August, 2001.
- (iii) S.O. 1362(E) published in Gazette of India dated the 28th August, 2006 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of import.
- (iv) S.O. 1363(E) published in Gazette of India dated the 28th August, 2006 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of export.
- (v) S.O. 1606(E) published in Gazette of India dated the 26th September, 2006 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of import.
- (vi) S.O. 1607(E) published in Gazette of India dated the 26th September, 2006 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of export.
- (vii) S.O. 1842(E) published in Gazette of India dated the 26th October, 2006 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of import.

(viii) S.O. 1843(E) published in Gazette of India dated the 26th October, 2006 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of export.

(ix) G.S.R. 705(E) published in Gazette of India dated the 16th November, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 39/1996-Cus., dated the 23rd July, 1996.

[Placed in Library, *See* No. LT—5117/2006]

(6) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income Tax Act, 1961:—

(i) S.O. 2850 published in Gazette of India dated the 29th July, 2006 regarding exemption to the "Vivekananda Rock Memorial and vivekananda Kendra, Chennai", under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.

(ii) S.O. 2851 published in Gazette of India dated the 29th July, 2006 regarding exemption to the "Association of Tribal Welfare Development, Nagaland" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.

(iii) S.O. 2852 published in Gazette of India dated the 29th July, 2006 regarding exemption to the "Gujarat Pollution Control Board, Gandhinagar" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(iv) S.O. 2853 published in Gazette of India dated the 29th July, 2006 regarding

exemption to the "Gujarat Pollution Control Board, Gandhinagar" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(v) S.O. 3759 published in Gazette of India dated the 23rd September, 2006 regarding exemption to the "Centre for Science and Environment, New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.

(vi) S.O. 3760 published in Gazette of India dated the 23rd September, 2006 regarding exemption to the "Jaytirmath Badrikashram Himalaya, Kolkata" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.

(vii) S.O. 3761 published in Gazette of India dated the 23rd September, 2006 regarding exemption to the "Centre for Development and Human Rights, New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(viii) S.O. 3762 published in Gazette of India dated the 23rd September, 2006 regarding exemption to the "National Highways Authority of India, New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(ix) S.O. 3763 published in Gazette of India dated the 23rd September, 2006 regarding exemption to the "Export Promotion Council for Handicraft, New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.

- (x) S.O. 3764 published in Gazette of India dated the 23rd September, 2006 regarding exemption to the "Defence Civilian Medical Aid Fund, New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
- (xi) S.O. 3765 published in Gazette of India dated the 23rd September, 2006 regarding exemption to the "National Horticulture Board, Gurgaon" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.
- (xii) S.O. 4174 published in Gazette of India dated the 23rd September, 2006 regarding exemption to the "Sri Ramkrishna Ashram, West Bengal" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.
- (xiii) S.O. 4175 published in Gazette of India dated the 28th October, 2006 regarding exemption to the "Leishiphung Christian Hospital Association, Manipur" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2006-2007 to 2008-2009, subject to certain conditions.
- (xiv) S.O. 4176 published in Gazette of India dated the 28th October, 2006 regarding exemption to the "Chief Minister's Relief Fund, Mumbai" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.
- (xv) S.O. 4177 published in Gazette of India dated the 28th October, 2006 regarding exemption to the "Organization of Pharmaceutical Producers of India, Mumbai" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.
- (xvi) S.O. 4178 published in Gazette of India dated the 28th October, 2006 regarding exemption to the "Tamil Nadu Trade Promotion Organisation, Chennai" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.
- [Placed in Library, *See* No. LT—5118/2006]
- (7) A copy of the Smugglers and Foreign Exchange Manipulators (Receipt, Management and Disposal of Forfeited Property) Rule, 2006 (Hindi and English versions) published in Notification No. G.S.R. 654(E) in Gazette of India dated 20th October, 2006, under sub-section (3) of section 26 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976, together with an explanatory memorandum.
- [Placed in Library, *See* No. LT—5119/2006]
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:—
- (i) The coinage of the Fifty Rupees and Five Rupees coined to commemorate the occasion of "Golden Jubilee Celebration of ONGC on the 14th August, 2006" published in Notification No. G.S.R. 465(E) in Gazette of India dated the 8th August, 2006.
- (ii) The coinage of the One Hundred Rupees and Five Rupees coined to commemoration of "Jagath Guru Sree Narayana Gurudev" Rules, 2006" published in Notification No. G.S.R. 500(E) in Gazette of India dated the 24th August, 2006.
- [Placed in Library, *See* No. LT—5120/2006]

THE MINISTER OF STATE IN THE MINISTRY OF
FINANCE (SHRI PAWAN KUMAR BANSAL): I beg to lay
on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2005-2006, along with Audited Accounts, under sub-section (5) of section 48 of the National Bank for Agriculture and Rural Development Act, 1981.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2005-2006.

[Placed in Library, *See* No. LT 5121/2006]

14.02 hrs.

STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT

One Hundred Eighty-sixth Report

[*English*]

DR. THOKCHOM MEINYA (Inner Manipur): I beg to lay on the Table the One Hundred Eighty-sixth Report (Hindi and English versions) of the Standing Committee on Human Resource Development on "The Central Educational Institutions (Reservation in Admission) Bill, 2006."

...(Interruptions)

14.03 hrs.

BUSINESS OF THE HOUSE

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUÉ): With your permission, Sir, I rise to announce that Government Business during

the week commencing Monday, the 4th of December, 2006 will consist of:—

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Consideration and passing of the Indian Rifles (Repeal) Bill, 2006, as passed by Rajya Sabha.
3. Discussion on the Report entitled "The State of Panchayats—A Mid-Term Review and Appraisal".
4. Discussion and voting on the following Demands and introduction, consideration and passing of the related Appropriation Bills:—
 - (a) Supplementary Demands for Grants (Railways) for 2006-2007; and
 - (b) Demands for Excess Grants (Railways) for 2004-05.
5. Discussion on the Statutory Resolution seeking disapproval of the Indian Telegraph (Amendment) Ordinance, 2006 (No. 3 of 2006) and consideration and passing of the Indian Telegraph (Amendment) Bill, 2006.
6. Consideration and passing of the Central Institute of English and Foreign Languages University Bill, 2006, after it is passed by Rajya Sabha.
7. Consideration and passing of the Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Amendment Bill, 2006.

...(Interruptions)

[*Translation*]

MADAM CHAIRMAN: Pathak ji, House is ready to listen you. I associate myself with your sentiments but please let the proceedings of the House to take place.

...(Interruptions)

MADAM CHAIRMAN: All are associated with your sentiments but please let the House going on.

...(Interruptions)

[English]

MADAM CHAIRMAN: The House stands adjourned till 3.30 p.m.

14.04 hrs.

The Lok Sabha then adjourned till thirty minutes past Fifteen of the Clock.

15.36 hrs.

The Lok Sabha re-assembled at thirty-six minutes past Fifteen of the Clock.

[DR. SATYANARAYAN JATIYA *in the Chair*]

...(Interruptions)

[Translation]

SHRI BRAJA KISHORE TRIPATHY (Puri): Mr. Chairman, Sir, the entire country is agitated over the incident of desecration of Statue of Baba Sahib Bhimrao Ambedkar and the House is also unhappy over it. However, the Government has not taken any cognizance of the incident so far. Our party has demanded CBI inquiry in this regard but that was also not taken into cognizance. Therefore, Bahujan Samaj Party boycott it. ...(Interruptions)

15.36½ hrs.

(At this stage, Shri Braja Kishore Tripathi and some other hon. Members left the House)

15.37 hrs.

**MOTION RE: TWENTY-THIRD REPORT OF
COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

[English]

MR. CHAIRMAN: Now, let us take up Item No. 13, Shrimati Archana Nayak.

SHRIMATI ARCHANA NAYAK (Kendrapara): I beg to move:

"That this House do agree with the Twenty-third report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th November, 2006."

MR. CHAIRMAN: The question is:

"That this House do agree with the Twenty-third report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th November, 2006."

The motion was adopted.

15.39 hrs.

**MESSAGE FROM RAJYA SABHA
AND
BILL AS PASSED BY RAJYA SABHA**

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Rifles (Repeal) Bill, 2006 which has been passed by the Rajya Sabha at its sitting held on the 30th November, 2006."

Sir, I lay on the Table the Indian Rifles (Repeal) Bill, 2006, as passed by Rajya Sabha on the 30th November, 2006.

[Translation]

SHRI ASHOK ARGAL (Morena): Mr. Chairman, Sir, there is lack of quorum in the House. I would like to have quorum in the House.

MR. CHAIRMAN: This matter concerns PMB. Are you raising the question of quorum?

SHRI ASHOK ARGAL: Yes, Sir.

MR. CHAIRMAN: All right, please ring the quorum bell.

MR. CHAIRMAN: It seems, there is lack of quorum in the House, therefore, the House is adjourned to meet again at Eleven of the Clock on Monday, December 4, 2006.

15.43 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, December 4, 2006/Agrahayana 13, 1928 (Saka).

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